

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 515/2022

IN THE MATTER OF: -

Dharamvir

.....Applicant

Versus

State of Haryana & Anr.

.....Respondent

**Supplementary and Final report of the Joint Committee in compliance of Hon'ble NGT
order dated 14.03.2023 & dated 18.10.2023**

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FILED BY:

Joint Committee Constituted by
Hon'ble NGT vide order dated 14.03.2023Place: Chandigarh
Dated: 27.04.2024ATUL
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Digitally signed
by ATUL PARMAR
Date: 2024.04.27
19:54:58 +05'30'Regional Officer, Sirmaur,
HPSPCBAJAY
SINGHDigitally signed by
AJAY SINGH
Date: 2024.04.27
19:48:45 +05'30'Regional Officer, Ambala,
HSPCB

IN THE MATTER OF: -

Dharamvir

.....Applicant

Versus

State of Haryana & Anr.

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Supplementary and Final report of the Joint Committee in compliance of Hon'ble NGT order dated 14.03.2023 & dated 18/10/2023 in O.A No. 515/2022; Dharamvir Vs State of Haryana and Anr.

1.0. Background:

A progress report in the above matter was filed on 17/10/2023 by the Joint Committee constituted by Hon'ble National Green Tribunal vide its order dated 14.03.2023 comprising of the following members, wherein the additional time was sought by the Joint Committee for filing of detailed report in compliance to orders passed by this Tribunal earlier.

A. Nominated members from Central Agencies:

1. Dr. Narender Sharma. Scientist-F, CPCB Regional Directorate, Chandigarh (Member Nominated by CPCB)
2. Dr. Vimal Hatwal, Scientist-E, MoEF&CC, Integrated Regional Office, Chandigarh (Member nominated by MoEF & CC)

B. Nominated members from State of Haryana:

1. Sh. Yash Jaluka, IAS, SDM Naraingarh, Representative of Deputy Commissioner, Ambala.
2. Sh. Rajiv Prashad, HCS, MD Sugar Mill, Shahabad, Representative of Deputy Commissioner, Kurukshetra.
3. Sh. Mukesh Gupta, HOD (Engg.), HSIIDC, Panchkula, Representative of ACS, Industries & Commerce Department, Government of Haryana.
4. Sh. A. K Raghuvanshi, S.E, SYL Ambala, Representative of Commissioner & Secretary to Irrigation & Water Resources Department (Jal Shakti), Government of Haryana.
5. Sh. Ajay Singh, Regional Officer, Ambala, Representative/Nodal Officer of HSPCB, Panchkula.
6. Sh. Ajay Choudhary, ADA, Environment & Climate Change Department, Chandigarh, Representative of ACS, Environment & Climate Change Department, Haryana.

C. Nominated members from State of Himachal Pradesh:

1. Sh. L.R. Verma, HAS, ADM Sirmaur, Representative of Deputy Commissioner, Sirmaur.
2. Sh. Suresh Attri, Chief Scientific Officer, Department of Environment Science & Technology, H.P., Representative of ACS, Department of Environment Science & Technology, H.P.
3. Sh. Sakshi Satti, General Manager, Department of Industries Sirmaur, Representative of ACS, Department of Industries, H.P.
4. Sh. Ashish Rana, Executive Engineer, Jal Shakti Vibhag, Nahan, Representative of Principal Secretary, Jal Shakti Vibhag, H.P.
5. Sh. Pawan Sharma, Regional Officer, HPSPCB Paonta Sahib, Representative of Member Secretary, HPSPCB.

While considering the report during hearing conducted on dated 18.10.2023, the Hon'ble NGT has allowed the request and further directed the Joint Committee to submit the detailed report within three months.

The following new members were subsequently added in the Joint Committee, to replace those who were relocated due to transfers:

1. Dr. Vimal Hatwal, Sc-E was replaced with Dr. K. Muthamizh Selvan, Scientist-E, Regional Office, Chandigarh, MoEF & CC, New Delhi w.e.f 01.11.2023.
2. Sh. Pawan Sharma, RO HPSPCB Paonta Sahib was replaced with Sh. Atul Parmar, w.e.f. 11.03.2024 as nominated representative of Member Secretary, HPSPCB.
3. Sh. Ashish Rana, XEN JSV Nahan was replaced with Sh. Arshad Rehman, XEN JSV Nahan as nominated representative of Principal Secretary JSV, GoHP w.e.f. 09.01.2024.
4. Sh. Ajay Choudhary, ADA as Representative of ACS, Environment & Climate Change Department, Haryana was transferred and no further incumbent is posted in his replacement w.e.f. 18.03.24, hence signing the present report being engaged in complete field inspections since starting.

The Supplementary/Final Report in continuation to the earlier progress report of Joint Committee covering all the points, is submitted, as follows:

2.0. Final Report/Findings of the Joint Committee:

The Joint Committee was directed by Hon'ble National Green Tribunal to look into the following issues:

- i. Notification of the Flood Plain Zone (FZP) of river Markanda,
- ii. Encroachments made and action taken for removal thereof,
- iii. Discharge of untreated domestic sewage or industrial effluent,
- iv. Operational efficacy of STPs/ETPs/CETPs already setup,
- v. Proposals for setting up of STPs/ETPs/CETPs,
- vi. Dredging if any required,
- vii. Rejuvenation/remedial measures required
- viii. It was further directed that *"The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals"*

It was also directed by Hon'ble NGT to submit detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action.

The findings of the Joint Committee with regard to above points, as directed by Hon'ble National Green Tribunal are submitted as under:

2.1. Notification of the Flood Plain Zone (FPZ) of River Markanda:

The total length of river Markanda from origin point to exit point at Kala Amb in Himachal Pradesh is approximately 24.00 km. Similarly, the total length of river Markanda from entry point in Haryana State to final merger into river Ghaggar at Kaithal Haryana is approximate 125.00 km.

None of the states involved namely the State of Himachal Pradesh and the State of Haryana have demarcated and notified the Flood Plane Zone (FPZ) of River Markanda, in their jurisdiction.

2.1.1. Action Taken by the State of Himachal Pradesh and Haryana:

The action is yet to be taken by the States of Haryana and Himachal Pradesh with regard to the demarcation and notification of Flood Plane Zone (FPZ).

2.2. Encroachments made on River and action taken for removal thereof:

As per information received from District Revenue Officer, Sirmour at Nahan vide letter No. SIR-SK (1-B)/MM/Encr/2022-1585, dated 10.10.2023 and also as confirmation received from Department of Irrigation, Haryana, *No encroachments have been made in the state of Haryana and also in the creek of River Markanda and its tributaries from entry point in Haryana State to final merger into River Ghaggar at Kaithal.*

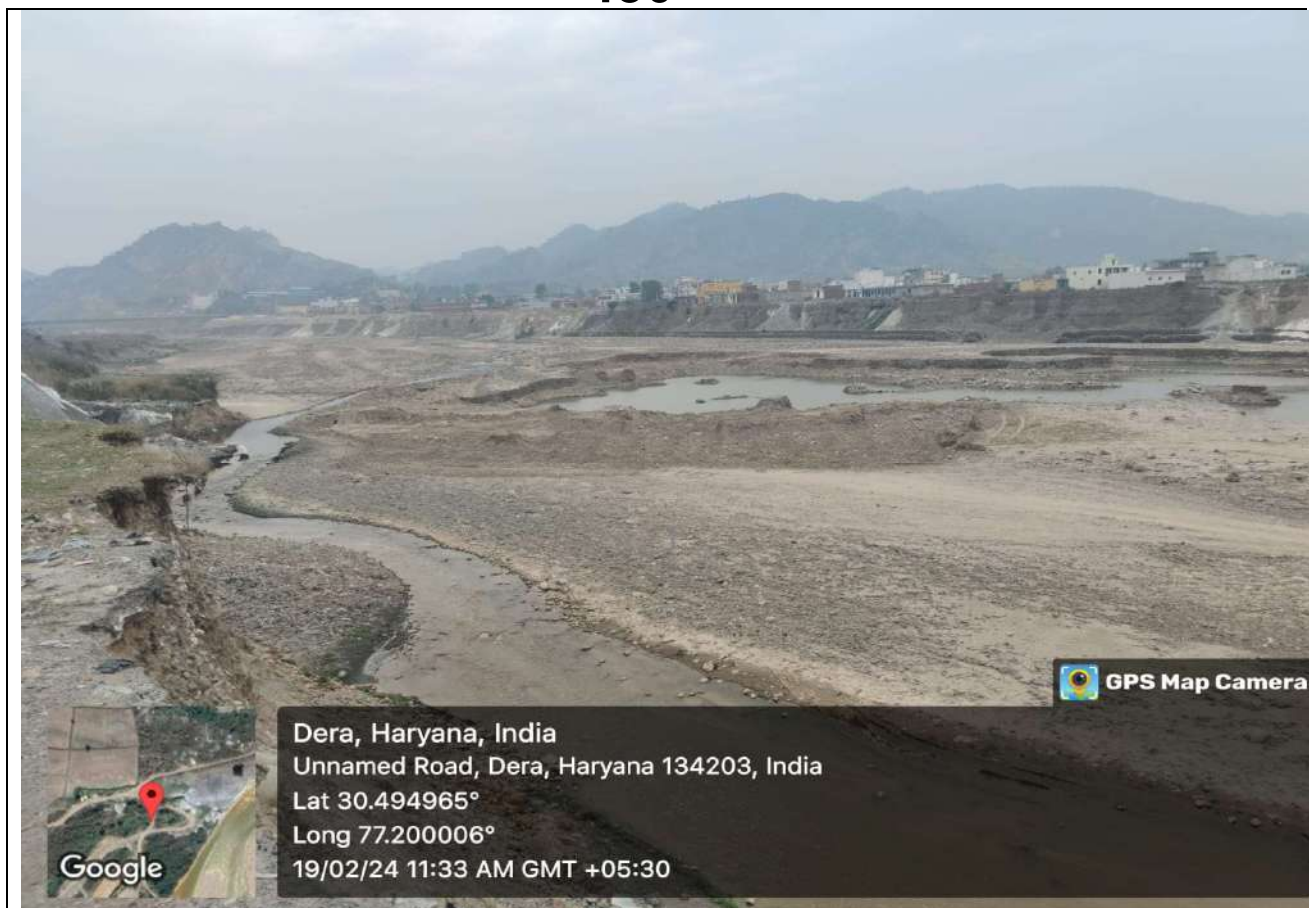
However, it was observed by the Joint Committee that *illegal mining in the Markanda River and illegal dumping of Industrial and Hazardous wastes on the banks of River Markanda are being done in Kala Amb area of the state of Haryana.*

2.2.1. Illegal Mining:

The Joint Committee has observed unauthorized sand mining activities along and inside the Markanda River in the Kala Amb area of Haryana, during inspection/site visits on 8/10/2023 to 12/10/2023 and also on 19/02/2024, clearly indicating that illegal mining activities in the River Markanda are still continuing, Geo-tagged Photograph 1 and 2 shown below:



Photograph-1 dated 08.10.2023



Photograph-2 dated 19.02.2024

These illegal mining activities in the River Markanda are leading to the creation of large excavations in the riverbed, causing the accumulation and further deterioration of wastewater flowing from Jattan Walla Nallah.

2.2.1.1 Action Taken to curb Illegal Mining:

As per information provided to Joint Committee by the Mining Officer Ambala vide letter dated 16/02/2024 through HSPCB (enclosed as **Annexure-HR1**), the following actions have been taken to curb the illegal Mining:

- i. A District Level Task Force (DLTF Mining) constituted under the Chairmanship of Deputy Commissioner, Ambala.
- ii. The DC Ambala has also constituted an inter Departmental Team consisting of Police, Sales Tax, RTA, Irrigation, PWD, Forest and Mines Departments for conducting regular field visits every day.
- iii. In addition to above, a team of State Enforcement Bureau Officials is also doing checking/legal action to control the illegal mining in riverbed areas of District Ambala.
- iv. As per report provided by the Mining Department, Ambala this is a routine and continuous exercise being made by the Local Administration and a total **36 Nos.** of complaints have been registered by Mining Officer, Ambala regarding illegal mining last 06 months in Police Station concerned of District Ambala and total 71 Nos. of Vehicles/machinery seized/impounded during 01.08.2023 to 31.01.2024 besides imposing total penalty of **Rs. 67,21,850/-** by the Department concerned with stands deposited by the 18 no. of violators. Out of 71 Nos. of Vehicles/machinery seized/ impounded by DLTF, Ambala, 18 no. have been released after deposition of penalty amount by the violator, 30 no. have been released

by the orders of Hon'ble District Court and remaining 23 no. are still under the custody of Local Administration, Ambala for further necessary action.

2.2.2. Illegal Dumping of Industrial and Hazardous Wastes on the banks of River Markanda:

The Joint Committee noted during their inspections on October 8th to October 12th, 2023, and again on February 19th, 2024, that a significant amount of chemical waste (lime sludge) along with other wastes (**Lime Sludge and Ash**) was being disposed of in the Kala Amb region of Haryana covering few kilometres along the banks of River Markanda without any information to both of the State Pollution Control Boards, Geo-tagged Photographs 3 to 10 shown below:

Photograph 3, 4, 5, 6, 7 & 8: Dumping of Chemical Waste (Lime Sludge) and other wastes (Ash and Sludge) along the banks of River Markanda.



Photograph-3



Photograph-4



Photograph-5



Photograph-6



Photograph-7



Photograph-8

Photograph 9 & 10: Dumping of Chemical Waste (Lime Sludge) along the banks of River Markanda



Photograph-9



Photograph-10

All this waste dumped on the banks of River Markanda finding its way into the river, particularly during rainy periods. As mentioned in the earlier Progress Report of the Joint Committee, *The HPSPCB asserts that the region in question, where lime sludge is being dumped, falls under Revenue Estate of Haryana's and, therefore, pertains to HSPCB.*

However, according to HSPCB, the 03 no. of industries responsible for generating lime waste or sludge are located in Kala Amb, which is under the jurisdiction of Himachal Pradesh, making it the responsibility of HPSPCB. The HPSPCB (Himachal Pradesh Pollution Control Board) with neither SPCB taking ownership, the accumulation of lime sludge and continues to grow as observed by the Joint Committee during recent visit, in February 2024.

In view of the above scenario, the Joint Committee requested HSPCB, to gather information regarding ownership of the land, where lime sludge is being dumped on the banks of River Markanda, from the Revenue Department. The copy of information obtained by HSPCB for 07 No. of different dumping locations, as received from the Department of Revenues, Ambala enclosed as Annexure-HR2.

Note: The examination of the details provided by the Department of Revenues, Ambala shows that out of 07 no. of Lime sludge dumping locations one of the land is owned by M/s Ruchira Papers Ltd, Trilokpur Road, Kala amb itself which is also a generator of this Lime Sludge to the tune of around 60 tons/per day (on dry basis) i.e around 120 tons per day on as such basis, indicating that M/s Ruchira Papers Ltd may be involved in dumping the Lime Sludge on the banks of River.

In addition to the above, further investigation was also conducted by the Joint Committee in this regard as follows:

- i. As per the records shared with the Joint Committee, only 03 No. of industries in Kala Amb namely i) **M/s Ruchira Papers Ltd**, ii) **M/s Himachal Polyolefin Ltd** and iii) **M/s Vashisth Chemicals**, generate lime sludge/Lime waste and none of these industries are authorized to dispose of this waste like this. All these Units were visited by the Joint Committee.
- ii. It was possible to establish the lime waste trail with respect to **M/s Himachal Polyolefin Ltd** and **M/s Vashisth Chemicals**, from the records made available to the Joint Committee, to conclude that Lime Sludge/Waste is being sent to another Company located at Paonta Sahib, for reusing it. **Further, the lime sludge/waste generated by these two Industries is non-hazardous.**
- iii. With regard to M/s Ruchira Papers Ltd (RPL), the details were requested through HPSPCB, to as to verify the compliance of various rules/charter, with regard to Hazardous waste generation/disposal, Generation and recycling of lime sludge and base line data as provided in EIA report. However, no such data was provided for further examination by the Joint Committee except the following information received through HPSPCB, claiming that: *i) Lime sludge being generated in the Chemical recovery is being process through Lime Kiln being installed to comply with EIA Clearance granted to the company* ii) *Used spent oil is the only hazardous waste being generated and sent to M/s Shiwalik Solid Waste Management Ltd, who is authorized recycler.*
- iv. ***It is pertinent to mention that according to Corporate Responsibility for Environment Protection (CREP) Guidelines***, Pulp and Paper Industry is required to installs Lime Kiln, for recovery of Lime from the Lime Sludge generated during Chemical Recovery Process (CRP). ***M/s Ruchira Papers Ltd. have installed a Rotary Lime Kiln of 60 TPD Capacity for recovery of Lime from the Lime Sludge.*** However, from the information received from the Revenue Department ***it seems that either Lime Kiln is not being operated regularly or it is not working efficiently to process all the lime sludge generated by the Unit.***

- v. Further, as per “SCHEDULE I [See rule 3 (1) (17) (i)] LIST OF PROCESSES GENERATING HAZARDOUS WASTES” of Hazardous Waste Management Rules, 2016, the following categories of waste from the Pulp and Paper industry are covered under hazardous wastes:

32.1 Spent chemicals

32.2 Corrosive wastes arising from use of strong acid and bases

32.3 Process sludge containing absorbable organic halides (AOX)

33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes

33.2 Contaminated cotton rags or other cleaning materials

35.3 Chemical sludge from waste water treatment

5.1. Waste or Used Oil

As per Hazardous Waste Authorization granted to the unit under the provisions of HOWM Rules 2016, the unit has been authorized for generation & storage of one type of Hazardous Waste i.e. Used Oil (Category 5.1). (Annexure-HP1). The HPSPCB has informed that the unit had applied for renewal of Authorization under HOWM Rules 2016 on 21.03.2024 (Appl ID - 11869675) and the application has been returned back with an observation to apply for all streams of HW generated, handled, reutilized in the unit with complete justification.

No information has been made available to the Joint Committee with regard to the disposal of hazardous wastes generated in other six categories as listed above, including sludge from Secondary Clarifiers.

- vi. As per Environmental Clearance granted to M/s Ruchira Papers Ltd, by MoEF&CC vide F. No. J-11011/580/2007-IA II dated 11/10/2007 (Annexure-HP2), *“Solid waste generated in the form of boiler ash shall be provided to cement/brick manufacturing Units” No Information/record was made available to the Joint Committee in this regard as well.*
- vii. With reference to the Lime Sludge generated in the Pulp and Paper, the “SCHEDULE I [See rule 3 (1) (17) (i)] LIST OF PROCESSES GENERATING HAZARDOUS WASTES” *clearly specifies at S.No. 35 that (35.3) Chemical sludge from waste water treatment, from the processes mentioned in this schedule is hazardous.* Since, Pulp and Paper process is mentioned in this Schedule I and the Lime Sludge is generated during treatment of Black Liquor (Waste water generated during pulping) in the Chemical Recovery Process and *therefore Lime Sludge from Pulp & Paper Industry is Hazardous Waste.*

Being hazardous waste, Lime sludge is to be either recycled back by recovery of Lime through Lime Kiln and if for any reason, it is not used in the Lime Kiln, it must be sent to a Treatment, Storage and Disposal Facility (TSDF) after obtaining authorization under HWM Rules, 2016, from State Pollution Control Board.

In view of the HW Authorization granted to the unit and understanding of M/s Ruchira Papers Ltd. regarding Used Oil as the only hazardous waste generated from the process, it indicates that various hazardous wastes are not being disposed off as per provisions of Hazardous Waste Management Rules, 2016.

2.2.2.1. Action taken regarding dumping of Lime Sludge:

- i. To identify the industries dumping lime sludge on the banks of information regarding ownership of the land, where lime sludge is being dumped on the banks of River Markanda, was obtained from the Revenue Department by HSPCB RO, Ambala. ***The examination of the details provided by the Department of Revenues shows that the land in one of the 07 Lime sludge dumping locations is owned by M/s Ruchira Papers Ltd, Trilokpur Road, Kalaamb, which is also a generator of this Lime Sludge, indicating that M/s Ruchira Papers Ltd may be involved in dumping the Lime Sludge on the banks of River.***
- ii. HPSPCB RO, Sirmour issued a common Show Cause Notice vide No. HPSPCB/RO Paonta/Notice File/2019-3065-67 dated 14/02/2024 (**Annexure-HP3**) to all the three Lime waste generating Units namely i) **M/s Ruchira Papers Ltd**, ii) **M/s Himachal Polyolefin Ltd** and iii) **M/s Vashisth Chemicals** directing to immediately stop the entire illegal activity of dumping of process waste material i.e. lime waste powder/ calcium waste powder **and immediately remove entire dumped material and also restore the sites immediately.** These Units were also directed to submit the complete details regarding (i) daily waste material generation, (ii) handling and management plan, (iii) disposal plan, (iv) quantity generated and disposed of in last 2 year along with supporting documents within 7 days. As per further information provided by HPSPCB RO, Sirmour, all three Units responded that lime sludge is not being dumped by them (**Annexure-HP4**).
- iii. ***No action has been taken with regard to removal of dumped material and restoration of sites.***

2.3. Discharge of untreated domestic sewage or industrial effluent:

2.3.1. State of Himachal Pradesh:

Calculation for Domestic Sewage load for the Kala Amb area in Himachal Pradesh by extrapolating the Census of 2011 to the present population and also for the projected population after 20 years has been provided by HPSPCB as under:

As per Census 2011, the population of Kala Amb & Moginand area in 2011 was 6,695 and the present population of the area is 7,280. The projected population after 20 years will be 10,010 considering the present growth rate of area. For this population sewage load calculations as per water demand of 135 litres per capita will be 1,081 KLD. In addition to this considering a floating population of around 10,000 in Kala Amb, sewage generation as per water demand of 45 litres per capita will be around 360 KLD (Source: IS 1172:1993 Indian Standard Code of Basic Requirements for basic supply, drainage and sanitation).

Considering the above information provided by HPSPCB, the existing quantity of Sewage generation from the Kalaamb area of Himachal Pradesh is 1038 KLD.

For the treatment of domestic sewage, septic tanks/soak pits have been provided by individual households. To cater this untreated domestic sewage/sullage from villages i.e. Moginand, Rampur Jattan, Mainthapal, Ogli, Johron, Khairi and Trilokpur, the State Government of H.P. has

already established *two STPs [STP Trilokpur of capacity 1.5 MLD and CETP-cum-STP Kala Amb of capacity 2.5 MLD (0.8 MLD Industrial + 1.75 MLD domestic)]* and same could not be made operational till date due to damages caused by recent flash floods in Himachal Pradesh, as per information provided for the State of Himachal Pradesh.

In view of the fact that STPs meant for treatment of domestic sewage are yet to made operation, the total quantity of untreated domestic sewage is estimated to be 1038 KLD.

Further, there are numerous road side dhabas/butcher shops/sabziwalas located on both sides of Kala Amb-Trilokpur Road of Himachal Pradesh and Haryana their solid/liquid waste is flowing into roadside drains and further merging into Jattanwala Nallah. Water stagnation and decaying biodegradable waste is also one of the factors in affecting the water quality of River Markanda. In addition to above, Block Development Officer, Nahan has submitted detail of management of black water of 07 number of Gram Panchayats vide letter no. BBM/NGT/2023-3354, dated 05.10.2023, as informed by HPSPCB.

There are total 03 no. of drains and 01 no. of Rivulet identified by State of Himachal in the District Sirmaur which are carrying untreated effluent and further merging in to River Markanda directly *(covering from origin point of River Markanda in Himachal Pradesh to its exit at Kala Amb, HP and Haryana Border)*. The details of locations of such sub drains/ nallah/Rivulets are given at **Annexure-HP5**.

2.3.1.1: Action Taken by Himachal Pradesh:

As per information provided to the Joint Committee, the following action has been taken by Himachal Pradesh:

Hon'ble NGT in O.A. No, 673/2018 has directed for rejuvenation of 07 polluted river stretches in Himachal Pradesh including River Markanda and prepare the action plan. HPSPCB has already prepared action plan for rejuvenation of River Markanda and progress report is monitored at State level by State Surveillance Task Force chaired by Worthy Chief Secretary, Govt. of H.P. and at district level by District Level Surveillance Task Force chaired by Deputy Commissioner, Sirmaur on monthly basis. After quantification along with action plan for tapping of these drains is already proposed to be treated in CETP-cum-STP Kala Amb provided by M/s Kala Amb Infrastructure Development Company and Jal Shakti Vibhag, Nahan.

2.3.2: State of Haryana:

Total 145 MLD of sewage is being generated from different 12 towns of 04 Districts at Panchkula, Ambala, Kurukshetra and Kaithal of Haryana which are located in catchment area of River Markanda and its tributaries.

There are total 40 No. of STPs installed with treatment capacity of 264 MLD to cater out the need of treatment in these towns. The detailed status of Management of sewage generated from these towns of Districts of Panchkula, Ambala, Kurukshetra and Kaithal has already been provided to the Hon'ble Tribunal by the Joint Committee in its interim progress report filed on dated

17.10.2023. Further, the PHED Department, Haryana has informed that they are having 551476 No. of sewer connections against 962419 No. of total consumers throughout State of Haryana.

Total 38 No. of discharge points were identified by the Joint Committee from State of Haryana after obtaining information from Irrigation & Water Resources Department (Jal Shakti), Haryana from its different 03 No. of Districts i.e. Panchkula, Ambala & Kurukshetra carrying untreated domestic effluent and further merging in to River Markanda or into its Tributaries directly or indirectly (covering from entry point of River Markanda in Haryana at Kala Amb to its final merger into River Ghaggar at Kaithal, Haryana) with details of locations of such sub drains/ nallah/Rivulets have already been provided before the Hon'ble Tribunal in earlier Progress Report.

2.3.2.1: Action Taken by Haryana:

As per information provided by HSPCB Member, the following actions have been taken by the state of Haryana:

- i. A review meeting was convened under the Chairmanship of Chairman, HSPCB on dated 09.02.2024 amongst the Administrative secretaries/HODs of the stakeholder departments of Haryana to obtain the information and time bound action plan for tapping/diversion/treatment of these discharge points pertaining to the respective departments and to discuss other issues based upon the non-compliances observed by the Joint Committee in its progress report earlier filed, wherever interventions required from the other departments. The copy of proceedings of meeting held on dated 09.02.2024 is enclosed as **Annexure-HR3**.
- ii. Further after receipt of requisite information and date bound action plan received from the stakeholder departments for tapping/diversion/treatment of these 38 no. of discharge points identified previously by the Joint Committee for the State of Haryana, the final status alongwith quantum of effluent going into River Markanda through these 38 no. of discharge points is provided by HSPCB and same is enclosed herewith at **Annexure-HR4**.

2.4. Operational efficacy of STPs/ETPs/CETPs already setup:

2.4.1. State of Himachal Pradesh:

Operational efficacy of STP/CETPs already setup by Jal Shakti Vibhag and Department of Industries is tabulated below, as per details received from HPSPCB:

STP		CETP-cum-STP	
Capacity (in MLD)	Operational Status	Capacity (in MLD)	Operation Status
1.5 MLD	STP is not functional yet due to damage of sewer pipeline <i>in unprecedented rainfall during last monsoon and unavailability of funds</i> , the description given below at point no. 2.4.1.1	2.5 MLD (0.8 MLD industrial effluent + 1.7 MLD domestic effluent)	STP is not functional yet due to damage of sewer pipeline <i>in unprecedented rainfall during last monsoon and unavailability of funds</i> , the description given below at point no. 2.4.1.2

2.4.1.1 Status of STPs:

For the sewage management, Jal Shakti Vibhag, Nahan has installed Sewage Treatment Plant of capacity 1.5 MLD for Johron, Khairi and Trilokpur area of Kala Amb for sewage of Moginand, Rampur Jattan, Mainthapal and Ogli area of Kala Amb in CETP-cum-STP of capacity 2.5 MLD (1.7 MLD domestic effluent). The total pipeline to be laid for STP Trilokpur is 8.5 km out of which work of laying pipeline of approx. 7.9 km was completed and 600 m is balance. Latest status was sought from JSV vide letter no. PCB/RO(Pt)/OA No. 515/2022/2023-3156-58 dated 20.02.2024). As per status note by Jal Shakti Vibhag (JSV) Nahan, have intimated that the sewer network of STP Trilokpur has suffered damages due to heavy rainfall causing flash floods in this monsoon season and due to no allocation of funds during current financial year i.e. 2023-24, the balance sewer network and damaged sewer line i.e. 600 m has not been completed. These works need time for completion which is estimated to be completed by June, 2024. STP can be made functional by taking sewage from Trilokpur temple complex. Regarding household sewer connection vis-à-vis STP Trilokpur, JSV Nahan has received 28 nos. of application for approval and same have been approved. The copy of status report by Jal Shakti Vibhag, Nahan is enclosed herewith as **Annexure-HP6**.

1.4.1.2. Status of CETP-cum-STP Kala Amb:

The Special Purpose Vehicle (SPV) M/s Kala Amb Industrial Development Company (KIDC) has proposed to establish CETP-cum-STP Kala Amb of capacity 5 MLD in two phases out of which Common Effluent Treatment Plant (CETP) of capacity 2.5 MLD is already established for first phase (0.8 MLD industrial effluent and 1.7 MLD domestic effluent). H.P State Pollution Control Board has already issued Consent to operate to run the CETP. However same could not be operated due to no household/commercial domestic effluent load. HPSPCB has already notified inlet standards of CETP Kala Amb. A letter in this context has already been written by Kala Amb Infrastructure Development Company (KIDC) vide letter no. KIDC/-JSV-03, dated 25.09.2023 to the Executive Engineer, Jal Shakti Vibhag Nahan.

Work of laying total sewerage pipeline of 21.645 kms for Moginand, Rampur Jattan, Mainthapal and Ogli in Kala Amb out of which work of 20.500 kms was completed. (Latest status was sought from JSV vide letter no. PCB/RO (Pt)/OA No. 515/2022/2023-3156-58 dated 20.02.2024) As per status note by Jal Shakti Vibhag (JSV) Nahan, have intimated that the sewer network of STP Kala Amb and STP Trilokpur has suffered major damages due to heavy rainfall causing flash floods in this monsoon season and due to no allocation of funds during current financial year i.e. 2023-24, the balance sewer network and damaged sewer line has not been completed. These works need time for completion which is estimated to be completed by June, 2024 subject to availability of funds. Regarding house sewer connection vis-à-vis CETP-cum-STP Kala Amb, JSV Nahan has received 53 nos. of application for approval and same will be approved after functioning of the scheme. The copy of status report by Jal Shakti Vibhag, Nahan is already enclosed in **Annexure-HP6**.

The Inspections and Sampling of Sewage Treatment Plants (STPs)/Common Effluent Treatment Plants (CETPs) falling in the catchment area of River Markanda and its Tributary was carried out by Joint Committee with having the details given below:

Sr.No.	Date and Time of Sampling	STP/CETP Location and Capacity	Details of Sampling Points	Geographical Coordinates	Parameters to be analyzed	Findings/ compliance status
1.	25/09/2023 09:04 AM	CETP Kala Amb & STP Trilokpur, Himachal Pradesh	CETP Kala Amb 2.5 MLD capacity (0.8 MLD industrial effluent part and 1.7 MLD sewage part) has been granted Consent to Operate by HPSPCB on dated 21/09/2023. The industrial effluent treatment part of CETP-cum-STP Kala Amb has been started. Kala Amb Infrastructure Development Company (KIDC) has made agreement with 51 numbers of water polluting industries. 36 number of industries are disposing their effluent to CETP Kala Amb after primary treatment through their own captive ETPs. KIDC is collecting the effluent from these industries through GPS enabled tankers. The sewage treatment part of CETP-cum-STP Kala Amb is not started yet due to damage of sewerage pipelines laid by Jal Shakti Vibhag in recent flash floods in River Markanda, as informed by the representative of CETP/STP.			
	19.02.2024 04:30 PM	Re-visit of CETP-cum-STP Kala Amb	Joint Committee re-inspected the CETP-cum-STP Kala Amb on 19.02.2024 and collected the sample of inlet of CETP-cum-STP to know the status of the compliance of the industries connected to CETP-cum-STP with regard to the Inlet standards of CETP notified by HPSPCB (Annexure-HP7). It was also observed that there was no discharge of treated effluent i.e. final outlet of CETP-cum-STP Kala Amb into River Markanda. Hence, the Joint committee did not collect the sample of final outlet of CETP-cum-STP Kala Amb.			

The results of the analysis for the inlet sample collected from the equalization tank of the CETP-cum-STP and analyzed in CPCB Laboratory are as follows:

Sr. No.	Parameters	Results in mg/l except pH	Prescribed Standards mg/l except pH	Compliance Status
1	Total Suspended Solids (TSS)	545	500	Not within prescribed Limit
2	Chemical Oxygen Demand (COD)	1982	1500	Not within prescribed Limit
3	Biochemical Oxygen Demand (BOD)	788	500	Not within prescribed Limit
5	Oil & Grease	BDL	30	within prescribed Limit
6	Fixed Dissolved Solids (FDS)	664	3000	within prescribed Limit
7	pH	6.9	6.5-9.0	within prescribed range

The Inlet sample was found to be non-complying with regard to Total Suspended Solids (TSS), Chemical Oxygen Demand (COD) and Biochemical Oxygen Demand, as the results of analysis for these parameters were exceeding the prescribed inlet norms, which indicates that some of the industries connected to CETP-cum-STP may not be complying with the inlet norms notified by HPSPCB, for sending primary treated effluent to CETP-cum-STP. As informed by General Manager DIC Nahan, (Annexure -HP8) the CETP-cum-STP Kala Amb is commissioned recently (i.e. since 04 Dec 2023) and member industries have started sending their effluent to CETP-cum-STP Kala Amb. HPSPCB has collected sample of treated water of CETP-cum-STP Kala Amb on 18.04.2024 after tertiary treatment and results are conforming to the prescribed CETP standards in Schedule I of Environment (Protection) Rules, 1986, Copy of analysis report is enclosed as Annexure -HP9.

2.4.1.3 Status of ETPs and Industries visited by Joint Committee:

The Kala Amb industrial area can be divided into following zones as per drainage pattern:

- i. Industries located on the Right and left bank of River Markanda from Moginand area to Kala Amb barrier*
- ii. Industries located in Jattanwala Drain catchment*
- iii. Industries located in Khairi area*
- iv. Industries located on Kala Amb-Sadhaura Road*

There are total 97 nos. of water polluting industries located in Kala Amb area of Himachal Pradesh. These industries have provided captive Effluent Treatment Plants. In addition to above, 08 nos. of industries have installed captive STPs wherever the manpower is more than 150 nos. The treatment technologies provide ranges from primary treatment system i.e. Chemical treatment, precipitation/settling followed by dual media carbon filters, activated sludge process followed by dual media carbon filters, industries have also provided RO systems and evaporators for ensuring zero liquid discharge.

M/s Ruchira Papers Ltd. is the only industry in Kala Amb that falls under 17 categories of highly polluting industries and has installed their captive ETP of capacity 11 MLD. The unit has obtained consent from State Board for discharge of treated effluent quantity of 4.012 MLD into drain. The unit has installed Real Time Online Continuous Water Quality Monitoring Station and Flow meter at the final outlet of ETP. The results of treated effluent are being displayed on the CPCB and HPSPCB server on real time basis.

All the 105 nos. of industries have obtained requisite Consent to Operate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. All the 105 nos. of industries have installed effluent treatment plants or Sewage Treatment Plants in their respective industries. The list of water polluting industries along with their final disposal and their compliance status is annexed as **Annexure-HP10**.

Further the random Inspections and Sampling of other Industries falling in the catchment area of River Markanda in both of the states was carried out by Joint Committee, so as to know the compliance, in general.

The status of the Compliance of the Industries inspected by the Joint Committee in the Kala Amb Area falling in the State of Himachal Pradesh is as follows:

2.4.1.3.1. M/s Ruchira Papers Ltd:

- i. M/s Ruchira Papers Ltd, was visited by the Joint Committee on 25/09/2023.
- ii. M/s Ruchira Papers Ltd. is the only industry falling under 17 Categories of highly polluting Industries located in Kala Amb.
- iii. M/s Ruchira Papers is the only Industry in Kala Amb, which has been granted permission to discharge its 4.012 MLD treated effluent into the drain by HPSPCB.
- iv. Out of total 5.6 MLD waste water discharge (both domestic and Industrial) from Kala Amb area of Himachal Pradesh into the Jattanwala Nallah, more than 70% discharge (4 MLD) is contributed by M/s Ruchira Papers Ltd.
- v. The sample of treated effluent from the **final discharge of ETP was taken by the Joint Committee and sent to CPCB Head Office Laboratory, Delhi** for analysis of applicable Parameters.
- vi. One parallel sample of the treated effluent was also taken by **HPSPCB Regional Officer, Paonta Sahib, marked as Study Sample and sent to HPSPCB Regional Laboratory, Paonta Sahib.**
- vii. Further, one sample was also taken by *M/s Ruchira Papers Ltd and as per information received from HPSPCB, the sample was sent to Shri Om Testing and Research Laboratory, Noida.*
- viii. *The analysis results from HPSPCB Regional Laboratory are enclosed as Annexure-HP11. The HPSPCB has informed that the facility for testing AOX is not available in the HPSPCB Laboratory. Ms. Ruchira Papers Ltd has not got analyzed all the parameters w.r.t pulp & paper units.*

The results of analysis of the samples as reported by CPCB Head Office Laboratory, Delhi, HPSPCB Regional Laboratory, Paonta Sahib and Sri Om Testing and Research Laboratory are summarized in the following Table:

S.No.	Parameters	Results of Analysis, mg/l except pH			Prescribed Limits, mg/l except pH
		* CPCB Laboratory, Delhi	# HPSPCB Regional Laboratory, Paonta Sahib	# Shri Om Testing and Research Laboratory, Noida.	
1	pH	7.8	7.70	7.38	7.0-8.5
2	TSS	23	10	20	50
3	COD	505	104	120	250
4	BOD	187	7.5	9	30
5	AOX, as Cl	18.544	Not done	Not done	1 Kg/ton of Paper
7	MLSS (Aeration Tank)	3992	Not done	Not done	
8	MLVSS (Aeration Tank)	2293	Not done	Not done	

* CPCB Head Office Laboratory is recognised under SECTION 12(1) B OF THE ENVIRONMENT (PROTECTION) ACT, 1986 and its analysts are notified as Government Analysts for the purposes of analysis of samples of air, water, soil or other substances sent for analysis.

NABL Approved Laboratory.

As per analysis report of the sample collected by the Joint Committee and analyzed in CPCB Head Office Laboratory, Delhi, *M/s Ruchira Papers Ltd was found to be not complying with regard to*

COD and BOD Parameters. COD concentration in the sample was 505 mg/l against the prescribed limit of 250 mg/l. Similarly, BOD concentration in the sample was 187 mg/l against the prescribed limit of 30 mg/l. The Industry was found to be complying with pH, TSS, AOX parameters, as per analysis report from the same laboratory i.e. CPCB Head Office Laboratory. The MLSS and MLVSS Concentration in the aeration tank was also within acceptable range.

However, as per report of the parallel samples analyzed in HPSPCB Regional Laboratory, Paonta Sahib and Shri Om Testing and Research Laboratory, Noida, M/s Ruchira Papers Ltd was complying with all the parameters.

The results reported by CPCB for analysis conducted in CPCB Laboratory and other two Laboratories are at variance, with regard to COD and BOD parameters. While CPCB Head Office Laboratory reported COD concentration of 505 mg/l, whereas HPSPCB Regional Laboratory, Paonta Sahib reported COD concentration of 104 mg/l and Shri Om Testing and Research Laboratory, Noida reported COD Concentration of 120 mg/l. Similarly, CPCB Head Office Laboratory reported BOD concentration of 187 mg/l, whereas HPSPCB Regional Laboratory, Paonta Sahib reported BOD concentration of 7.5 mg/l and Shri Om Testing and Research Laboratory, Noida reported BOD Concentration of 9 mg/l.

It is pertinent to mention here that CPCB Head Office Laboratory is recognized under SECTION 12(1) B OF THE ENVIRONMENT (PROTECTION) ACT, 1986 and its analysts are notified as Government Analysts for the purposes of analysis of samples of air, water, soil or other substances sent for analysis, whereas other two Laboratories mentioned above are NABL approved.

❖ *Other observations made by the Joint Committee during visit to M/ Ruchira Papers Ltd is as follows:*

- a. As per specific conditions of Environmental Clearance granted to M/s Ruchira Papers Ltd. by MoEF & CC vide F. No. J-11011/580/2007-IA II dated 11/10/2007, ***“Chlorine Dioxide shall be used as bleaching agent and no elemental chlorine shall be used for bleaching”***. However, it was observed that ***Industry has stored large number of Chlorine Cylinders and a Chlorination Tower has also provided for bleaching*** (Photograph 11 & 12).

Photograph 11 & 12: Chlorine Gas Cylinders and Chlorination tower in the premises of M/s Ruchira Papers Ltd.



Photograph-11



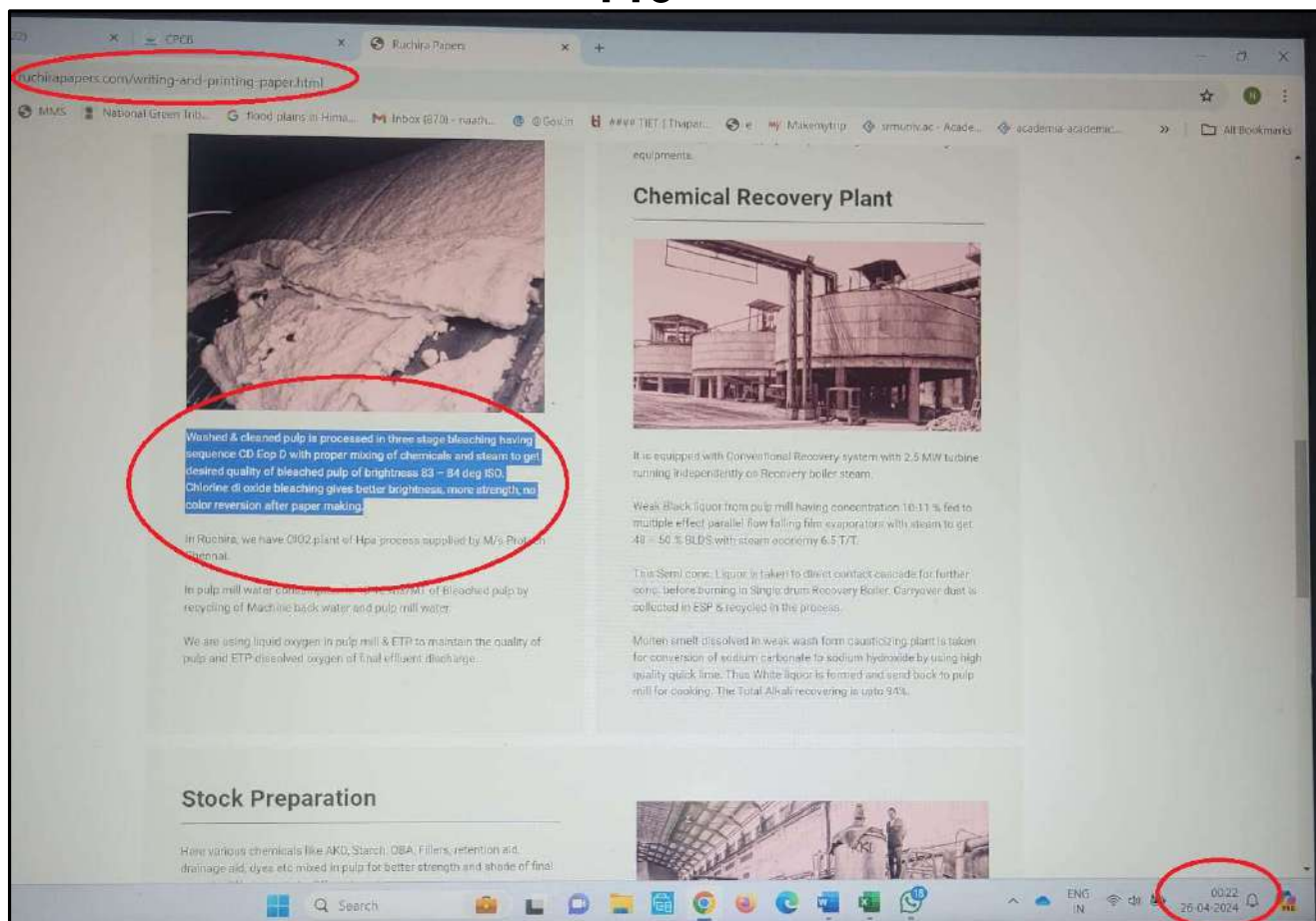
Photograph-12

HPSPCB was requested by the Joint Committee to provide the bleaching sequence followed by M/s Ruchira Papers Ltd, to know the requirement of chlorine cylinders and chlorination tower, as observed during inspection.

As per details provided by HPSPCB on 24/04/2024, M/s Ruchira Papers Ltd. is following D₀-Ep- D₁, where D₀ represents “first Chlorine di Oxide Stage”, Ep represents “Alkali Extraction in the presence of peroxide” and D₁ represents “second Chlorine dioxide stage”.

The bleaching sequence shared by HPSPCB with the Joint Committee is Elemental Chlorine Free Bleaching Sequence and, in this sequence, neither elemental chlorine nor chlorination tower is required. However, no justification has been provided for the presence of large number of Elemental Chlorine Gas Cylinders and Chlorination Tower in the premises of the Industry.

Further, as per information available on the website of M/s Ruchira Papers Ltd regarding bleaching sequence, the Industry is following CD-Eop-D bleaching sequence (Photograph 13 given below), where CD represents “Elemental Chlorine and Chlorine Dioxide added together”, Eop represents “Alkali extraction reinforced with oxygen and hydrogen peroxide” and D represents “Chlorine Dioxide”



Photograph 13

In view of the presence of chlorine gas cylinders & Chlorination Tower in the premises of the industry, as observed by the Joint Committee, contradiction in bleaching sequence provided to the Joint Committee, information regarding bleaching sequence available on the website of the Industry and specific condition of Environmental Clearance granted to the Industry by MoEF & CC that ***“No elemental chlorine shall be used in the bleaching”***, the member representing MoEF & CC was requested on 25/04/2024, to provide i) the copy of last/latest half yearly Compliance Report filed by the Industry regarding compliance of the conditions of Environmental Clearance and ii) Last/latest report of MoEF & CC regarding verification of the compliance of the conditions of Environmental Clearance granted to the industry, which are awaited.

- b. As per conditions of the Environmental Clearance granted to the Industry by the Ministry of Environment, Forest and Climate Change (MoEF & CC), ***the industry is required to dispose off its treated effluent, for agriculture, plantation and in the drain.***

However, the industry is disposing off its treated effluent only in drain, despite the fact that 33% of the area, as claimed by the Unit is under plantation besides additional land acquired by the Industry along the Markanda River in the state of Haryana for plantation.

- c. The industry has installed Online Continuous Emission Monitoring System (OCEMS) at the final outlet of ETP, which is connected with SPCB and CPCB servers. ***In order to check that the OCEMS installed by the industry is properly calibrated, the samples from various stages of effluent treatment plant were tested using the sensor of OCEMS by the Joint Committee.***

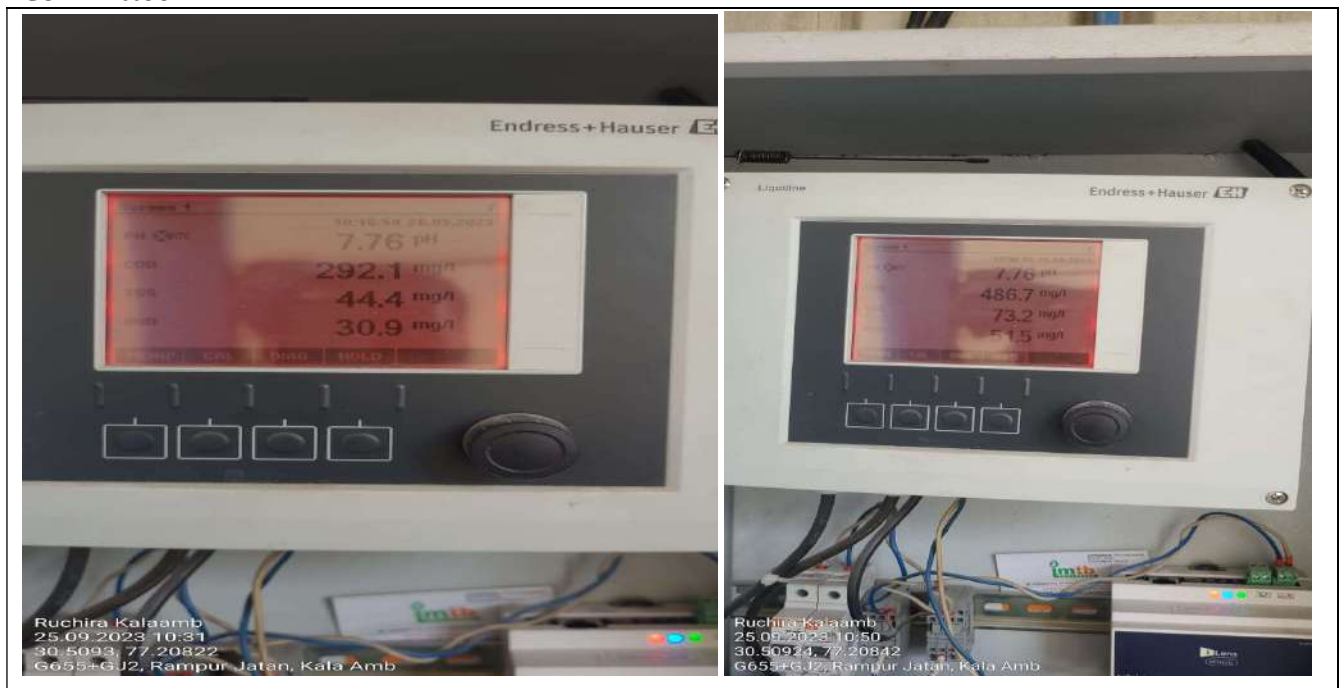
As can be seen from the Photographs 14-17 taken during checking of the calibration of OCEMS installed by the Industry, by the Joint Committee, ***the ratio of BOD to COD in the samples from various stages from untreated to partially treated and final treated is same i.e around 1: 10. The fixed ratio of BOD to COD at all stages indicated either tempering of the***

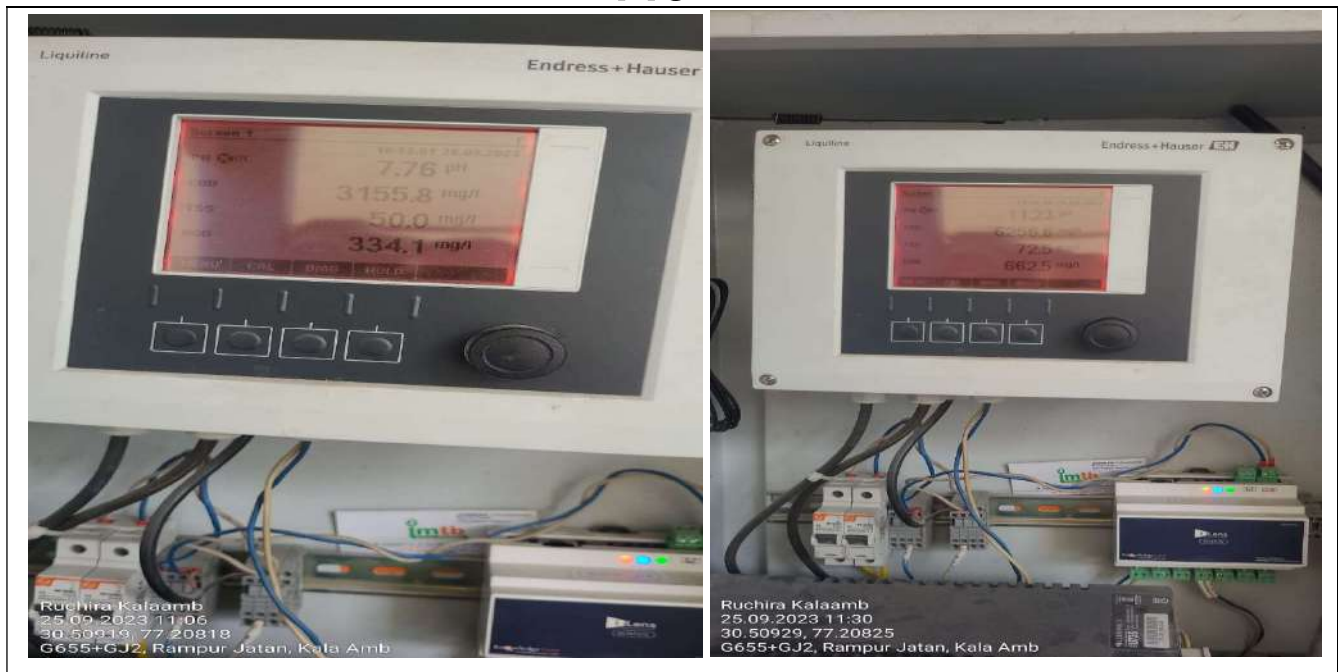
OCEMS or dilution to achieve standards. It is pertinent to mention here that BOD to COD ratio in pulp and paper industry untreated effluent varies from 1:2.5 to 1:4 depending on the process followed, which is keeps on increasing at different stages of effluent treatment process based on the efficiency of individual stages w.r.t COD and BOD reduction, thereby increasing the ratio to 1:10 or even more in the final treated effluent depending on the technology adopted.

As per information received through HPSPCB on 24th April, 2024 alongwith **Annexure-HP12**, the industry has got the calibration checked from the vendor with regard the final discharge. ***However, the above observations of the Joint Committee are yet to be addressed. Therefore, in view of the observation of the Joint Committee regarding fixed BOD: COD ratio, HPSPCB may revisit and get the calibration rechecked to ensure the correctness of the values reported through OCEMS.***

The HPSPCB has asserted that the analysis result of aeration tank sample collected by Joint committee show MLSS of 3992 mg/L which is under desirable range. Further, MLVSS/MLSS ratio is appx. 0.6 which is also desirable range indicating proper functioning of secondary biological treatment system. Unit has further installed secondary clarifier and advanced treatment system based on Fenton technology (using Fenton reagent i.e. ferric ion+ hydrogen peroxide). The analysis report dated 12.10.2023 of parallel sample collected by HPSPCB show parameters of pH, BOD, COD, TSS within permissible discharge limits. HPSPCB is also carrying out regular sampling and monitoring of the unit. Latest sample analysis result dated 10.04.2024 is also meeting the prescribed norms (**Annexure-HP13**).

Photographs 14 to 17: Values of various parameters during checking of calibration by the Joint Committee.





Action taken by HPSPCB: Action is yet to be taken by Himachal Pradesh SPCB.

d. The Joint Committee was also informed by the HSPCB Nodal Officer regarding order of Hon'ble Court of SDM Naraingarh dated 12/04/2024 in the matter of Case No 16 under 133 Crpc, Usha Rani Wo Parveen Kumar present Sarpanch, Gram Panchayat Kala Amb, Tehsil Naraingarh Distt Ambala (Plaintiff) V/s Ruchira Paper Mill, Kala Amb, Tehsil Nahan Distt Sirmour Through Manager (Respondent) and The Kala Amb Chamber of Commerce and Industries, Kala Amb Through its Secretary Ashok Kumar (Plaintiff) Vs 1. Singh Ram 2. Rajpal 3. Ramesh Kumar 4. Suresh Kumar S/o Jiwan Ram R/o Vill Dera Tehsil Naraingarh Distt Ambala (Respondent).

The matter is related to *i) the discharge of effluent by M/s Ruchira Paper Mills causing nuisance as alleged by the petitioner* (Residents of shiv colony, Kala Amb in Haryana) and *ii) the blockage of water flow by Respondents (04 residents of Village Dera, Tehsil Naraingarh, Haryana) through their land causing nuisance as alleged by petitioners* (Kala Amb chamber of commerce whose M/s Ruchira Papers Ltd. is also a member).

After hearing the matter and also considering the reports obtained from both HSPCB Regional Officer, Ambala and HPSPCB, Regional Officer, Sirmour, Hon'ble Court of SDM issued the absolute Orders dated 12/04/2024 under Section 138 of the Criminal Procedure Court, (copy of order enclosed as Annexure-HR7), and relevant portion is reproduced, as follows:

- 1. "The Kala Amb Chamber of Commerce is directed to drain out the water which has stagnated in the residential areas of Dera and Kala Amb villages of Haryana within 7 days of issuance of this order in order to safeguard the Fundamental Right to Life and Liberty under Article 21 of the Constitution of India, of the residents of the Villages. The drained out water is to be discharged into the Jattanwala Nallah as per the prescribed environmental standards. The SHO Naraingarh, BD & PO Naraingarh and RO, HSPCB Ambala shall ensure compliance of this direction and submit a compliance report to this Court within 10 days of issuance of this order'*

2. *There respondents Singh Ram, Raj Pal, Ramesh Kumar and Suresh Kumar' sons of Jiwan Ram' R/o Dera, Naraingarh, Ambala are directed to clear the blockage in their land' allowing the flow of the Nallah, within 7 days of passing of this order They are further directed, under Section 143 CrPcC to not to cause such blockage in the future. SHO Naraingarh and BD & PO Naraingarh are to ensure compliance of this order and submit a compliance report to this court within 10 days.*
3. *M/s Ruchira Papers Ltd is directed to divert the flow of the water, currently passing through the lands of respondents Singh Ram and Ors, through their own lands adjacent to the lands of the respondents, based on the principle of Polluter Pays, as held by the Hon'ble Supreme Court.in several judgements, including Indian Council for Enviro-Legal Action vs Union of India JT1996(2) 196, Vellore Citizens Welfare Forum v Union of India and Ors JT 1996(7) SC 375, MC Mehta v Union of India, 1995 SCC 711. This is to be completed within 2 months of passing of this order. RO, HSPCB and BDPO Naraingarh are directed to file compliance report in this court."*

2.4.1.3.2. M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh:

The unit was visited by the Joint Committee on 08/10/2023. The samples from ETP were collected and sent to CPCB Head Office Laboratory for analysis.

As per analysis report, *the Unit was found to be non-compliant with regard to COD, BOD and TSS Parameters. COD, BOD and TSS in the final treated effluent was found to be 3154 mg/l, 1567 mg/l and 234 mg/l respectively against the prescribed limits of 250 mg/l, 100 mg/l and 200 mg/l for COD, BOD and TSS respectively.*

It was observed that the treated effluent of ETP is being utilized for irrigation/gardening purpose in 1.5 hectare additional land located adjacent to the unit. *The Unit has not prepared and implemented Irrigation Management Plan.*

Action taken by HPSPCB: As per information provided by HPSPCB, the following action has been taken:

- i. Show cause notice has been issued to the unit from HPSPCB Paonta Sahib vide letter no. 2524 dated 08.12.2023 for not meeting the prescribed discharge norms and another letter issued vide letter no. 1160 dated 16.08.2023 regarding submission of Irrigation Management Plan. Copy of letters is annexed herewith as **Annexure-HP14**.
- ii. The unit has also upgraded the Effluent Treatment Plant with installation of Membrane Bio Reactor (MBR) component after Moving Bed Bio Reactor (MBBR) treatment unit. ETP-um-STP of capacity 150 KLD is currently operated at 50% capacity.
- iii. The unit has also acquired an additional piece of adjoining land (02 Bighas) for use of treated water in gardening purposes / land application. Also, unit has installed sludge dryer for management of ETP sludge.

2.4.1.3.3. M/s Himachal Polyolefin Ltd., Yamunanagar Road, Himachal Pradesh:

- i. The unit was visited by the Joint Committee on 19/02/2024. The samples of treated effluent from the discharge point on to land owned by the Unit were collected and sent to CPCB Head Office Laboratory for analysis.
- ii. The analysis results of the sample collected by Joint Committee show parameters within permissible discharge limits for land irrigation purpose as per Schedule VI of Environment (Protection) Rules, 1986.
- iii. *However, the Unit was found to be non-compliant with regard to TDS parameter, as specified in the "Guidelines for Utilization of Treated Effluent in Irrigation" prepared by CPCB under the directions of Hon'ble National Green Tribunal vide order dated vide order dated 24.05.2019 in the matter of O.A. No. 348/2017, Shailesh Singh Vs Al-Dua Food Processing Pvt. Ltd.*
- iv. *TDS in the sample collected by the Joint Committee and analysed in CPCB Laboratory was 3400 mg/l against the prescribed limit of 2100 mg/l.*
- v. *The Unit was also found to be violating the condition of Consent to Operate (CTO) granted by HSPCB with regard to Mode of Discharge of Treated Effluent. As per Consent to Consent to operate granted to the Unit, the treated effluent is to be recycled in the process, whereas the Unit was found discharging the effluent on to land without meeting the prescribed limit of TDS Parameter and also in violation of the condition of Consent to Operate (Photograph 18-21)*

Photographs 18-21: Discharge of effluent in violation of the conditions of CTO



Action taken by HPSPCB: As per information received from HPSPCB on 24/04/2024, the following action has been taken by HPSPCB:

- i. RO, HPSPCB Paonta Sahib had already issued show cause notice to lime sludge generating units vide letter no. letter no. 3065-67, dated 14.02.2024. The unit has submitted reply with supporting documents on dated 21.02.2024 and submitted that the entire lime sludge is being sold to trading companies in Paonta Sahib. The copy of reply submitted by the unit is attached herewith as **Annexure-HP15**.
- ii. Further, HPSPCB Paonta Sahib has issued show cause notice and directions to the unit vide letter no. 3164, dated 20.02.2024 to immediately stop discharging treated effluent on their land. Copy of letter is attached herewith as **Annexure-HP16**.
- iii. Further, HPSPCB has carried out inspection and resampling of the unit on 16.04.2024. ***The unit is recycling treated effluent in lime slaking process*** and sample analysis result of NABL approved Regional Laboratory, HPSPCB Paonta Sahib is showing parameters pH and TSS within permissible limits. Copy of analysis report is enclosed as **Annexure-HP17**.

2.4.1.3.3. Other Industries visited by the Joint Committee:

- i. M/s Vashisth Chemicals, Kala Amb was visited by the Joint Committee on 08/10/2023. ***The unit has been given Consent to Operate as ZLD Unit. At the time of visit, no effluent was under recycling and hence sample was not taken.***
- ii. M/s Sagar Katha Factory, Trilokpur Road, Kala Amb, Himachal Pradesh, was visited by the Joint Committee on 19/02/2024 and the samples were taken for analysis in CPCB Head Office Laboratory. ***The analysis results of sample collected by Joint Committee were found to be within prescribed limits.***
- iii. M/s Ruchira Printing and Packaging, Plot no. 11, Vill. Johron, Kala Amb was visited by the Joint Committee on 19/02/2024. The unit is engaged in manufacturing of Monocarton sheets, catalogues and corrugated boxes. The unit falls under Green category and there is no generation of effluent from manufacturing process. The committee did not find any effluent generation from the unit.

2.4.2. State of Haryana:

2.4.2.1 Status of STPs of Haryana:

There are total 40 no. of Sewerage Treatment Plants (STP) have already been installed in 04 no. of Districts i.e Panchkula, Ambala, Kurukshetra and Kaithal of Haryana with having total 264 MLD of installed capacity, as summarized in the following Table.

The Haryana State has fixed stringent norms for discharge of sewage in compliance of the directions issued by the Hon'ble NGT vide its order dated 15.06.2020 in OA No. 138 of 2016 wherein parameters fixed as BOD-10 mg/L, Total Suspended Solid-20 mg/L, COD-50 mg/L and Fecal Coliform less than 100 MPN/100 ml.

District	Existing STPs		Under Construction STPs	
	Number	Capacity (MLD)	Number	Capacity (MLD)
Ambala	14	51	4 (ULBD)	44
Kurukshetra	4	59.5	0	0
Panchkula	15	97.25	0	0
Kaithal	7	56	0	0
Total	40	264 MLD	4	44

Out of these total 40 STPs, 26 Nos. of STPs were have been reported complying and 14 Nos. of STPs were reported non-complying by the Joint Committee at the time of filing its progress report on dated 17.10.2023 based upon the latest monitoring reports available.

2.4.2.1.1. Present compliance Status, Up gradation targets and Action taken with regard to these 14 no. of Non-complying STPs:

These 14 no. of STPs were under up gradation to meet out with the aforesaid stringent effluent discharge standards, out of these 05 no. of STPs have now been up-graded and complying as on date. All of these 14 no. of STPs pertaining to PHED Department, the latest Action taken report alongwith the timelines to complete the work of up gradation to meet out with the prescribed effluent discharge standards submitted by PHED. Total Environmental Compensation amounting of **Rs. 963.30 Lacs** have been assessed by the respective Regional officers of HSPCB and recommended for imposition and finalization to the competent authority based upon the HSPCB policy order dated 22.12.2021 as provided by Nodal Officer, HSPCB.

The details of timelines to complete the work of up gradation and action of imposition of Environmental Compensation for these STPs, as provided by HSPCB are given as under:

Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
1	Ambala	3.25 MLD, Naya Gaon, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB on 02.07.2020 and as per the latest analysis report dated 19.03.2024, The STP is complying.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 85,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
2	Ambala	3.25 MLD, Naya Gaon, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB on 02.07.2020 and as per the latest analysis report dated 19.03.2024, The STP is complying.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 85,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
3	Ambala	5 MLD, Baldev Nagar, Unit-I,	The work for up-gradation of STP is in progress and likely to be completed by 31.05.2024.	Based upon the past violations for non-achievement of effluent discharge standards Interim Environmental Compensation of Rs.82,50,000/- Assessed

Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
		Ambala City		and recommended for imposition and finalization to the competent authority.
4	Ambala	3.25 MLD, Baldev Nagar, Unit-II, Ambala City	The work for up-gradation of STP is in progress and likely to be completed by 31.05.2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
5	Ambala	5 MLD, Moti Nagar, Unit-I, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB on 02.07.2020 and as per the latest analysis report dated 19.03.2024, The STP is complying.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.
6	Ambala	5 MLD, Moti Nagar, Unit-II, Ambala City	The STP has been upgraded to achieve stringent standard prescribed by HSPCB on 02.07.2020 and as per the latest analysis report dated 19.03.2024, The STP is complying.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.
7	Ambala	3.25 MLD, Nasirpur, Ambala City	The work for up-gradation of STP is under progress and likely to be completed by 31.04.2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
8	Ambala	3.25 MLD, Devi Nagar, Ambala City	There was heavy rainfall in Ambala town in the month of July 2023 and the STP was completely submerged and structure were damaged. Some villages have also covered in MC limit. Estimate for laying of sewerage in these villages is under preparation. Accordingly, a new STP of 11 MLD in place of this STP is under planning for establishment.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 82,50,000/- Assessed and recommended for imposition and finalization to the competent authority.
9	Ambala	3 MLD, Naraingarh	The work for up-gradation of STP is in progress and likely to be completed by 31.08.2024.	Joint committee has visited the STP on dated 25.09.2023 and collected effluent samples from their inlet and outlet. Further, based upon the analysis reports

Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
				<p>released by CPCB Laboratory, New Delhi and monthly sampling of HSPCB the STP has been reported non-complying.</p> <p>Based upon the past violations for non-achievement of prescribed effluent discharge standards the Interim Environmental Compensation of Rs. 28,80,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>
10	Ambala	4 MLD, Barara	STP is now complying as per the latest analysis report dated 19.03.2024 released by HSPCB Lab.	<p>Joint committee has visited the STP on dated 25.09.2023 and collected effluent samples from their inlet and outlet. Further, based upon the analysis reports released by CPCB Laboratory, New Delhi the STP have been reported non-complying previously.</p> <p>Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 2,90,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>
11	Ambala	6 MLD, Model Town, Ambala City	STP is now complying as per the latest analysis report dated 19.03.2024 released by HSPCB Lab.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 79,20,000/- Assessed and recommended for imposition and finalization to the competent authority.
12	Kurukshetra	8 MLD, Modal Town, Pehowa	The work for Upgradation of STP was allotted to M/s Rathee Construction Company on 01.08.2022 but contractor could not start the work after repeated request. Clause 3 was imposed against the firm. The DNIT for risk and cost of M/s Rathee Construction Company has been received and the same is under scrutiny in head office.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 73,30,000/- Assessed and recommended for imposition and finalization to the competent authority.
13	Panchkula	4.5 MLD, Ram Bagh Road, Kalka	The work for upgradation has been completed and is under trial run w.e.f 01.02.2024.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 70,70,000/- Assessed and recommended for imposition and finalization to the competent authority.

Sr. No.	Name of the district	STP	Likely date of achieving of discharge standards committed by PHED and present compliance status	Action taken by HSPCB
14	Panchkula	0.25 MLD, Bangla Basti, Kalka	The work for upgradation/ diversion will start soon.	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 49,00,000/- Assessed and recommended for imposition and finalization to the competent authority.

Apart from initiating the action for imposition of Environmental compensation, the cases for **filing prosecution complaint** before Hon'ble Special Environment Court at Kurukshetra have also been initiated by the respective RO offices of HSPCB for all of the above 14 no. of STPs against the officers and contractors responsible under the provisions of Water (Prevention & Control of Pollution) Act, 1974 as intimated by Nodal Officer, HSPCB.

2.4.2.2. Status of CETPs of Haryana:

There are total 3 Nos. of CETPs of 6 MLD capacity, which are already operational in aforesaid 4 districts of Haryana existing in catchment area of River Markanda and its Tributaries.

The Joint committee visited all of these 3 no. of CETPs and collected effluent samples from their inlet and outlet. Further, based upon the latest analysis reports released by CPCB Laboratory, New Delhi all of the 03 CETPs have been reported as non-complying with regard to parameter mentioned in the following Table.

These 03 No. of CETPs pertaining to HSIIDC Department which were reported/found non-complying, the latest Action taken report alongwith the timelines to complete the work of up gradation to meet out with the prescribed effluent discharge standards submitted by HSIIDC is also given in the following Table.

*Total Environmental Compensation amounting of **Rs. 12 Lacs** have been assessed by the respective Regional officers of HSPCB and recommended for imposition and finalization to the competent authority based upon the HSCB policy order dated 22.12.2021.*

The details of timelines to complete the work of up gradation and imposition of Environmental Compensation for these CETPs by HSPCB are as follows:

Sr. No.	Name of CETP	Results of the sampling conducted by Joint Committee on dated 26.09.2023	Likely date of achieving of discharge standards committed by HSIIDC and present compliance status	Action taken by HSPCB
1	0.5 MLD, HSIIDC, Barwala, Panchkula	BOD: 75 Fluoride: 3.2 Sulphide: 6	As reported by DGM, HSIIDC the work for upgradation of CETP has already been completed in the year 2021 and thereafter achieving the discharge standards as monitored by HSPCB regularly. Also at the time of	Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental

			<p>inspection of Joint Committee CETP was functioning satisfactorily. Presently, based upon the recent reports released of the sample collected by HSPCB for the month of October, November, December, 2023 & January, 2024, the parameters are found within prescribed limits and no more up-gradation is required. Further he has submitted that all the efforts are being made to achieve the prescribed discharge standards.</p>	<p>Compensation of Rs. 2,40,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>
2	0.5 MLD, HSIIDC, Ambala Cantt.	BOD: 98 Fluoride: 3.1 Sulphide: 4	<p>As reported by DGM, HSIIDC the work for upgradation of CETP has already been completed in the year 2021 and thereafter achieving the discharge standards as monitored by HSPCB regularly. Thereafter due to the impact of flood in rainy season of the month of July and August, 2023 all the structure, mechanical & electrical equipment and OCEMS were fully submerged up to the depth of 7 to 8 feet and all the system were got damaged in stagnant water. Further he has submitted that CETP is being upgraded and work amounting to Rs.32.43 Lacs for revamping and up-gradation of the plant will be completed by 15.05.2024. Further he has submitted that all the efforts are being made to achieve the prescribed discharge standards.</p>	<p>Based upon the past violations for non-achievement of prescribed effluent discharge standards the interim Environmental Compensation of Rs. 7,30,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>
3	5 MLD, HSIIDC Saha, Ambala	BOD: 63 Fluoride: 14 Sulphide: 4	<p>As reported by DGM, HSIIDC the CETP was newly commissioned in the year 2016 and thereafter achieving the discharge standards as monitored by HSPCB regularly. Also at the time of inspection of Joint Committee CETP was functioning satisfactorily. Presently, based upon the recent reports released of the sample collected by HSPCB for the month of October, November, December, 2023 & January, 2024, the parameters are found within prescribed limits and no more up-gradation is required. Further he has submitted that all the efforts are being made to achieve the prescribed discharge standards.</p>	<p>Based upon the past violations for non-achievement of prescribed effluent discharge standards the Environmental Compensation of Rs. 2,30,000/- Assessed and recommended for imposition and finalization to the competent authority.</p>

2.4.2.3. Status of Standalone Effluent Treatment Plants (ETP) & Sewage Treatment Plants (STP) installed by industries and Industries visited by Joint Committee:

As already reported in earlier Progress Report of the Joint Committee, there are total 70 Nos. of industries falling in catchment area of River Markanda or its tributaries in all the 03 Districts i.e. Panchkula, Ambala and Kurukshetra of Haryana. All of the industries are operating with valid Consent to Operate (CTO) from the Board for discharge of treated effluent and are having installed their individual Standalone Effluent Treatment Plants/Sewage Treatment Plants (ETPs/STPs) with having capacity based upon the requirement. The detailed compliance status,

Consented Discharge & Capacity of treatment facility installed and Mode of disposal of the treated effluent has already been reported by the Joint committee in its report filed on dated 17.10.2023.

The Joint committee has also conducted the random inspections and water sampling of 05 no. of industries on dated 09.10.2023 (ZLD based Grain Distilleries) and 1 no. of Sugar Mill existing in catchment area of River Markanda and falling in jurisdiction of District Ambala, The finding of inspections are described as below:

2.4.2.3.1. M/s N V Distilleries Private Limited, Village Badholi, Teh Naraingarh, District Ambala.

- i. Unit is engaged in manufacturing of Extra Neutral Alcohol/ Rectified Spirit using Grains as raw material with having engaged in processes of Milling, Liquification, Fermentation & Distillation process, which are water and air polluting in nature and covered under Red category of consent management of the Board.
- ii. The unit has obtained CTO valid upto 30.09.2024 with having generation of 180 KLD of trade effluent and same is being presently used for recycling and reusing back into process and the unit is not disposing any kind of treated effluent into inland surface water/onland percolation through irrigation/plantation purposes.
- iii. The unit has installed Common ETP-cum-STP of 300 KLD capacity followed by RO & MEE system for treatment of mixed effluent generated from the various Sources of Water pollution. The treatment is Biological Based and whole of the treated effluent is being further re-used and recycled in various distillery processes to Achieve Zero Liquid Discharge (ZLD) status. The component of effluent treatment system installed are consisting of Decanter, Multi effect Evaporator (MEE), ETP and RO for the treatment of entire process effluents.
- iv. The unit was visited by the Joint Committee on 09/10/2023. The effluent samples were also collected by the Joint Committee from Inlet & outlet of ETP installed (from the closed loop) and as per the analysis report received from Central Pollution Control Board (CPCB), Laboratory at Delhi vide Analysis report dated 06.11.2023 the BOD parameter of effluent sample collected from final outlet of ETP installed were found 43 mg/l, which may be termed exceeding the limits when unit will discharge into open Environment either into Inland surface water/river Stream or for onland percolation through irrigation/plantation purposes, as per applicable notified standards. However the unit was not found to be discharging effluent for on-land application within and outside the premises of the unit. It was informed by HSPCB member that general discharge standards of BOD 30 mg/l imposed in CTO granted (inadvertently) is not applicable in the present case when the treated effluent is being further reused/recycled by the unit. No discharge standards are prescribed for such ZLD based distillery units by MOEF & CC under EP Rules, 1986.
- v. Hence the case for obtaining administrative approval for issuing varied consent to operate to the unit without imposition of general effluent discharge standards recommended by RO, HSPCB, Ambala to his competent authority as per the information provided by HSPCB RO, Ambala.

2.4.2.3.2. M/s N.V. International Pvt Ltd, Village Badholi, Teh Naraingarh, District Ambala.

- i. Unit is engaged in Production of Extra Neutral Alcohol (ENA)/Rectified spirit by using Grain as raw material with having engaged in processes of Milling, Liquification, Fermentation & Distillation process, which are water and air polluting in nature and covered under Red category of consent management of the Board.
- ii. The unit has obtained CTO valid upto 30.09.2025 with having generation of 350 KLD of trade effluent and same is being presently used for recycling and reusing back into process and the unit is not disposing any kind of treated effluent into inland surface water/onland percolation through irrigation/plantation purposes.
- iii. The unit has installed Common ETP-cum-STP of 350 KLD capacity followed by RO & MEE system for treatment of mixed effluent generated from the various Sources of Water pollution. The treatment is Biological Based and whole of the treated effluent is being further re-used and recycled in various distillery processes to Achieve Zero Liquid Discharge (**ZLD**) status. The component of effluent treatment system installed are consisting of Decanter, Multi effect Evaporator (MEE), ETP and RO for the treatment of entire process effluents.
- iv. The unit was visited by the Joint Committee on 09/10/2023. The effluent samples were also collected by the Joint Committee from Inlet & outlet of ETP installed (from the closed loop) and as per the analysis report received from Central Pollution Control Board (CPCB), Laboratory at Delhi vide Analysis report dated 06.11.2023 the BOD & COD parameter of effluent sample collected from final outlet of ETP installed were found 432 mg/l & 883 mg/l respectively, which may be termed exceeding the limits when unit will discharge into open Environment either into Inland surface water/river Stream or for onland percolation through irrigation/plantation purposes, as per applicable notified standards. However the unit was not found to be discharging effluent for on-land application within and outside the premises of the unit. It was informed by HSPCB member that general discharge standards of BOD 30 mg/l & COD 250 mg/l imposed in CTO granted (inadvertently) are not applicable in the present case when the treated effluent is being further reused/recycled by the unit (**ZLD**). No discharge standards are prescribed for such **ZLD** based distillery units by MOEF & CC under EP Rules, 1986.
- v. Hence the case for obtaining administrative approval for issuing varied consent to operate to the unit without imposition of general effluent discharge standards recommended by RO, HSPCB, Ambala to his competent authority as per the information provided by HSPCB RO, Ambala.

2.4.2.3.3. M/s Oasis Ethanol Industries Private limited, Village Jatwar Tehsil Naraingarh, Distt-Ambala.

- i. Unit is engaged in Production of Ethanol by using Grain as raw material with having engaged in processes of Milling, Liquification, Fermentation & Distillation process, which are water and air polluting in nature and covered under Red category of consent management of the Board.

- ii. The unit has obtained CTO valid upto 30.09.2027 with having generation of 2160 KLD of trade effluent and same is being presently used for recycling and reusing back into process and the unit is not disposing any kind of treated effluent into inland surface water/onland percolation through irrigation/plantation purposes.
- iii. The unit has installed Common ETP-cum-STP of 3200 KLD capacity followed by RO & MEE system for treatment of 1884 KLD of mixed effluent generated from the various Sources of Water pollution as mentioned above. The treatment is Biological Based and whole of the treated effluent is being further re-used and recycled in various distillery processes to Achieve Zero Liquid Discharge (**ZLD**) status. The component of effluent treatment system installed are consisting of Decanter, MEE, Dryer, Equalization tank, Bio Digester, Aeration tank, Clarifier, Treated water lagoon (Concrete pit), MGF & ACF, Ultra Filtration, Reverse Osmosis.
- vi. The unit was visited by the Joint Committee on 09/10/2023. The effluent samples were also collected by the Joint Committee from Inlet & outlet of ETP installed (from the closed loop) and as per the analysis report received from Central Pollution Control Board (CPCB), Laboratory at Delhi vide Analysis report dated 06.11.2023 the BOD parameter of effluent sample collected from final outlet of ETP installed was found 42 mg/l, which may be termed exceeding the limits when unit will discharge into open Environment either into Inland surface water/river Stream or for onland percolation through irrigation/plantation purposes, as per applicable notified standards. However the unit was not found to be discharging effluent for on-land application within and outside the premises of the unit. It was informed by HSPCB member that general discharge standards of BOD 30 mg/l imposed in CTO granted (inadvertently) is not applicable in the present case when the treated effluent is being further reused/recycled by the unit. No discharge standards are prescribed for such **ZLD** based distillery units by MOEF & CC under EP Rules, 1986.
- iv. Hence the case for obtaining administrative approval for issuing varied consent to operate to the unit without imposition of general effluent discharge standards recommended by RO, HSPCB, Ambala to his competent authority as per the information provided by HSPCB RO, Ambala.

2.4.2.3.4. & 2.4.2.3.5 M/s Oasis Commercial Pvt Ltd & M/s Oasis Overseas Exports Pvt. Ltd., Village Jatwar Tehsil Naraingarh, Distt-Ambala

- i. Both of units are engaged in Production of Extra Neutral Alcohol (ENA)/Rectified spirit/ Ethanol by using Grain as raw material with having engaged in processes of Milling, Liquification, Fermentation & Distillation process, which are water and air polluting in nature and covered under Red category of consent management of the Board.
- ii. Both the units have obtained CTO valid upto 30.09.2026 with having generation of 2160 KLD of trade effluent and same is being presently used for recycling and reusing back into process and the units are not disposing any kind of treated effluent into inland surface water/onland percolation through irrigation/plantation purposes.

- iii. Both of sister concerned units have installed a Common ETP-cum-STP for both of the units of 1720 KLD capacity followed by RO & MEE system for treatment of 1276 KLD of mixed effluent generated from the various Sources of Water pollution as mentioned above. The treatment is Biological Based and whole of the treated effluent is being further re-used and recycled in various distillery processes to Achieve Zero Liquid Discharge (ZLD) status. The component of effluent treatment system installed are consisting of Decanter, MEE, Dryer, Equalization tank, BIO Digester, Aeration tank, Clarifier, Treated water lagoon (Concrete pit), MGF & ACF, Ultra Filtration, Reverse Osmosis..
- vii. The units were visited by the Joint Committee on 09/10/2023. The effluent samples were also collected by the Joint Committee from Inlet & outlet of Common ETP installed (from the closed loop) and as per the analysis report received from Central Pollution Control Board (CPCB), Laboratory at Delhi vide Analysis report dated 06.11.2023 the BOD parameter of effluent sample collected from final outlet of ETP installed was found 45 mg/l, which may be termed exceeding the limits when unit will discharge into open Environment either into Inland surface water/river Stream or for onland percolation through irrigation/plantation purposes, as per applicable notified standards. However the unit was not found to be discharging effluent for on-land application within and outside the premises of the unit. It was informed by HSPCB member that general discharge standards of BOD 30 mg/l imposed in CTO granted (inadvertently) is not applicable in the present case when the treated effluent is being further reused/recycled by the unit. No discharge standards are prescribed for such ZLD based distillery units by MOEF & CC under EP Rules, 1986.
- iv. Hence the case for obtaining administrative approval for issuing varied consent to operate to the unit without imposition of general effluent discharge standards recommended by RO, HSPCB, Ambala to his competent authority as per the information provided by HSPCB RO, Ambala.

Action taken by HSPCB: As per information provided by HSPCB, all of the above 05 no. of units have adopted Zero Liquid Discharge (ZLD) based effluent treatment system installed with having components consisting as Decanter, Multi effect Evaporator (MEE), ETP and RO Filtration for the treatment of entire process effluents generated and whole of the treated effluent is being further re-used and recycled in various distillery processes to Achieve the ZLD status. Also the Joint Committee has not identified any source/point of disposal of any kind of by-pass arrangement for effluent disposal into inland surface waters or river/ streams or onland percolation within or outside the premises of all of the 05 no. of units.

Hence, the proposals for making necessary amendments in the CTOs granted and for taking decision for imposition of Environmental Compensation (in absence of any damage caused to the Environment) have been recommended to the competent authority by RO, HSPCB, Ambala on dated 27.02.2024 for seeking permission for granting/ issuance of varied consent to operate (CTO) to the units without imposing effluent discharge standards. Further the appropriate action shall be taken by Regional Office after receipt of administrative approval from competent authority of HSPCB at Panchkula.

2.4.2.3.5.6. M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, Ambala:

- i. Joint Committee has also visited 01 no. of Sugar Mill i.e. M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, District Ambala on 20.02.2024.
- ii. Unit is engaged in production of Sugar by using Sugar cane as raw material with having engaged in processes of crushing, Juice heating, Juice clarification, syrup Sulphotation, Evaporation, crystallization, centrifugation & packing, which are water and air polluting in nature and covered under Red category of consent management of the Board.
- iii. *The industry was found to be engaged in by-passing the untreated trade effluent through a local drain which is further merging to the River network (Photographs 22-25).*

Photographs 22-25: Showing Bypass arrangement made by M/s Naraingarh Sugar Mills Ltd to discharge untreated effluent into the drain leading to river network:



The effluent samples were collected by the Joint Committee from Untreated Effluent Discharge from Cooling water, Untreated Effluent Discharge from Process, Inlet, outlet & Aeration Tank of ETP & Combined/Common drain carrying untreated effluent (from cooling tower and process discharge) inside factory near residential quarter which is leading outside the premises of the unit as bypass arrangements and sent to CPCB Laboratory, New Delhi for analysis. As per the analysis report received from Central Pollution Control Board (CPCB), Laboratory at Delhi vide Analysis report no. WATER/2324/WW/00115 dated 05.03.2024 the parameters of above mentioned effluent samples found exceeding the prescribed limits in the following manner:

Sr. no.	Date and Time of Sampling	Sample Code	Sample Source	Latitude & Longitude	Parameter	Results (in mg/L except pH)	Limit (in mg/L except pH)
1	20/02/2024 11:14 AM	NSM-1	Untreated Effluent Discharge from Cooling water	30.45787 77.05274	COD	812	250
					BOD	191	30
					TDS	2504	2100
					TSS	212	30
2	20/02/2024 11:36 AM	NSM-2	Untreated Effluent Discharge from Process	30.45832 77.05365	pH	3.9	5.5-8.5
					COD	934	250
					BOD	233	30
					TDS	2152	2100
3	20/02/2024 12:15 PM	NSM-6	Combined drain carrying untreated effluent from cooling tower and process discharge inside factory leading to nearby drain outside.	30.45664 77.05048	COD	409	250
					BOD	94	30
					TSS	107	30

From the above mentioned results it is evident that unit was engaged in disposing the untreated trade effluent in violations of standards laid down vide MEOF&CC notification dated 14.01.2016 under EP Rules, 1986 and also in violation of discharge standards imposed in the CTO granted by HSPCB.

Action taken by HSPCB: The case for recommendation of initiating closure action against the unit has already been initiated by RO, HSPCB, Ambala and the imposition of Environmental Compensation shall also be initiated based upon the Policy applicable on such violations after closure of the unit. Copy of SCN issued to the unit vide letter dated 22.03.2024 and Analysis report released by CPCB Laboratory are attached as **Annexure-HR8**.

2.5. Proposals for setting up of STPs/ETPs/CETPs:

2.5.1. State of Himachal Pradesh:

As per information provided by HPSPCB, to cater the untreated domestic sewage/sullage from villages located in Kala Amb area of H.P. i.e. Moginand, Rampur Jattan, Mainthapal, Ogli, Johron, Khairi and Trilokpur, the Jal Shakti Vibhag has already established two STPs [STP Trilokpur of capacity 1.5 MLD and CETP-cum-STP Kala Amb of capacity 2.5 MLD (0.8 industrial + 1.7 domestic)]. The civil structure of STP Trilokpur and STP Kala Amb is already completed by Jal

Shakti Vibhag Nahan. The total pipeline to be laid for STP Trilokpur is 8.5kms out of which work of laying pipeline of approx. 7.9 km was completed. Work of laying total sewerage pipeline of 21.645 kms for Moginand, Rampur Jattan, Mainthapal and Ogli in Kala Amb out of which work of 20.500 kms was completed. The sewer network of STP Kala Amb and STP Trilokpur has suffered major damages due to heavy rainfall causing flash floods in this monsoon season. Restoration work of these sewerage network shall be started again by Jal Shakti Vibhag and will be completed by June, 2024 subject to availability of funds. ***The entire sewage generation from aforementioned villages of Kala Amb area of H.P. shall be treated after operationalization of these STPs. There will be no sewage gap for Kala Amb area of H.P. Hence, there is no fresh proposal for setting up of any new STP/CETP in Kala Amb.***

2.5.2. State of Haryana:

The proposal for setting up of new 04 no. of STPs to cater the need of treatment of MC area, Ambala Sadar is under implementation. All of these 04 no. of under construction STPs relates to MC, Ambala Sadar and hence latest report w.r.t completion of construction and likely date of commissioning submitted by ULBD given as below:-

Sr. No.	Name & address of STP proposed	Estimated date of commissioning	Capacity (in MLD)	Source of effluent will be received/ area/ drain of Tapping	Treatment technology (MBBR/SBR/UASB/others)
1	12 Cross road	31.08.2025	12	Domestic effluent from residential colonies which is presently being discharged into River Tangri via Mahesh Nagar Drain	Sequential Batch Reactor
2	Khuda Khurd	31.08.2025	12	-----do-----	Sequential Batch Reactor
3	Machonda	31.05.2024	10	-----do-----	Sequential Batch Reactor
4	Babyal	STP is Commissioned and under trial run	10	-----do-----	Sequential Batch Reactor
		Total	44 MLD		

Further it is pertinent to add here that after commissioning of these 04 new STPs there will be diversion and treatment of Domestic effluent generating from residential colonies which is presently being discharged into River Tangri via Mahesh Nagar Drain which is ultimately reaching to River Markanda. Also out of total 38 no. of the discharge points, the 4 no. of discharge points listed at Sr. No. 15, 16, 17 & 18 of **Annexure-HR4** shall be diverted/ treated.

2.6. Dredging of the River/Drain required if any:

2.6.1. State of Himachal Pradesh:

As per information provided by HPSPCB, Presently, there are no policy guidelines with the Geological wing Department of Industries w.r.t. de-silting or dredging of river bed of River Markanda (from Khajurna Bridge near Bikram Bagh to Sadhoura Bridge, Kala Amb in Himachal Pradesh).

2.6.1. State of Haryana:

The dredging has not been done in river Markanda and desilting of this river is required. As reported by XEN, Water Service Division, Irrigation Department, Ambala vide his letter dated 22.02.2024 the case for dredging and desilting of rivers at critical locations before onset of rainy season and for survey for fixation of river bed section has been sent to higher authority and after approval the action will be taken accordingly. The dredging/desilting of drains is taken up every year before on set of rainy season through MGNREGA and Department Machinery. Further, The Mining & Geology Department, Haryana has issued Letter of Intent (LOI) to the various mining contractors and the details for mining allowed in River Markanda and its Tributaries by the Mining Department in Haryana is given as below:

Sr. No.	District	Name of Mining Contractor	Details of Villages in Which mining approved to the contractor	Mining Area approved (in Hectare)	Name of River	Date of LOI issued	Present Status of Mining by Contractor
1.	Ambala	1.M/s Reliable Mining Corp. SR-68 DLF Phase- 3, Gurugram	Fatehpur, Laha, Batoura, Nagoli, Banaudi, Bari Bassi	105.51	Begna River	28.07.22	Public Hearing conducted and EC is awaited, So Mining work not started yet.
		2. M/s R.M Mines and Infra Pvt. Ltd. R/o 149, Laxmi Garden, Yamuna Nagar.	Toka, Chichi Majra, Sangrani, Sahpur, Rao Majra, Dera, Hamidpur, Dehar	247	Roon and Markanda River	28.07.22	Public Hearing conducted and EC is awaited, So Mining work not started yet.
		3. M/s SCP Commodities, C-509, DDA Flates, Sec- 29, Rohini New Delhi.	Gadouli, Ambli	99.09	Markanda River	28.07.22	Public Hearing conducted and EC is awaited, So Mining work not started yet.
		4. M/s M P Traders, Karnal Road, Tehsil Indri District Karnal	Kharu Khera	8.98	Markanda River	21.07.23	Public Hearing conducted and EC is awaited, So Mining work not started yet.
		5. M/s PS Enterprises R/o 1309, Modern Colony, Kansapur Road, Shivpuri, Yamuna Nagar	Rayewali, Sadhapur, Jatwar, Samru, Khera Jattan, Bodyo, Tepla	90.29	Tangri River	21.07.23	Public Hearing conducted and EC is awaited, So Mining work not started yet.
2.	Kurukshtra	M/s Markandeshwar Construction Co., Vill- Ajrana Kalan, District Kurukshetra	Damli, Ramnagar, Patti Kakra, Gumti, Malakpur, Kalsana, Mugalmajra, Kathuwa, Ajrana Khurd, Patti, Sehzaadpur, Jhansa, Thaska Miranji, Khanjarpur, Tangore, Ajmatpur, Dunia Majra, Jalbera	331.69	Markanda River	03.01.14	The said contract was terminated by Director Mines & Geology Deptt. Haryana vide order dated 02.06.2017
3.	Panchkula	M/s Vishnu Enterprises	Natwal PKL B-17	35.34	Tangri River	16.11.2017	The said contract was terminated by Director Mines & Geology Deptt. Haryana
4.	Kaithal	NIL, as no mining contract has been allotted to any contractor in District Kaithal					

2.7. Rejuvenation/remedial measures required:

2.7.1. State of Himachal Pradesh:

HPSPCB has shared the following Rejuvenation/Remedial, which have been proposed and implemented in the state of Himachal Pradesh:

HPSPCB is regularly monitoring the water quality of River Markanda, ground water quality of Kala Amb area, surprise inspection/monitoring of industries and taking appropriate legal action against the violators as per mandate of State Board.

- HPSPCB is regularly monitoring the water quality of River Markanda on bimonthly basis. The State Pollution Control Board is collecting the surface water samples of River Markanda at different locations i.e. River Markanda Downstream Salani Khad at Moginand, River Markanda Upstream Kala Amb and River Markanda Downstream Kala Amb. The analysis results of River Markanda in Kala Amb area of Himachal Pradesh is meeting the water quality parameters of Class-B as per CPCB criteria for Designated Best Use of Water.
- HPSPCB is regularly monitoring ground water quality of industrial area as well as residential area of Kala Amb Himachal Pradesh. No ground water contamination is observed.
- HPSPCB is regularly conducting surprise inspection of industries in Kala Amb area to ensure compliance to norms. HPSPCB has taken action against 16 number of defaulting industries under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and has further imposed and recovered environmental compensation of Rs. 7,43,750/- in FY 2019-20, Rs. 18,70,000/- in FY 2020-21, Rs. nil in FY 2021-22, Rs. 2,68,750/- in FY 2022-23, Rs. 2,75,000/- in FY 2023-24 till date. Total EC recovered from 16 number of industries is Rs. 3157500 (Thirty-One Lakhs Fifty Seven Thousand and Five Hundred Rupees only).
- *Hon'ble NGT in O.A. No, 673/2018 has directed for rejuvenation of 07 polluted river stretches in Himachal Pradesh including River Markanda and prepare the action plan. HPSPCB has already prepared action plan for rejuvenation of River Markanda and progress report is monitored at State level by State Surveillance Task Force chaired by Worthy Chief Secretary, Govt. of H.P. and at district level by District Level Surveillance Task Force chaired by Deputy Commissioner, Sirmaur on monthly basis. Now, as per draft report of CPCB regarding polluted river stretches for restoration of water quality (2022), there is continuous improvement in water quality of River Markanda and has upgraded the status from priority Class-II to priority Class-V.*

The State of Himachal Pradesh had also proposed/recommended as under in interim report submitted to Hon'ble NGT on 17.10.2023, the compliance status of the same is mentioned below:

Sr. No.	Actions/Recommendations by HPSPCB	Action taken by HPSPCB	Status of compliance
1.	<p>The industrial effluent treatment part of CETP-cum-STP Kala Amb has been started. As on date, 36 nos. of member industries are disposing of their partially treated trade effluent to CETP-cum-STP Kala Amb. Special Purpose Vehicle i.e. Kala Amb Infrastructure Development Company (KIDC) shall ensure 100% collection and treatment of effluent of all member units in CETP Kala Amb and shall adhere to discharge standards as per Sr. no. 55 of Schedule-I of The Environment (Protection) Rules, 1986. The sewerage treatment part of CETP-cum-STP Kala Amb is yet to be started. After full commissioning of CETP-cum-STP Kala Amb, there will be more improvement in the water quality of the river Markanda.</p>	<p>Consent to Operate has been issued by HPSPCB and is valid up to 31.03.2024. M/s Kala Amb Infrastructure Development Company (KIDC) has applied for Renewal of Consent to Operate on HPOCMMS on dated 30.03.2024.</p>	<p>It has been apprised by GM DIC Sirmaur that industrial part of CETP-cum-STP Kala Amb has been operationalized since with effect from 4th December, 2023. 36 number of industries are disposing their effluent to CETP Kala Amb after primary treatment through their own captive ETPs. KIDC is collecting the effluent from these industries through GPS enabled tankers. The Sewage Treatment part of CETP-cum-STP Kala Amb is not started yet due to damage of sewerage pipelines laid by Jal Shakti Vibhag in recent flash floods in River Markanda, as informed by the representative of CETP/STP.</p> <p>Deputy Commissioner, Sirmaur during the meeting with all stake holder department and agencies on 24.04.2024 has directed KIDC to connect all remaining units with CETP-cum-STP Kala Amb positively within one month.</p>
2.	<p>Jal Shakti Vibhag Nahan to repair all the damaged pipeline and get the household connections in coordination with Project Officer (PO), District Rural Development Authority (DRDA) Sirmaur, Block Development Officer (BDO), Nahan and District Panchayat Officer (DPO), Sirmaur.</p>	<p>Letters to the concerned authorities have been issued from HPSPCB Paonta Sahib vide letter no.2362-65 dated 20.11.2023 and letter no. 3156-58 dated 20.02.2024. Copies of letters are enclosed as Annexure-HP18.</p>	<p><u>CETP-cum-STP Kala Amb [2.5 MLD (0.8 MLD industrial + 1.7 MLD domestic)]:</u></p> <p>It has been apprised by Jal Shakti Vibhag Nahan that the main sewer trunk line along Markanda (from Moginand Side) and that from Dhakanwala has suffered major damages. The sewer lines along supporting pillars of trunk sewer line along Markanda have been damaged at several points. The trunk sewer line from Dhakanwala of 1642 mtr. Length is completely damaged. But, due to none allocated any funds during current financial year i.e. 2023-24, the balance sewer network and damaged sewer line has not been completed. These works need time for completion which will completed by June, 2024 subject to availability of funds.</p> <p>Regarding household sewage connections, it is intimated that after wide publication and Organized Awareness camp 53 Nos. Application has been received for approval and the</p>

			<p>same will be approved after functioning of scheme.</p> <p><u>STP Trilokpur:</u> It has been apprised by Jal Shakti Vibhag Nahan that the total sewer network proposed is 8500 mtr. against which 7900 mtr. sewer network was laid and 600 mtr. is balance. STP can be made functional by taking sewage from Trilokpur Temple Complex. But main trunk sewer line at Bridge neat STP got damaged during flood in nallah caused by intense rainfall in the month of June-July, 2023 which is being restored. The damages due to intense rainfall also occurred at various points of sewer network. But, due to none allocated any funds during current financial year i.e. 2023-24, the balance sewer network and damaged work has not been completed. These works need time for completion which will be completed by June, 2024 subject to availability of funds. Regarding house hold sewage connections, it is intimated that after wide publication and Organized Awareness camp 28 Nos. Sewer connections have been approved till date. Status report received from JSV Nahan is already enclosed as Annexure-HP6.</p> <p>Deputy Commissioner, Sirmaur during the meeting held with all stakeholder departments and agencies on 24.04.2024 directed Jal Shakti Vibhag Nahan to coordinate with Rural Development department to sensitize the locals to take sewage connections for common STP at Trilokpur. JSV Nahan was also directed to take up matter of availability of funds with higher authorities and complete the work of STP within two months.</p>
3	Special Area Development Authority (SADA) Trilokpur to ensure proper collection, segregation and processing of solid waste other than Municipal Council limits in coordination with BDO Nahan.	Letter to concerned authorities have been issued from HPSPCB Paonta Sahib vide letter no. 2052-56 dated 19.10.2023, letter no. 2366-71	It has been apprised by Member Secretary, SADA Trilokpur that process of development of aforesaid site is in process for providing efficient transportation and scientific handling/disposal of municipal solid waste in Kala-

		dated 20.11.2023. Copies of letters are enclosed as Annexure-HP19 .	Amb Gram Panchayat up to the Solid Waste Management site by the authority from the designated Secondary collection points to be established by the Gram Panchayat concern, despite being the mandate of the Gram Panchayat concern. Door-to-door collection/segregation of the solid waste and disposal of the same upto secondary collection points in segregated manner is the mandate of the Gram Panchayat/Rural Department and SADA will ensure the transportation of solid waste from the secondary collection points up to Solid Waste management site situated at Ogli and scientific disposal of the same. The status report received from SADA Trilokpur vide their letter no. 452, dated 01.03.2024 is attached herewith as Annexure-HP20 .
4	Regular cleaning of industrial area drains of Kala Amb area of H.P. to be carried out by IADA to ensure no stagnation of water and HPPWD shall ensure proper cleaning of roadside drains of Kala Amb area of H.P. under their jurisdictional area.	Directions issued to the concerned departments in district level meetings under chairmanship of DC Sirmour and status sought through email dated 28.02.2024.	It is apprised by GM, DIC Sirmour that regular cleaning of drain and sewerage chambers in Kala Amb area is being carried out by Industrial Area Development Authority (IADA). Latest cleaning was done by the department on 02.01.2024 and 30.01.2024 and 02.02.2024 with total expenditure of Rs. 56300 /- (Rupees Fifty Six Thousand and Three Hundred only). The status report submitted by General Manager, DIC Sirmour vide letter no. 3552, dated 01.03.2024 is enclosed herewith as Annexure-HP8 .
5	Jal Shakti Vibhag to maintain and operate Real Time Water Quality Monitoring Station (RTWQMS) at Kala Amb.	Letters to the concerned authorities have been issued from HPSPCB Paonta Sahib vide letter no.2362-65 dated 20.11.2023 and letter no. 3156-58 dated 20.02.2024. Copies of letters are enclosed as Annexure-HP18 .	It has been apprised by Jal Shakti Vibhag Nahan that Real Time Water Quality Monitoring Station (RTWQMS) was successfully installed at Markanda River. But, during heavy rainfall in August, 2022, the same got completely damaged. The sensors were washed away making it completely defunct. Now to resume its functioning a estimate has been prepared amounting to Rs. 55.46 lakh only. and the same send to the Deputy Commissioner, Distt. Sirmour and Superintending Engineer, Jal Shakti Circle Nahan for arranging necessary funds.

			Status report received from JSV Nahan is already enclosed herewith as Annexure-HP6 .
6	Department of Industries shall identify and notify the non-hazardous waste management site for industrial units in Kala Amb area.	Letters to the concerned authorities have been issued from HSPCB Paonta Sahib vide letter no.2057-60 dated 19.10.2023, letter No.2372-75 dated 20.11.2023 and letter no. 3154, dated 20.02.2024. Copies of letters are enclosed as Annexure-HP21	It has been apprised by GM,DIC Sirmaur that the matter of identifying and notifying the non-hazardous waste management site for industrial units in Kala Amb area has been taken up with district administration and the tentative site shall be finalized before 31.03.2024. The status report submitted by General Manager, DIC is already enclosed as per Annexure-HP8 .

2.7.2. State of Haryana:

The following is the proposal shared by HSPCB with regard to the state of Haryana:

The Jattan Walla Nallah is a natural rivulet generating from Kala Amb area of Himachal Pradesh carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and treated Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh.

RO, HSPCB, Ambala and Irrigation Department, Ambala were also directed by the Chairman, HSPCB to jointly monitor the flow and quality of effluent coming from Jattan Walla Nallah daily for the next 10 days during a review meeting held on dated 04.10.2023 under his chairmanship. The required exercise was jointly done by the HSPCB & Irrigation Department Ambala from 05.10.2023 to 16.10.2023 with collecting continuous daily samples for 10 days of the effluent coming from **Jattan Walla Nallah** and upstream and downstream of River Markanda at the point of confluence of Nallah. The analysis results based upon the report released by HSPCB Laboratory at Panchkula are enclosed in tabulated form as **Annexure-HR9** and the average results of 04 main parameters are given as below: -

Parameter	Average Value in Upstream of Markanda River before merging of Jatton walla nallah at Kala Amb (mg/l)	Average Value in Jatton Walla Nallah coming generating from Kala Amb (mg/l)	Average Value in Downstream of Markanda River after Merging of Jatton wala nallah at Kala Amb (mg/l)
BOD	5.5	116.27	8.56
COD	25.82	405.82	51.64
DO	7.31	BDL (DL=01)	6.08
Faecal Coliform (MPN per 100 ml)	845.45	4281.82	1700

From the above results, it is established that the water quality of river Markanda is further deteriorating after mixing/merging of Jatton Walla nallah which is the main grievance of the applicant Sh. Dharamvir in the present original application.

Further the XEN, Water Service Division, Irrigation Department, Ambala has submitted vide his letter dated 22.02.2024 that all the Rivers in District Ambala are non-perennial and having steep slope. Hence no water body can be created in Rivers of District Ambala.

Hence, presently no Rejuvenation/remedial measures Plan has been claimed/suggested in the Revenue Estate of Haryana by Irrigation & Water Resources Department (Jal Shakti), Haryana.

It was also directed by Hon'ble NGT to submit detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. In compliance to this, the Joint Committee has made point-wise suggestions in the last Section of the Report.

2.8. Monitoring of River Markanda and Drains/Strategic Locations (outfall of STPs/ETPs/CETPs):

The Joint Committee was directed by the Hon'ble National Green Tribunal *"To also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals"*.

Based upon the information provided by both of the PCBs as Nodal agency, the joint committee has completed the work w.r.t. inspection & sampling of River Markanda and Rivulets/ Drains merging into River and STPs/CETPs/Industries located in catchment area of River Markanda and its Tributaries with covering District Sirmour in Himachal Pradesh and District Panchkula, Ambala, Kurukshetra & Kaithal in Haryana in three phases i.e. from **25th to 27th September, 2023**, from **8th to 12th October, 2023** and **26th to 28th December, 2023**.

2.8.1 Water Quality Monitoring of River Markanda Starting from Khajurna bridge on Suketi Road, HP until the point of confluence into River Ghaggar in Haryana:

The total length of river Markanda from origin point in Himachal Pradesh to exit point at Kala Amb in Himachal Pradesh is approximately 24.00 KM. River Markanda enters the Kala Amb area at Bikrambagh and leaves Himachal Pradesh at Sadhaura Bridge in Kala Amb. It covers a distance of approx. 6 kms in Kala Amb, thereafter the River covers a distance of approx. 125 kms in Haryana before merging in to River Ghaggar at District Kaithal.

Further during enquiry of the topography of River Markanda and its other tributaries in the present interstate matter it was acknowledged that River Markanda and its other tributaries flowing through 01 No. of District of State of Himachal Pradesh i.e. Sirmour, 02 No. of Districts of State of Punjab i.e. Mohali & Patiala and 04 No. of Districts of State of Haryana i.e. Panchkula, Ambala, Kurukshetra & Kaithal. The State wise details of River Markanda and its other tributaries are given below in the table:

The water sampling of River Markanda was conducted by the Joint Committee from different 28

Sr. No.	Name of River	Origin Point	Merging into River at Point	Length of flow (KM)	States in Catchment Area
1	Markanda	Shivalik Foothills of Kala Amb, HP	In to River Ghaggar at Village Dhandota, District Kaithal, Haryana	24 KM in HP+125 KM in Haryana	Himachal Pradesh & Haryana
2	Tangri	Shivalik Foothills of Haryana	In to River Markanda at Village Memadpur Rurki, Patiala, Punjab	78.50 KM in Haryana	Haryana & Punjab
3	Begna	Shivalik Foothills of Haryana	In to River Markanda at Village Paplotha Khera, Mullana, Haryana	49.48 KM in Haryana	Haryana
4	Roon	Shivalik Foothills at Kala Amb, HP	In to River Markanda at Rasour, Naraingarh, Haryana	06 KM in HP+ 10.58 KM in Haryana	Himachal Pradesh & Haryana
5	Sukroon	Shivalik Foothills at Kala Amb, HP	In to River Roon at Shahpur, Naraingarh, Haryana	Small part in HP+ 6.64 KM in Haryana	Himachal Pradesh & Haryana
6	Laha	Shivalik Foothills at Village-Churan, HP	In to River Begna at Village Bataura, Naraingarh, Haryana	Small part in HP+ 6.54 KM in Haryana	Himachal Pradesh & Haryana

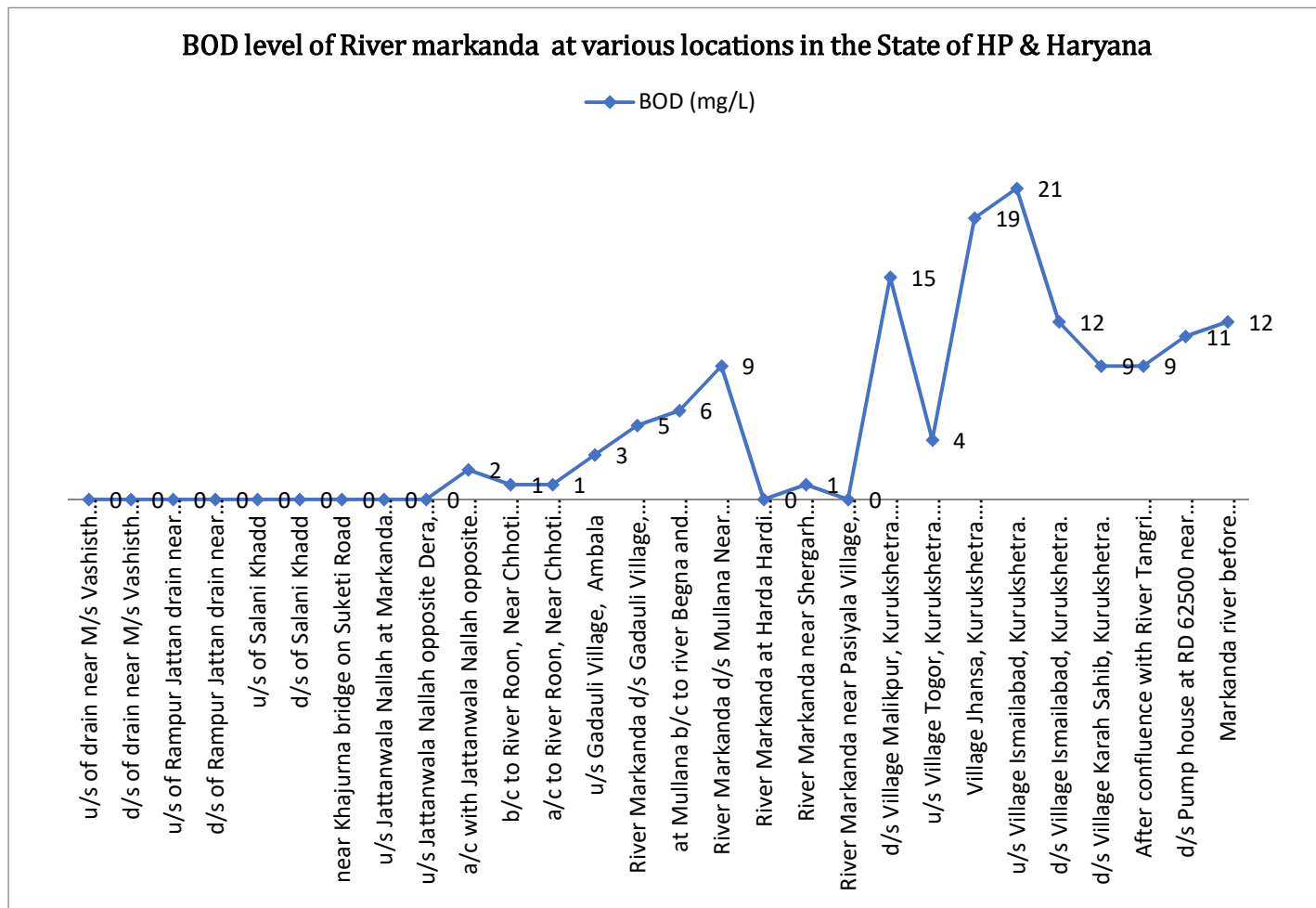
no. of strategic locations with covering the complete span starting from Khajurna Bridge on Suketi Road, in Himachal Pradesh until the point of confluence/ before merging into River Ghaggar in Haryana. The samples were analysed at CPCB laboratory, New Delhi, the copy of Analysis reports released by CPCB Laboratory are enclosed as **Annexure-HR10**. The details and results for selected parameters of various strategic locations are given as under in **Table-A**:

Sr. No.	Date and Time of Sampling	Sample Description	Latitude & Longitude	Value of Sampling Parameters (in mg/L except pH)						
				DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
A.	Water Quality in District Sirmaur , Himachal Pradesh									
1	08/10/2023 02:06 PM	River Markanda at Khajurna Bridge on Suketi Road, Himachal Pradesh	30.51659 77.24604	8.1	8.5	248	BDL	BDL	3100	680
2	08/10/2023 01:19 PM	River Markanda upstream before merging of Salani Khadd, HP	30.51655 77.24601	8.9	8.3	240	BDL	BDL	230	45
3	08/10/2023 01:24 PM	River Markanda downstream after merging of Salani Khadd, HP	30.51574 77.246060	8.6	8.4	206	BDL	BDL	22000	7900
4	08/10/2023 12:20 PM	River Markanda upstream before merging of Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb, HP	30.506497 77.22151	8.5	8.2	264	BDL	BDL	22000	7900
5	08/10/2023 12:25 PM	River Markanda downstream after merging of Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb, HP	30.50602 77.2209	8.2	8.2	248	5	BDL	4900	1400

6	08/10/2023 9:35 AM	River Markanda upstream before merging of drain near M/s Vashisth Chemicals at Kala Amb, HP	30.50325 77.21895	8.6	8.1	290	BDL	BDL	35000	7000
7	08/10/2023 10:03 AM	River Markanda downstream after merging of drain near M/s Vashisth Chemicals at Kala Amb, HP	30.50225 77.2191	8.3	8.2	300	BDL	BDL	9400	6300
8	08/10/2023 04:06 PM	River Markanda upstream before merging of Jattan walla Nallah at Markanda Bridge Kala Amb, HP	30.49626 77.21067	7.8	8.5	204	BDL	BDL	17000	3300
B. Water Quality in District Ambala , Haryana										
9	08/10/2023 05:33 PM	River Markanda upstream before merging of Jattan walla Nallah opposite Dera, Hamidpur, Haryana	30.493847 77.20008	7	8.4	238	BDL	BDL	17000	13000
10	08/10/2023 06:48 PM	River Markanda downstream after merging of Jattan walla Nallah opposite Dera, at Hamidpur Bridge , Haryana	30.47105 77.17793	6	8.1	327	15	2	24000	13000
11	11/10/2023 11:30 AM	River Markanda before confluence of River Roon, Near Chhoti Rasaur, Naraingarh, Ambala	30.44709 77.169685	8	8.2	422	9	1	35000	2100
12	11/10/2023 11:39 AM	River Markanda after confluence of River Roon, Near Chhoti Rasaur, Naraingarh, Ambala	30.44398 77.16881	8.2	8.2	334	10	1	92000	22000
13	11/10/2023 12:33 PM	River Markanda upstream before merging of Gadauli Drain at Village-Gadauli Ambala	30.37972 77.16596	6.2	8.3	354	12	3	13000	1100
14	11/10/2023 12:38 PM	River Markanda downstream after merging of Gadauli Drain at Village-Gadauli Ambala	30.37937 77.16555	5.5	8.1	408	15	5	35000	1100
15	11/10/2023 03:30 PM	River Markanda before confluence of River Begna and Mullana Drain at Mullana, Ambala	30.278857 77.02974	7.9	8.3	372	17	6	1100	170
16	11/10/2023 03:48 PM	River Markanda after confluence of River Begna and Mullana Drain, Near Markandeshwar Mandir at Mullana, Ambala	30.27698 77.02683	7.9	8.4	418	21	9	7000	1700
17	11/10/2023 05:34 PM	River Markanda at Harda Hardi Village upstream of Shergarh Village, Ambala	30.242263 76.975086	8	8.4	312	6	BDL	2300	150
18	11/10/2023 05:52 PM	River Markanda at Harda Hardi Village downstream of Shergarh Village, Ambala	30.25084 76.96874	7.9	8.3	326	8	1	7900	1700

19	11/10/2023 06:41 PM	River Markanda at Village Pasiyala before leaving district Ambala	30.22119 76.94614	7	8.3	330	6	BDL	92000	54000
C. Water Quality in District Kurukshetra & Kaithal , Haryana										
20	18/12/2023 10:54 AM	Stagnant water in River Markanda in downstream of Village Malikpur, Kurukshetra (upstream of River Markanda in village Malikpur found Dry without having any flow)	30.16109 76.83758	2.1	8	664	50	15	17000	1700
21	18/12/2023 12:49 PM	Stagnant water in River Markanda in upstream of Village Tangor, Kurukshetra (River Markanda found without having any flow)	30.13429 76.76401	10.3	8.9	308	16	4	540000	350000
22	18/12/2023 01:52 PM	Stagnant water in River Markanda in upstream of Village Jhansa, Kurukshetra (River Markanda found without having any flow)	30.118287 6.73948	6	8	482	68	19	330	78
23	19/12/2023 12:25 PM	Stagnant water in River Markanda in upstream before merging of Ismailabad Drain at Village Ismailabad, Kurukshetra (River Markanda found without having any flow)	30.05452 76.60895	0.9	7.8	628	71	21	350000	110000
24	19/12/2023 12:48 PM	Stagnant water in River Markanda in downstream after merging of Ismailabad Drain at Village Ismailabad, Kurukshetra (River Markanda found without having any flow)	30.08005 76.63314	3	8.1	562	37	12	78000	45000
25	19/12/2023 03:38 PM	Stagnant water in River Markanda in downstream of Village Karah Sahib, Kurukshetra (River Markanda found without having any flow)	30.05704 76.48094	2.5	8	498	29	9	4600	450
26	19/12/2023 04:20 PM	River Markanda after confluence with River Tangri (Entering from Punjab) at village Sadhpur Viran, Punjab.	30.07701 76.51669	3.5	8	516	30	9	17000	1800
27	19/12/2023 04:44 PM	River Markanda downstream of Pump house at RD 62500 near Village Adoya, Kurukshetra.	30.06526 76.49669	4.7	8	526	31	11	130000	7800
28	27/12/2023 05:55 PM	River Markanda before confluence into River Ghaggar at Kaithal, Haryana	30.09121 76.39552	3.1	8.2	520	32	12	17000	1100

Based upon the above sampling results the line chart of BOD level of various strategic locations of River Markanda is drawn as below, showing variation in values of BOD level in its stretch in both states:



2.8.1.1. Key Observations of Water Quality Monitoring of River Markanda:

On the basis of results of effluent parameters analysed (especially **BOD & Faecal Coliform**) of various strategic locations of River Markanda as given above in **Table-A** and keeping in view of the availability of flow in the River, following are some important locations in the River which are observed with poor/ deteriorated quality of water:

- i. River Markanda downstream after merging of Salani Khadd, **HP (at Sr. no. 3)**
- ii. River Markanda downstream after merging of Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb, **HP (at Sr. no. 5)**
- iii. River Markanda upstream before merging of drain near M/s Vashisth Chemicals at Kala Amb, **HP (at Sr. no. 6)**
- iv. River Markanda downstream after merging of Jattan walla Nallah opposite Village Dera at Hamidpur Bridge, **Haryana (at Sr. no. 10)**
- v. River Markanda after confluence of River Roon, Near Chhoti Rasaur, Naraingarh, Ambala, **Haryana (at Sr. no. 12)**
- vi. River Markanda downstream after merging of Gadauli Drain at Village-Gadauli Ambala, **Haryana (at Sr. no. 14)**
- vii. River Markanda after confluence of River Begna and Mullana Drain, Near Markandeshwar Mandir at Mullana, Ambala, **Haryana (at Sr. no. 16)**
- viii. River Markanda before leaving district Ambala near Village Pasiyala, Ambala, **Haryana (at Sr. no. 19)**
- ix. River Markanda after confluence with River Tangri (Entering from Punjab) at village Sadhpur Viran, **Punjab. (at Sr. no. 26)**
- x. River Markanda before confluence into River Ghaggar at Kaithal, **Haryana (at Sr. no. 28)**

➤ **Comments by HSPCB:**

- The deterioration of water quality of River Markanda starts after merging of Salani Khadd, Rampur Jattan Drain and Drain near M/s Vashisth Chemicals, Kala Amb directly into the River in Himachal Pradesh.
- Further, the River entering into State of Haryana in Kala Amb and its **quality deteriorates further after merging of the Jattan walla nallah carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and Industrial effluent generating from industries located in Kala Amb area of Himachal Pradesh and further merging into River Markanda at Village Dera, Haryana at adjoining border area of both of the States**, Confluence of River Roon Near Chhoti Rasaur, Ambala, Merging of Gadauli Drain at Village-Gadauli, Ambala, Confluence of River Begna and Mullana Drain, Near Markandeshwar Mandir at Mullana, Ambala and finally after confluence of River Tangri (Entering from Punjab) at village Sadhpur Viran, Punjab.
- The water quality of River Markanda also found in poor conditions in its intermediate stretch at Village Malikpur, Tangor, Jhansa, Ismailabad of District Kurukshetra, but the water was found in stagnant position and samples were collected of water accumulated due to continuous discharge of local source of pollution in shape of domestic effluent generating from nearby habitation at these locations in District Kurukshetra and the flow of the river was zero.
- Further, the water in River marknda again acquiring flow after merging of the River Tangri at Vill Sadhpur Viran, Punjab where the BOD of the River Markanda is found 9 mg/L. The River markanda is a tributary river of River Ghaggar and before meeting into the River Ghaggar at District Kaithal, Haryana the BOD level of the River Markanda is found 12 mg/L.

➤ **Comments by HPSPCB:**

- a) The graph drawn above indicates that there is minimum impact on water quality of River Markanda from the drains in the State of Himachal Pradesh and water quality of River Markanda has seen spike above 3 mg/L BOD concentration from monitoring point upstream Gadauli village, Ambala which is appx 15 km away from the territory of Himachal Pradesh and peak of 21 mg/L observed upstream village Ismailabad, Kurukshetra.
- b) **It is pertinent to mention here that River Markanda becomes dry after covering distance of approx 15 km from the interstate border of Himachal Pradesh and the river is further fed through contributing rivulets and drains only.**
- c) Further, the drains relating to Himachal Pradesh are already proposed to be tapped and domestic effluent shall be treated in CETP-cum-STP Kala Amb of capacity 2.5 MLD (0.8 industrial + 1.7 MLD domestic) after operationalization of STP component for which Jal Shakti Vibhag Nahan has given tentative date of June, 2024 subject to availability of funds.

2.8.2. Water Quality Monitoring of various drains and other tributaries of River Markanda:

The water quality monitoring conducted by the Joint Committee by collecting effluent samples from different 34 no. of locations/ discharge points which are merging into River Markanda directly or indirectly covering both of the States i.e. Haryana & Himachal Pradesh. The samples were analysed

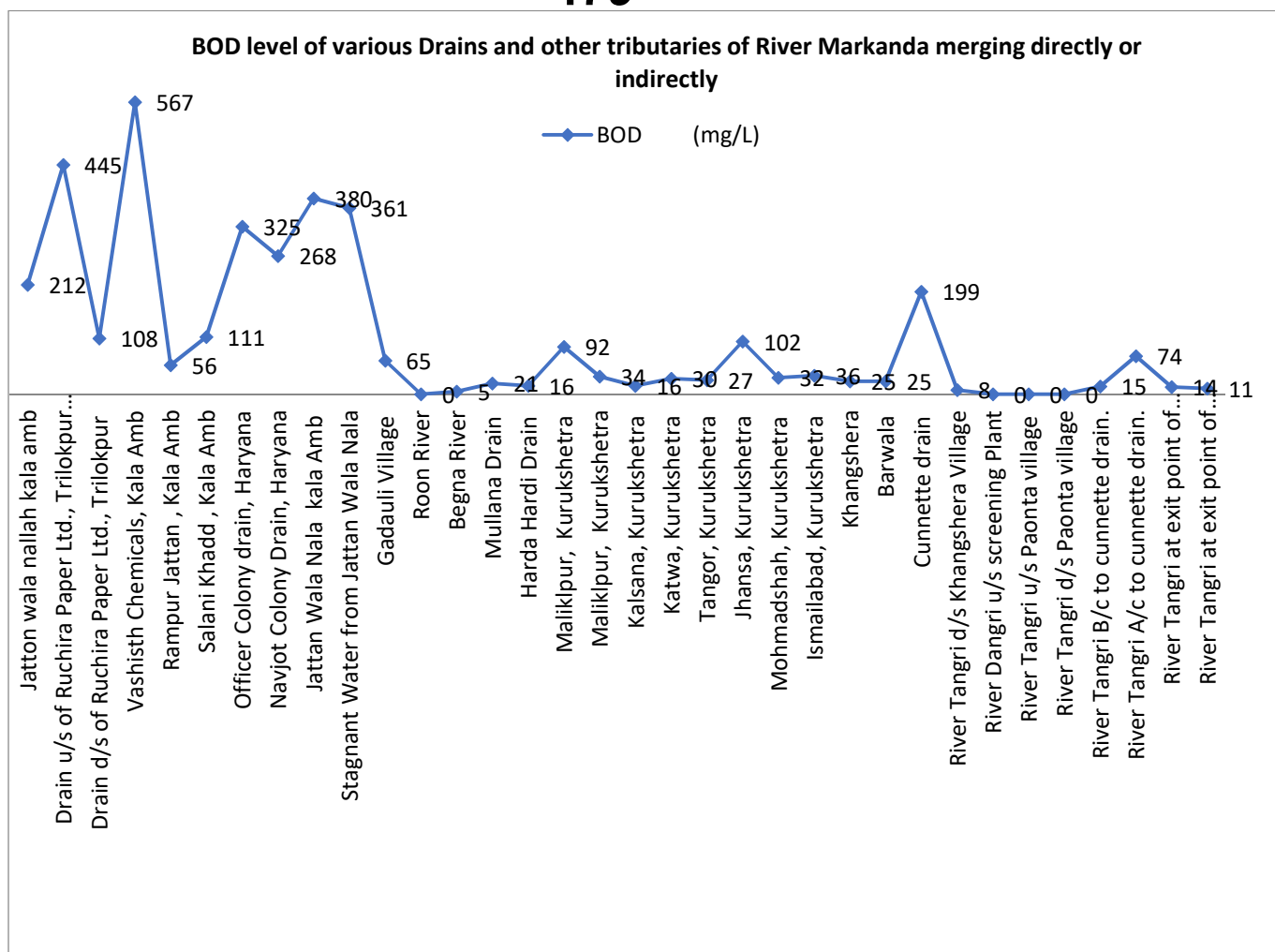
at CPCB laboratory, New Delhi, the copy of Analysis reports released by CPCB Laboratory are already enclosed as **Annexure-HR10**. The details and results for selected parameters of various drains and other tributaries of River Markanda are given as under in **Table-B**:

Table-B: Water Quality Monitoring of various Drains and other tributaries of River Markanda							
S.NO	Effluent Sample Description	Latitude & Longitude	State	Date and Time of Sampling	Value of Parameters (in mg/L except pH)		
					pH	COD	BOD
1	Combined drain carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh at adjoining border area of both of States	30.50622 77.20563	Himachal Pradesh /Haryana	25/09/2023 09:56 AM	7.6	507	212
2	Drain upstream of M/s Ruchira Paper Ltd., Trilokpur Road, Kala Amb, Himachal Pradesh	30.50928 77.20857	Himachal Pradesh	25/09/2023 11:04 AM	7.8	913	445
3	Drain down stream of M/s Ruchira Paper Ltd., Trilokpur Road, Kala Amb, Himachal Pradesh.	30.50896 77.20771	Himachal Pradesh	25/09/2023 11:14 AM	7.5	318	108
4	Drain adjoining to M/s Vashisth Chemicals, Kala Amb carrying effluent from Kala Amb area of HP	30.50325 77.21909	Himachal Pradesh	08/10/2023 09:39 AM	7.7	1026	567
5	Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb area of HP	30.506261 77.221180	Himachal Pradesh	08/10/2023 12:30 PM	8.1	138	56
6	Salani Khadd Rivulet, Kala Amb, HP	30.516903 77.246352	Himachal Pradesh	08/10/2023 01:29 PM	7.8	217	111
7	Drain carrying domestic effluent of Officer Colony, Kala Amb, Haryana	30.496343 77.206595	Haryana	08/10/2023 04:50 PM	7.9	702	325
8	Drain carrying domestic effluent of Navjot Colony, Kala Amb, Haryana	30.49606 77.20265	Haryana	08/10/2023 05:09 PM	7.7	330	268
9	Jattan Walla Nallah carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and Industrial effluent generating from industries located in Kala Amb area of Himachal Pradesh and further merging into River Markanda at Village Dera, Haryana at adjoining border area of both of the States	30.49223 77.19774	Haryana	08/10/2023 05:54 PM	7.6	647	380
10	Stagnant Water coming from Jattan Walla Nallah inside the Markanda River opposite Village Dera, Haryana	30.49173 77.19772	Haryana	08/10/2023 06:01 PM	7.8	790	361
11	Drain carrying domestic effluent of Gadauli Village Drain and further merging into River Markanda at Gadauli Village, Ambala	30.37972 77.16591	Haryana	11/10/2023 12:40 PM	6.9	200	65

12	Roon River before merging into River Markanda at Near Chhoti Rasaur, Naraingarh, Ambala	30.44747 77.16883	Haryana	11/10/2023 11:23 AM	8.4	BDL	BDL
13	River Begna before merging into River Markanda at Mullana, Ambala	30.279013 77.028962	Haryana	11/10/2023 03:33 PM	8.2	16	5
14	Mullana Drain carrying domestic effluent before merging into River Markanda at Mullana, Ambala	30.27873 77.03041	Haryana	11/10/2023 03:25 PM	7.1	92	21
15	Harda Hardi Drain carrying domestic effluent before merging in River Markanda, Ambala	30.25085 76.96857	Haryana	11/10/2023 06:08 PM	7.2	72	16
16	Drain carrying domestic effluent from Village Malikpur, Kurukshetra before merging into River Markanda (Drain no. 1)	30.16109 76.83758	Haryana	18.12.2023	7.3	267	92
17	Drain carrying domestic effluent from Village Malikpur, Kurukshetra before merging into River Markanda (Drain no. 2)	30.16109 76.83758	Haryana	18.12.2023	7.6	129	34
18	Drain carrying domestic effluent from Village Kalsana, Kurukshetra before merging into River Markanda.	30.15605 76.82097	Haryana	18.12.2023	7.6	72	16
19	Drain carrying domestic effluent from Village Katwa, Kurukshetra before merging into River Markanda	30.13033 76.79324	Haryana	18.12.2023	7.4	114	30
20	Drain carrying domestic effluent from Village Tangor, Kurukshetra before merging into River Markanda	30.13429 76.76401	Haryana	18.12.2023	7.3	99	27
21	Drain carrying domestic effluent from Village Jhansa, Kurukshetra before merging into River Markanda	30.11823 76.74048	Haryana	18/12/2023 01:30 PM	7.3	282	102
22	Drain carrying domestic effluent from Village Mohmadshah, Kurukshetra before merging into River Markanda	30.09968 76.70791	Haryana	19/12/2023 11:34 AM	7.4	89	32

23	Drain carrying domestic effluent from Village Ismailabad, Kurukshetra before merging into River Markanda	30.06676 76.62986	Haryana	19/12/2023 12:28 PM	7.2	122	36
24	Nallah carrying domestic effluent from Village Khangshera, Panchkula before merging into River Tangri	30.61559 76.96342	Haryana	26/12/2023 12:00 PM	7.5	93	25
25	Drain carrying domestic effluent from Village Barwala, Panchkula before merging into River Tangri	30.54042 76.96437	Haryana	26/12/2023 06:31 PM	7.9	97	25
26	Cunnette Drain carrying domestic and Industrial effluent of Ambala Cantt. (after merging with mahesh Nagar link drain) before merging into River Tangri near Mahesh Nagar, Ambala Sadar	30.31455 76.85737	Haryana	27/12/2023 11:52 AM	7.2	600	199
27	Downstream of River Tangri after merging of Drain generating from Khangshera Village	30.61474 76.96419	Haryana	26/12/2023 12:14 PM	7.6	30	8
28	River Dangri upstream of screening Plants at Panchkula	30.59811 77.0119	Haryana	26/12/2023 01:06 PM	8.1	5	BDL
29	River Dangri upstream of Paonta village	30.67131 77.03998	Haryana	26/12/2023 02:05 PM	8.4	BDL	BDL
30	River Dangri downstream of Paonta village	30.67101 77.03912	Haryana	26/12/2023 02:15 PM	8.3	BDL	BDL
31	River Tangri before confluence of cunnette drain near Mahesh Nagar, Ambala Sadar	30.31471 76.8583	Haryana	27/12/2023 11:58 AM	7.9	67	15
32	River Tangri after confluence of cunnette drain near Mahesh Nagar, Ambala Sadar	30.31324 76.85911	Haryana	27/12/2023 12:41 PM	7.5	241	74
33	River Tangri carrying Shahpur Drain, Machhonda Drain & Jodha Nallah generating from urban area of Ambala towns and exiting the State of Haryana at Ambala.	30.21775 76.70679	Haryana	27/12/2023 02:24 PM	7.6	69	14
34	River Tangri at exit point of State of Punjab and further merging into River Markanda	30.08624 76.52398	Haryana	27/12/2023 03:44 PM	8	32	11

Based upon the above sampling results the line chart of BOD level of various drains and other tributaries of River Markanda merging directly or indirectly is drawn as below, showing variation in values of BOD level and as significant source of water pollution:



2.8.2.1. Key Observations w.r.t monitoring of water quality in drains leading to River Markanda:

On the basis of results of effluent parameters analysed of various Drains as given above in **Table-B** and keeping in view of the quantum of effluent flowing in these drains/ Tributaries Rivers, following are the discharge points which are observed as Major Sources of Water pollution contributing into River Markanda in terms of BOD and COD concentration.

- i. Jattan walla Nallah (at Sr. no. 1, 9, 10)
- ii. Drain near M/s Vashisth Chemicals, Kala Amb, HP (at Sr. no. 4)
- iii. Rampur Jattan Drain, HP (at Sr. no. 5)
- iv. Salani khadd Rivulet, HP (at Sr. no. 6)
- v. Officer Colony, HRY (at Sr. no. 7)
- vi. Navjot Colony, HRY (at Sr. no. 8)
- vii. Gadhouli drain, HRY (at Sr. no. 11)
- viii. Malikpur drain, HRY (at Sr. no. 16, 17)
- ix. Jhansa Drain, HRY (at Sr. no. 21)
- x. Cunnette Drain, HRY (at Sr. no. 26)
- xi. River Tangri exiting Punjab (at Sr. no. 34)

The BOD observed at the above monitoring points of drains is reflecting their pollution load, however some points showing the BOD at higher side but there was no significant flow of the discharge, hence the points cannot be considered as major pollution contributor.

The details of BOD concentration, Quantum of flow and Pollution load analysed in above mentioned 11 no. of major discharge points which can be termed as major source of pollution along with site photographs is enclosed as **Annexure-HR11**.

The Joint Committee was also directed by Hon'ble National Green Tribunal to analyze the samples for the presence of heavy metals. The samples were analyzed for the presence of heavy metals and from the results obtained from CPCB Laboratory at New Delhi it can be interpreted that there is no considerable presence of Heavy Metals in the River Markanda or its Tributaries and in various drain merging into the river network except of some few locations where presence of Heavy Metals like Total Chromium, Copper, Iron and Manganese have been identified in low concentration, which are presented in the following **Table-C**:

Table-C: Monitoring Location of Drain/ River having presence of Heavy Metals					
Sr. No.	Monitoring Location of Drain/ River	Result of Parameter in mg/L			
		Total Chromium (Cr)	Copper (Cu)	Iron (Fe)	Manganese (Mn)
1	Drain near Vashisth Chemicals, Kala Amb	0.127	0.060	3.014	0.273
2	Navjot Colony Drain, Haryana	1.165	0.210	24.311	5.759
3	Drain upstera of Ruchira Paper Ltd., Trilokpur Road, Kala Amb, Himachal Pradesh.	0.024	BDL	3.624	0.379
4	River Markanda downstream of Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb	0.01	4.95	0.84	0.03
5	Stagnant Water from Jattan Wala Nala in Markanda River opposite Dera, Haryana	0.053	0.042	14.081	0.956
6	River Markanda after confluence with Jattanwala Nallah opposite Dera, near Hamidpur Bridge, Naraingarh, Haryana.	0.05	0.04	4.12	0.17
7	Roon River, Near Chhoti Rasaur, Naraingarh, Ambala	0.01	0.02	3.18	0.08
8	River Markanda before confluence to River Roon, Near Chhoti Rasaur, Naraingarh, Ambala	0.04	0.02	3.62	0.14
9	River Markanda after confluence to River Roon, Near Chhoti Rasaur, Naraingarh, Ambala	0.04	0.02	4.86	0.17
10	River Markanda downstream Gadauli Village, Ambala	0.02	0.01	2.37	0.10
11	River Markanda downstream Mullana Near Markandeshwar Mandir, Ambala	0.02	BDL	2.09	0.07
12	River Markanda at Harda Hardi Village upstream Shergarh Village, Ambala	0.02	BDL	3.46	0.06
13	River Markanda near Shergarh Village, downstream Harra, Ambala	0.03	0.01	13.92	0.28
14	River Markanda near Pasiyala Village, Ambala	0.02	BDL	3.73	0.11
15	Mullana Drain merging in River Markanda at Mullana, Ambala	0.012	BDL	4.493	0.214

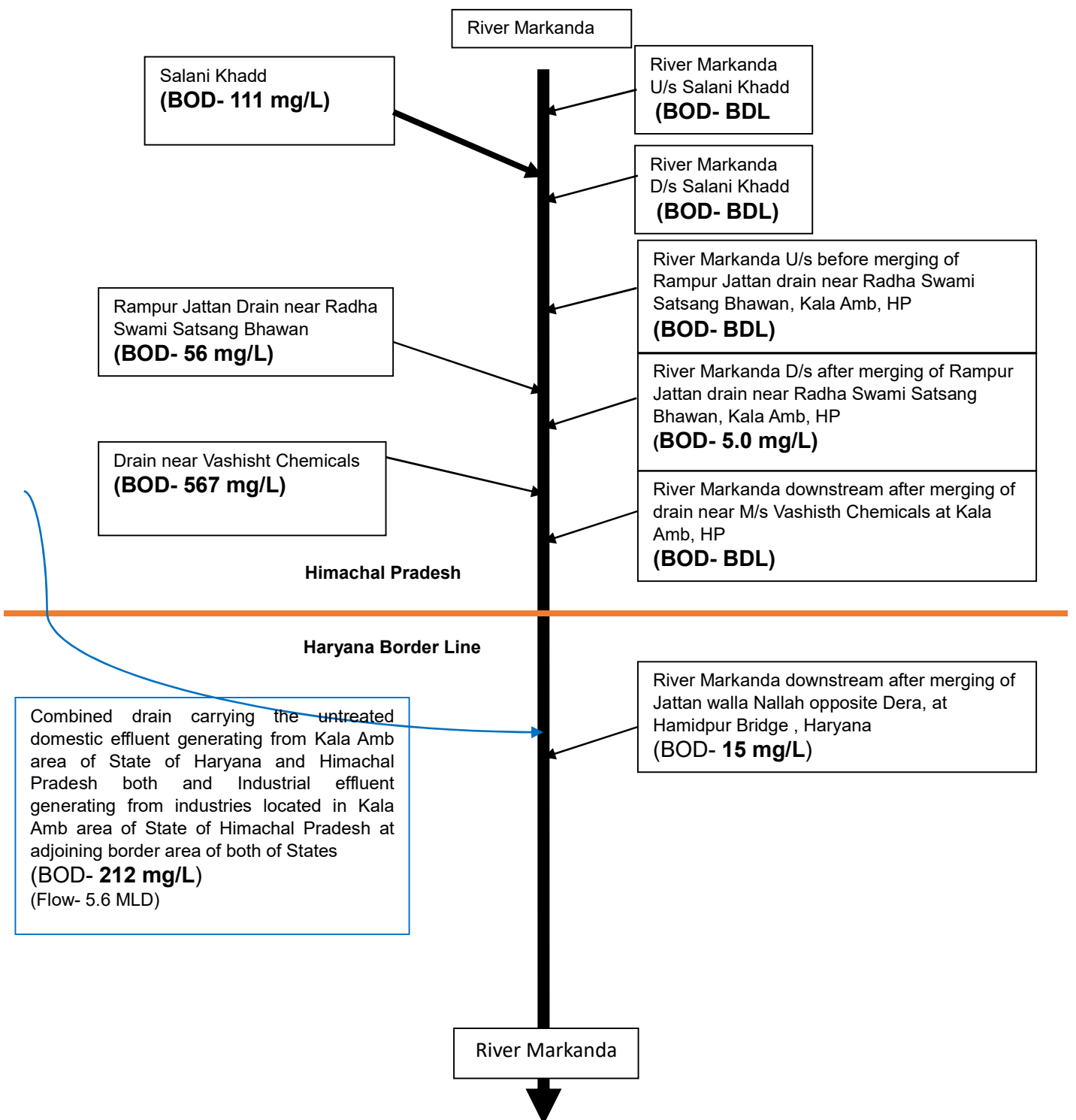
16	Harda Hardi Drain merging in River Markanda, Ambala	0.017	BDL	5.379	0.224
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From the above given results showing some concentration of heavy metals it can be concluded that there might be some drainage of Industrial effluent into constituent drains/ discharge points identified by Joint committee (03 no. of Himachal Pradesh & 38 no. of Haryana) which are further merging into River Markanda and by tapping/ diversion of these discharge points will eradicate the chances of contamination of river with Industrial effluent.

The HPSPCB Member has given his comments on the monitoring data and observations of the Joint Committee through a line diagram along with interpretation of HPSPCB, which are reproduced as under:

“Comments by HPSPCB:

- A. The line diagram depicting contribution of BOD load of drains in Himachal Pradesh and their impact on River Markanda as per analysis report of samples collected by Joint Committee is depicted below:



Interpretation of HPSPCB:

From the compilation & interpretation of results of river monitoring samples collected by the Joint Committee, the following observations can be made -

- The analysis results indicate BOD concentration of 111 mg/L for Salani nallah which had significant amount of flow observed during the joint inspection. However, as per analysis result itself, the BOD concentration of River Markanda downstream after merging of Salani Nallah is BDL (Below Detectable Limit).
- Salani Khadd is also a river monitoring location and HPSPCB has been carrying out sampling and monitoring of Salani Khadd on monthly basis under MINARS programme since couple of decades. The historical analysis data of samples collected by different officials of HPSPCB in the last 5 years show peak value of BOD as 3.8 mg/L and water quality never degraded below Class-C as per designated best use of water criteria by CPCB. The copy of sampling results of Salani Khadd by HPSPCB is enclosed herewith as **Annexure- HP22)**

Hence, conclusion w.r.t contribution of pollution from Salani nallah cannot be made based on one round of sampling as the historical data w.r.t river Monitoring carried out by HPSPCB and in vast variance to the above results.

- B. The graph indicating BOD level of various drains in H.P. and Haryana doesn't show true picture as the data inserted in the graph show BOD concentration values and not the pollution/BOD load which includes volumetric flow of polluting streams.

- ❖ The above feedback of the HPSPCB member has been considered and Joint Committee is of the view that:

The results reported in Section 2.8.1 and 2.8.2 with regard to samples collected from various drains and also from River Markanda as monitored in compliance to the Directions of Hon'ble National Green Tribunal are indicating the concentration of various parameters for that particular month and for the flow of water available at those particular locations at that point of time, for planning further monitoring. Therefore, these may be considered as indicative and as base-line data for period under reference, for revisiting the same by conducting fixed point Joint sampling and analysis, in different months/seasons jointly by HPSPCB and HSPCB, alongwith flow measurement at the time of sampling, to arrive at conclusion with regard to Pollutant Concentration Vs. Pollution load. Any unrealistic figure or value at any particular location based on the statistically significant data generated through joint monitoring may always be eliminated after deliberations/discussions.

3.0 Conclusion and detailed Point-wise Suggestions for Remedial Action:

The Joint Committee was directed by Hon'ble NGT to submit detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action.

In compliance to the orders of Hon'ble National Green Tribunal, the following conclusions and remedial action suggestions, with corresponding responsible authorities indicated in parentheses/brackets, are hereby submitted, as follows:

- i. *None of the states involved in this matter namely the State of Himachal Pradesh and the State of Haryana have demarcated and notified the Flood Plane Zone (FPZ) of River Markanda, in their jurisdiction. It is suggested that necessary action is taken by the Irrigation Department, States of Haryana and Himachal Pradesh with regard to the demarcation and notification of Flood Plane Zone (FPZ), in view of various advantages of demarcating flood plane zones in terms of protection of ecosystems and water quality improvements besides other socio-economic benefits. (Action to be taken by Department of Irrigation, State of Haryana and Himachal Pradesh).*
- ii. No encroachments have been made in the state of Haryana and also in the creek of River Markanda and its tributaries from entry point in Haryana State to final merger into River Ghaggar at Kaithal, as per detailed shared by both the States, with the Joint Committee. *However, it was observed by the Joint Committee that illegal mining in the Markanda River and illegal dumping of Industrial wastes on the banks of River Markanda are being done in Kala Amb area of the State of Haryana.*
- iii. The illegal mining activities in the River Markanda are leading to the creation of large excavations in the riverbed, causing the accumulation and further deterioration of wastewater flowing from Jattan Walla Nallah. With regard to action taken to curb the illegal mining activities by Mining Department and Local Administration, Ambala *total 36 Nos. of complaints have been registered by Mining Officer, Ambala in last 06 months and total 71 Nos. of Vehicles/machinery seized/ impounded during 01.08.2023 to 31.01.2024 besides imposing total penalty of Rs. 67,21,850/-*
The Joint Committee recommends to ask Director, Mines & Geology Department, Haryana to keep a close vigil on such activities through DLTF Mining Ambala and initiate necessary action as per the Rules & Regulation of the Department. **(Action to be taken by Director, Mines & Geology Department, Haryana).**
- iv. *With regard to the dumping of Industrial wastes (Lime Sludge) on the banks of River Markanda, the examination of the details provided by the Department of Revenues, Ambala shows that out of 07 no. of Lime sludge dumping locations one of the land is owned by M/s Ruchira Papers Ltd, Trilokpur Road, Kala Amb itself which is a self-generator of this Lime Sludge to the tune of around 60 tons/per day (on dry basis) i.e around 120 tons per day on as such basis, indicating that M/s Ruchira Papers Ltd may be involved in dumping the Lime Sludge on the banks of River:*

According to Corporate Responsibility for Environment Protection (CREP) Guidelines, Pulp and Paper Industry is required to install Lime Kiln, for recovery of Lime from the Lime Sludge generated during Chemical Recovery Process (CRP). M/s Ruchira Papers Ltd. have installed a Rotary Lime Kiln of 60 TPD Capacity for recovery of Lime from the Lime Sludge. However, it seems that either Lime Kiln is not being operated regularly or it is not working efficiently to process all the lime sludge generated by the Unit.

- v. *“SCHEDULE I [See rule 3 (1) (17) (i)] LIST OF PROCESSES GENERATING HAZARDOUS WASTES” clearly specifies at S.No. 35 that (35.3) Chemical sludge from waste water treatment, from the processes mentioned in this schedule is hazardous.* Since, Pulp and Paper process is mentioned in this Schedule I and the Lime Sludge is generated during treatment of Black Liquor (Waste water generated during pulping) in the Chemical Recovery Process and therefore Lime Sludge from Pulp & Paper Industry is Hazardous Waste.

Further, the inclusion of wastes contained in Schedule I does not preclude the use of Schedule II (List of waste constituents with concentration limits) to demonstrate that the waste is not hazardous. *Irrespective of the nature and type (Hazardous or Non-Hazardous), dumping of any kind of Industrial Wastes on the banks of rivers can't be permitted. It was further observed that No action has been taken with regard to removal of dumped material and restoration of sites.*

Further as per the record supplied by Nodal Agencies to the Joint committee, there are total 03 no. of industries responsible for generating lime waste or sludge are located in Kala Amb, which are operating under the jurisdiction of Himachal Pradesh, making it the prime responsibility of HPSPCB and HSPCB to i) study thoroughly mass balance ratio of generation of lime waste or sludge from these industries and to further ensure that no such unauthorized/ unscientific disposal of lime waste or sludge made by these industries with in initiating further necessary legal action against the violator firms as established from the proof of land ownership shared by State of Haryana (**Action to be taken by HPSPCB**) and to ensure that no dumping is permitted on the banks of River Markanda in the State of Haryana (**Action to be taken by HSPCB**)

In view of the above and also the fact that Lime sludge and other industrial waste generated by the Industries in Kala Amb area of Himachal Pradesh are being dumped on the banks of River Markanda in Kala Amb area of Haryana, *It is suggested that necessary action is taken jointly by HPSPCB and HSPCB, for disposal of Industrial wastes, as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and also for remediation of sites at the banks of River Markanda, where industrial wastes were found to be dumped.*

(Action to be taken by HPSPCB & HSPCB)

- vi. *The State PCBs of HP and Haryana were directed by Hon'ble NGT, to clearly indicate quantity of sewage and industrial effluents being discharged into river Markanda directly or indirectly through drains and take necessary steps and to ensure that there shall not be untreated discharge of waste water (sewage and industrial) into the water body.* The monitoring of the drains, Industries, STPs and CETPs conducted by the Joint Committee and also information provided by HPSPCB and HSPCB, indicate that:

- i. **Approx. 1 MLD of Domestic untreated effluent is being discharged into the River Markanda through 4 Nos of Drains directly or indirectly from the state of Himachal Pradesh and Approx. 4.8 MLD of industrial treated waste is expected to be discharged into the River Markanda directly and indirectly through 1 no. of Drain (Jattan Wala Nallah) from the state of Himachal Pradesh.**
 - ii. **Similarly, Approx. 93 MLD of Domestic untreated effluent is being discharged directly or indirectly into the River Markanda or its tributaries through 38 Nos Drains from the state of Haryana. And approx. 0.5 MLD of treated industrial effluent is being discharged from CETP 0.5 MLD capacity of HSIIDC, Ambala Cantt into River Tangri which is further merging into River Markanda from the State of Haryana.**
- vii. CETP cum STP has already been provided for the treatment of domestic and industrial effluent (except M/s Ruchira Papers Ltd), however, STP pipeline network in Kala Amb area is yet to be repaired and restored by Jal Shakti Division at Nahan. ***It is suggested that Jal Shakti Division at Nahan is directed to get the piping Network restored within next 02 months before the onset of rainy season (Jal Shakti Division, Nahan).*** Similarly, ***the connectivity of water polluting industries with the CETP cum STP at Kala Amb should be ensured immediately within next 02 months before the onset of rainy season.*** (Action to be taken by HPSPCB, DIC and Kala Amb Infrastructure Development Company).
- viii. HSPCB has provided an action plan prepared by Rural Development, PHED and ULBD Departments for tapping/diversion/treatment of domestic effluent from 38 No. of discharge points identified previously by the Joint Committee for the State of Haryana, **(Annexure HR4), but without any time-line and budgetary provisions.** It is suggested that a proper action plan is prepared including time-line, key milestones for proper monitoring and budgetary provisions, for time bound and effective implementation. **(Action to be taken by HSPCB, Rural Development, PHED and ULBD Departments).**
- ix. Out of various industries monitored in the Kala Amb area of State of Himachal Pradesh, the ***industries namely M/s Ruchira Papers Ltd, M/s Rich Products & Solutions Pvt. Ltd. and M/s Himachal Polyolefin Ltd. were found non-compliant*** with regard to prescribed parameters. Out of 03 units, only Ruchira paper mill is permitted to discharge treated waste water into Jattan Wala nallah, which however, was found to discharging effluent without meeting the prescribed parameters. As informed by HPPCB, further sampling has been carried out by HPPCB and requisite action is being initiated. HPSPCB has issued show cause notices to these industries (except M/s Ruchira Papers Ltd), and further action has been initiated by HPPCB. ***As per procedure prescribed by HPSPCB, action against the unit has to be initiated after failure two samples continuously.*** M/s Rich Products & Solutions Pvt. Ltd. has upgraded the Effluent Treatment Plant with installation of Membrane Bio Reactor (MBR) component after Moving Bed Bio Reactor (MBBR) treatment unit. The unit has also acquired an additional piece of adjoining land (02 Bighas) for use of treated water in gardening purposes / land application. Also, unit has installed sludge dryer for management of ETP sludge. M/s Himachal Polyolefins Ltd. is recycling

the treated effluent in lime slaking process. Further sampling of both units were carried out by HPSPCB on 16.04.2024 and results are conforming to prescribed standards.

(Action to be taken by HPSPCB)

- x. *The Inlet sample from the equalization tank of CETP cum STP, Kala Amb was found to be non-complying with regard to Total Suspended Solids (TSS), Chemical Oxygen Demand (COD) and Biochemical Oxygen Demand, as the results of analysis for these parameters were exceeding the prescribed inlet norms, which indicates that the industries connected to CETP-cum-STP may not be complying with the inlet norms notified by HPSPCB, for sending primary treated effluent to CETP-cum-STP. HPSPCB is required to identify and take necessary action against such non-complying industries.*

(Action to be taken by HPSPCB)

- xi. *14 Nos. of STPs in the state of Haryana in the catchment of River Markanda were found to be non-complying with the prescribed norms by the Joint Committee.* Total Environmental Compensation amounting of Rs. 963.30 Lacs have been assessed by the respective Regional officers of HSPCB and recommended for imposition and finalization to the competent authority based upon the HSPCB policy order dated 22.12.2021. The action plan for upgradation of these 14 Nos. non-complying STPs to meet out with the prescribed effluent discharge standards has been prepared and submitted by PHED, the implementation of which may be supervised by HSPCB.

(Action to be taken by HSPCB and PHED)

- xii. *All 03 Nos. of CETPs located in the catchment of River Markanda in Haryana found to be non-complying with regard to prescribed parameters.* Total Environmental Compensation amounting of Rs. 12 Lacs have been assessed by the respective Regional officers of HSPCB and recommended for imposition and finalization to the competent authority based upon the HSPCB policy order dated 22.12.2021. Out of these 03 no. of CETP, 02 no. of CETPs are presently complying with the discharge standards. Further the Action plan with time-lines for upgradation of remaining 01 no. of CETP has been prepared by HSIIDC, the implementation of which may be supervised by HSPCB.

(Action to be taken by HSPCB and HSIIDC)

- xiii. *M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, Ambala was found to be engaged in by-passing the untreated trade effluent through a local drain which is further merging to the River network.* The Unit was also found to be *non-complying with the prescribed parameters.* As informed by HSPCB, the case for recommendation of initiating *closure action against the unit has already been initiated* by RO, HSPCB, Ambala and the *imposition of Environmental Compensation shall also be initiated* based upon the Policy applicable on such violations simultaneously (HSPCB).

(Action to be taken by HSPCB)

- xiv. *It was alleged in the application that One paper mill (M/s Ruchira Papers Ltd.) is also causing environmental pollution/degradation by discharging its waste water through illegally constructed drain in river Markanda.* The mill was visited by the Joint Committee and it was observed by *besides indication of dumping of Industrial waste on the banks of River Markanda and non-compliance with regard to prescribed parameters as per analysis reports of CPCB Head Office*

Laboratory (Recognised under SECTION 12(1) B OF THE ENVIRONMENT (PROTECTION) ACT, 1986, whose analysts are notified as Government Analysts for the purposes of analysis of samples of air, water, soil or other substances sent for analysis), the industry is not complying with various conditions of Environmental Conditions granted by MoEF&CC and provision of HWM Rules, 2016. No action has been taken by HPSPCB so far in this regard.

Therefore, a detailed and comprehensive study by a Joint Team is required to find the reasons of non-compliances by the industry despite having facilities for primary, secondary and tertiary treatment of effluent, Chemical Recovery Plant Lime Kiln for recovery of lime from Lime Sludge, Chlorine Dioxide Plant for implementation of ECF bleaching etc. and get the corrective measures implemented through Directions under applicable Laws, by the Regulatory agencies.

(Action to be taken by HPSPCB)

- xv. As per conditions of the Environmental Clearance granted to M/s Ruchira Papers Ltd Industry by the Ministry of Environment, Forest and Climate Change (MoEF & CC), ***the industry is required to dispose off its treated effluent, for agriculture, plantation and in the drain.*** However, the industry is disposing off its treated effluent ***only in drain, despite the fact that 33% of the area,*** as claimed by the Unit is under plantation besides additional land acquired by the Industry along the Markanda River in the state of Haryana for plantation.

Therefore, in view of the following facts that: i) M/s Ruchira Papers Ltd. is the ***only industry falling under 17 Categories of highly polluting Industries*** located in Kala Amb, ii) M/s Ruchira Papers is the ***only Industry in Kala Amb, which has been granted permission to discharge its 4.012 MLD treated effluent*** into the drain by HPSPCB, iii) Out of total 5.6 MLD waste water discharge (both domestic and Industrial) from Kala Amb area of Himachal Pradesh into the Jattan wala Nallah, ***more than 70% discharge (4 MLD) is contributed by M/s Ruchira Papers Ltd*** iv) In a ***matter regarding discharge of effluent into the Jattanwala Nalla by the industry and thereby causing nuisance*** as alleged by the petitioner (Residents of shiv colony, Kala Amb), the directions of Hon'ble Court of SDM, Naraingarh vide Order dated 12/04/2024 (***Annexure-HR7***) under Section 138 of the Criminal Procedure Court, to ***M/s Ruchira Papers that "Ruchira papers Ltd is directed to divert the flow of the water, currently passing through the lands of respondents Singh Ram and Ors, through their own lands adjacent to the lands of the respondents, based on the principle of Polluter Pays, as held by the Hon'ble Supreme Court.in several judgements,*** including Indian Council for Enviro-Legal Action vs Union of India JT1996(2) 196, Vellore Citizens Welfare Forum v Union of India and Ors JT 1996(7) SC 375, MC Mehta v Union of India, 1995 SCC 711. This is to be completed within 2 months of passing of this order.

It is recommended and suggested that:

- a. Treated effluent from the Industry is used for irrigation/Plantation as per conditions of EC granted by MoEF&CC, by implementing a comprehensive Irrigation Management Plan (IMP) as per ***"Guidelines for Utilization of Treated Effluent in Irrigation"*** prepared by CPCB under the directions of Hon'ble National Green Tribunal vide order dated vide order dated 24.05.2019 in the matter of O.A. No. 348/2017, Shailesh Singh Vs Al-Dua Food Processing Pvt. Ltd., to reduce the discharge of treated effluent from the Industry into the Jattan wala Nallah, leading to Markanda River.

- b. *The treated effluent from the industry into the drain should be permitted only through closed /Conduit pipe line unlike existing discharge through open drain passes through villages/colonies before merging into the River Markanda, followed by installation of Real Time Water Quality Monitoring Station at the interstate Boundary Jointly/independently by Both States* (Monitoring station installed earlier got damaged during last monsoon), at the location where it will merge with Jattanwala Nalla/Markanda River. *This will also ensure monitoring of the pollution load coming from Jattanwala Nalla and M/s Ruchira Papers Ltd, for taking timely corrective action, besides preventing any nuisance causing due to discharge of trade effluent in the residential colonies of the area.* (Action to be taken by HPSPCB)
- xvi. *None of the Industries, which have been permitted by HPSPCB and HSPCB to use treated effluent for on-land application have prepared and implemented Irrigation Management Plan (IMP). This raises significant challenges in assessing whether these industries are employing treated effluent for irrigation and plantation without adversely affecting the quality of underground water and soil.* All industries that utilize treated effluent for on-land irrigation and plantation are obligated to develop and execute an Irrigation Management Plan (IMP) in accordance with the guidelines established by the CPCB, following the directives of the Hon'ble National Green Tribunal (NGT) in the case of O.A. No. 348/2017, Shailesh Singh Vs. Al-Dua Food Processing Pvt. Ltd. in 2019. Additionally, as per the CPCB's guidelines, the recommendations from the Irrigation Management Plan (IMP) must be included as conditions for obtaining Consent to Operate (CTO) from the State Pollution Control Boards (SPCBs). However, the Joint Committee has observed that neither the Haryana State Pollution Control Board nor the Himachal Pradesh State Pollution Control Board have incorporated the IMP as a CTO condition. *It is recommended that the SPCBs take immediate steps to ensure compliance with the directives of the Hon'ble NGT and CPCB Guidelines by issuing appropriate directions.* (Action to be taken by HPSPCB and HSPCB).
- xvii. The Joint Committee's earlier progress report raised concerns about potential inaccuracies or manipulation in the calibration of OCEMS (Online Continuous Emission Monitoring Systems). *It is suggested that the respective State Pollution Control Boards (SPCBs) conduct thorough investigations into this matter, to ensure that the full range of concentrations of all relevant parameters in Effluent Treatment Plants (ETPs), Sewage Treatment Plants (STPs), and Common Effluent Treatment Plants (CETPs) are consistently covered, so as to guarantee the accurate reporting of values at all times.* (Action to be taken by HPSPCB and HSPCB)
- xviii. The Monitoring of River Markanda at various strategic locations and considering various parameters (especially *BOD & Faecal Coliform*), *indicated that 10 locations in the state of HP and Haryana in the River were observed having poor/ deteriorated quality of water, as explained in Section 2.8.1.1* of the report. Similarly, the monitoring of various drains leading to River Markanda, *indicated 11 drains as major sources of pollution contributing to River Markanda* in terms of BOD and COD concentration, as explained in Section 2.8.2.1 of the report.

It is suggested that the results reported in Section 2.8.1 and 2.8.2 with regard to samples collected from various drains and also from River Markanda as monitored in compliance to the Directions of Hon'ble National Green Tribunal are indicating the concentration of various parameters for that particular month and for the flow of water available at those particular locations at that point of time, for planning further monitoring. Therefore, these may be considered as indicative and as base-line data for period under reference, for revisiting the same by conducting fixed point Joint sampling and analysis, in different months/seasons jointly by HPSPCB and HSPCB, alongwith flow measurement at the time of sampling, to arrive at conclusion with regard to Pollutant Concentration Vs. Pollution load. Any unrealistic figure or value at any particular location based on the statistically significant data generated through joint monitoring may always be eliminated after deliberations/discussions.

(Action to be taken by HPSPCB and HSPCB)

- xix. Upon reviewing the route map and engaging in various discussions, the Joint Committee has observed that River Tangri is a significant tributary of River Markanda, with its origin in the Shivalik Foothills of Haryana. *It eventually joins River Markanda at Village Memadpur Rurki in Punjab, flowing through Patiala and Mohali District in the State of Punjab and Panchkula & Ambala Districts in the State of Haryana. As a result, it is recommended to investigate the specific sources responsible for the direct or indirect discharge of untreated domestic sewage or industrial effluents into both River Markanda and River Tangri within the revenue estate of the State of Punjab.* It is recommended that Hon'ble NGT may direct State of Punjab & Punjab State Pollution Control Board to investigate for the remaining stretch of River Tangri flowing into State of Punjab and to Clearly indicate quantity of sewage and industrial effluents being discharged into river Markanda directly or indirectly through drains and take necessary steps and to ensure that there shall not be untreated discharge of waste water (sewage and industrial) into the River Tangri.
- (Action to be taken by State of Punjab)**

Based on the observations outlined above, *the Joint Committee advised that both of the State Pollution Control Boards (HPSPCB and HSPCB) to take all necessary steps, as mentioned above, to address the violations and deficiencies by implementing the required actions in accordance with the relevant environmental laws.*

The above report of the Joint Committee covering all the points/directions given in the various orders in this matter, is being submitted for the consideration of Hon'ble National Green Tribunal. The Joint Committee shall abide by further directions of Hon'ble National Green Tribunal, in this matter.

Name and Signatures of the Members of the Joint Committee

A. Nominated members from Central Agencies:

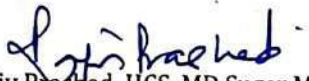


Dr. K. Muthamizh Selvan, Scientist-E,
MoEF&CC, Integrated Regional Office,
Chandigarh (Member nominated by MoEF &
CC)



Dr. Narender Sharma, Scientist-F,
CPCB Regional Directorate, Chandigarh,
(Member Nominated by CPCB)

B. Nominated members from State of Haryana:



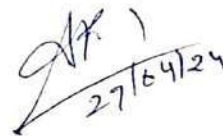
Rajiv Prasad, HCS, MD Sugar Mill,
Shahabad, Representative of Deputy
Commissioner, Kurukshetra



Yash Jaluka, IAS, SDM Naraingarh,
Representative of Deputy Commissioner,
Ambala



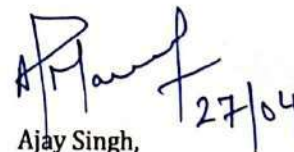
Mukesh Gupta, HOD (Engg.), HSIIDC,
Panchkula, Representative of ACS,
Industries & Commerce Department,
Government of Haryana



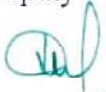


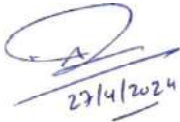
A. K Raghuvanshi, S.E, SYL Ambala,
Representative of Commissioner &
Secretary to Irrigation & Water Resources
Department (Jal Shakti), Government of
Haryana



Ajay Choudhary, ADA, Representative of ACS,
Environment & Climate Change Department,
Haryana.



Ajay Singh,
Regional Officer,
HSPCB, Ambala

C. Nominated members from State of Himachal Pradesh	
	(Not Available)
LR Verma, HAS, ADM Nahan as nominated representative of Deputy Commissioner, Nahan  27/4/24 Asst. District Magistrate	Sh. Suresh Attri, Chief Scientific Officer, Department of Environment Science & Technology, H.P., Representative of ACS, Department of Environment Science & Technology, H.P.
 27/4/24 General Manager, Sirmour District Nahan (H.P.)	
Sh. Sakshi Satti, General Manager, Centre of Industries Sirmour, Representative of ACS, Department of Industries, H.P.	Sh. Arshad Rehman, XEN JSV Nahan as nominated representative of Principal Secretary JSV, GofP  Executive Engineer, JSV Division, Nahan
 27/4/2024	
Atul Parmar, Regional Officer, HPSPCB Paonta Sahib, Dist. Sirmour (H.P.)	Regional Officer-cum-Environmental Engineer, HP State Pollution Control Board, Paonta Sahib, Dist. Sirmour H.P.

Dated: April 27th, 2024.

From: Assisant Mining Engineer,
Mines and Geology Department,
Ambala

To: The Regional Officer,
HSPCB, Ambala

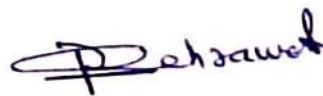
Memo No. A.M.E / Amb / 469

Dated 16/2/2024

Subject: To submit Action taken report and Information required in Compliance of Hon'ble National Green Tribunal order dated 18.07.2023 in O.A. No. 515/2022 titled as Dharamvir v/s State of Haryana & Otr, New Delhi-reg.

On the subject noted above, it is informed to you that as per available staff in Mines & Geology Department, Ambala to control the illegal mining in Naraingarh Sub-Division, Ambala efforts are being doing to control the illegal mining of minerals from the river bed areas of rivers Markanda, Roon, Sukdo and Begna. During checking of illegal mining in these riverbed areas complaints has been given to concerned Police Stations against the persons/ land owners/ vehicles were involved in illegal mining/transportation of illegally mined out minerals. To control the illegal mining of minerals in above mentioned rivers, Deputy Commissioner, Ambala has been constituted an inter-departmental team of Police, Sale tax, RTA, Irrigation, PWD, Forest and Mines Departments for everyday. In addition to above efforts team of Enforcement Police Officials is also doing checking/legal action to control the illegal mining in riverbed areas of District Ambala. The list of complaints against the persons/ land owners which were involved in illegal mining and the vehicles which were caught in offence of illegal transportation of minerals during the last six months is attached herewith. In addition to above efforts to be continued to control the illegal mining in above mentioned riverbed areas by Mines and Geology Department, Ambala.

It is for your kind information and necessary action, please.



**Assistant Mining Engineer,
Mines and Geology Department,
Ambala.**

Sr. No.	Complaint regarding illegal mining from Revenue estate of Village	Complaint given vide office Memo no./ Date	Name of Police Station/ Chowki Incharge	Subject	FIR/Dated
1	Vill Dera	2396/22.08.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
2	Vill Toka	2400/22.08.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
3	Vill Toka	2404/22.08.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
4	Vill Dera	2418/23.08.2023	PS Naraingarh	illegal mining near Transmission line tower	Pending
5	Vill Dera, Toka, Miyanpur, Rambagh, Tapria, Hamidpur	2437/25.08.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
6	Vill Dera, Toka, Miyanpur, Rambagh, Tapria, Hamidpur	2457/31.08.2023	PS Shazadpur	Regarding to stop illegal transportation	Pending
7	Vill Dera	29.08.2023	PC Kala Amb	Complaint regarding illegal mining near Kachi Sadak	Pending
8	Vill Dera	31.08.2023	PC Kala Amb	Complaint regarding illegal mining near Kachi Sadak	Pending
9	Vill Ramabagh, Kala amb	10.09.2023	PC Kala Amb	Complaint regarding illegal mining	Pending
10	Vill Dera	09.09.2023	PS Naraingarh	Complaint regarding illegal mining near Kachi Sadak	Pending
11	Vill Dera	SPL-1/08.09.2023	PC Kala Amb	Complaint regarding illegal mining near Kachi Sadak	Pending
12	Vill Dera	SPL-2/08.09.2023	PC Kala Amb	Complaint regarding illegal mining near Kachi Sadak	Pending
13	Vill Shahpur	2544/11.09.2023	PS Naraingarh	Complaint regarding illegal mining	526/11.10.2023
14	Vill Dera	2549/11.09.2023	PS Naraingarh	Complaint regarding illegal mining	542/18.10.2023

15	Vill Sangrani	2554/11.9.2023	PS Naraingarh	Complaint against Gulzar Khan S/o Nazar khan r/o Sangrani	Pending
16	Vill Dera	2559/11.09.2023	PS Naraingarh	Complaint regarding illegal mining near in Sukado river of village Dera	535/16.10.2023
17	Vill Dera	2566/11.09.2023	PS Naraingarh	Complaint regarding illegal mining near vill Dera	532/16.10.2023
18	Vill Jhidiwala, Ramabagh, Dera and Toka	2582/12.09.2023	PS Naraingarh	Complaint regarding illegal mining in Vill Jhidiwala, Ramabagh, Dera and Toka	Pending
19	Vill Miyapur, Tapriya	2526/15.09.2023	PS Naraingarh	Complaint regarding illegal mining in vill miyapur, Tapriya	Pending
20	Vill Shahzadpur	275/09.09.2023	PS Shahzadpur	Complaint regarding disrupting Government work	Pending
21	Vill Shahzadpur		PS Shahzadpur	Complaint regarding illegal mining against Vehicle No. HR65 A 4301	Pending
22	Vill Sangrani	10.10.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
23	Vill Toka	11.10.2023	PC Kala Amb	Complaint regarding illegal mining	Pending
24	Vill Dera	12.10.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
25	Vill Miyapur	04.11.2023	PC Kala Amb	Complaint regarding illegal mining in Roon river	Pending
26	Vill Dera	3090/09.11.2023	PS Naraingarh	Complaint regarding illegal mining	Pending
27	Vill Toka	3118/16.11.2023	HSENB, Ambala	Complaint regarding illegal mining	Pending
28	Vill Miyanpur	3123/16.11.2023	HSENB, Ambala	Complaint regarding illegal mining	Pending
29	Vill Dera	3132/16.11.2023	HSENB, Ambala	Complaint regarding illegal mining	Pending

30	Vill Rajauli	SPL-1/18.12.2023	HSENB, Ambala	Complaint regarding illegal mining	Pending
31	Vill Toka	168/15.01.2024	HSENB, Ambala	Complaint regarding illegal mining	Pending
32	Vill Sangrani	206/16.01.2024	HSENB, Ambala	Complaint regarding illegal mining	Pending
33	Vill Rajauli	19/03.01.2024	HSENB, Ambala	Complaint regarding illegal mining	Pending
34	Vill Miyanpur	248/18.01.2024	HSENB, Ambala	Complaint regarding illegal mining	Pending
35	Vill Sangrani	260/19.01.2024	HSENB, Ambala	Complaint regarding illegal mining	Pending
36	Vill Raomajra	264/19.01.2024	HSENB, Ambala	Complaint regarding illegal mining	Pending

Vehicle Released/Impound Detail of District Ambala up to 01.08.2023 TO 31.01.2024

Sr. No.	Date of seizer of vehicle / machinery for illegal mining/transportation of illegal mineral	Type of vehicle / machinery	Vehicle No.	S4	Chassis No.	Other No.	Name of mineral	Date of release	Amount of penalty imposed / recovered	In case not compounded / details of FIR no. and date	Name of police station	Status of FIR/ case	Remarks if any
1	01.08.2023	Tractor											
2	03.08.2023	Dumper	HR555 9626		BZZDE39142253		Wash Sand				Naraingarh	515/2023	Released on Supardari
3	04.08.2023	Dumper	HR37D 5361				Gatka	18.08.2023	218000		Naraingarh		Released
4	04.08.2023	Tractor					Core Sand				KALA AMB	486/2023	Released on Supardari
5	04.08.2023	Tractor					River sand				Naraingarh		
6	04.08.2023	Trolley					River sand				Naraingarh		
7	07.08.2023	Dumper	PB65AR7171				Core sand				Sec-4 Naraingarh.	566/2023	Released on Supardari
8	09.08.2023	Tractor					Sand				Kala Amb	547/2023	released on superdari
9	09.08.2023	Tractor					BAURI				Kala Amb	547/2023	released on superdari
10	12.08.2023	Dumper	HR37E 0129		MAT777012N3N30962		Mix Mineral	17.08.2023	422000		Sec-4 Naraingarh		Released
11	14.08.2023	Dumper	HR37E 4246				sand				Sec-4 Naraingarh	560/2023	released on superdari
12	15.08.2023	Tractor	HR04E 7845				Bajri				Sec-4 Naraingarh	498/2023	Released on Supardari
13	18.08.2023	Trolley	HR37E 0800				Gravel	21.08.2023	423250		Naraingarh		Released
14	21.08.2023	Dumper	HR-58-8-0192				Sand				Naraingarh	502/2023	Released on Supardari
15	26.08.2023	Dumper	HR37E 5768				Sand				Sahazadpur	303/2023	Released on Supardari
16	26.08.2023	Dumper	HR37E 2595				Gravel				Naraingarh	548/2023	Released on Supardari
17	29.08.2023	Dumper	HR37C 0795				Gravel				Kala Amb	567/2023	Released on Supardari
18	29.08.2023	Dumper	HR64B 2586				O/clay	20.09.2023	418000		Naraingarh		Released
	06.9.2023	Dumper	HR37E 8362				GRAVEL				Naraingarh		Released

20	20.09.2023	Dumper	HR58B 0015					Gravel	22.11.2023	420000		Kala Amb	3370 dt 05.12.202	Released
21														
22	26.09.2023	Dumper	HR58B 5804					Gravel				Naraingarh	3 memo no.	Released on Supardari
23			HR37E 3639					O/clay	01.12.2023	421000		Saha	3764 dt 21.12.202	Released
24	26.09.2023	Tractor Trolley						Bajri				Sec-4 Naraingarh	3 memo no.	Released on Supardari
25	29.09.2023	Dumper	HR37E 0404					Grewal				Kala Amb	3112 dt 10.11.202	Released on Supardari
26	30.09.2023	Tractor Trolley											3 memo no.	Released on Supardari
27	05.10.2023	JCB Machine	HR69E 0758					Bajri	09.11.2023	442550		Naraingarh	3 memo no.	Released on Supardari
28	07.10.2023	Dumper	PB11CR8276					Clay	09.11.2023	442550		Naraingarh	3 memo no.	Released
29	8.10.2023	Tarctor Trolley	HR85E 4508					Sand	28.12.2023	217500		Naraingarh	3 memo no.	Released
30												Mahesh Nagar	47/2023	released on superdari
31	10.10.2023	Tarctor Trolley	HR85C 1369					Sand					3141 dt 17.11.202	Released
32		Dumper	HP71 9183					Sand	19.10.2023	220000		Kala Amb	3 memo no.	Released on Supardari
33	13.10.2023	Tractor Trolley						Ordinary Clay					3765 dt 21.12.202	Released
34	14.10.2023	Tractor Trolley										Naraingarh	3 memo no.	Released on Supardari
35	30.10.2023	Dumper	HR37E 8277					Sand					71/2023	released on superdari
36	31.10.2023	Dumper	HR58C 7474						08.11.2023	420000		Naraingarh	3364dt 05.12.202	Released
37	02.11.2023	Tata Truck	HR58C 1343									Naraingarh	3 memo no	Released on Supardari
38	04.11.2023	Dumper	HR58C 5303					Gatka				Naraingarh	78/2023	Released on Supardari
	04.11.2023	Dumper	HR58B 8330					Gatka				Naraingarh		

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39	04.11.2023	Dumper	HR37E 0099				Core Sand						Kala Amb	312 dt 24.01.202 4 memo no	Released on Supardari
40														3703 dt 15.12.202 3 memo no	Released on Supardari
41	06.11.2023	Dumper	HR37E 5596				Core Sand						Naraingarh	no	Released on Supardari
42		Dumper					Gravel						Naraingarh	3760 dt 20.12.202 3 memo no	Released
43	17.11.2023	Dumper	HR68 9546				Sand						Naraingarh	50 dt 04.01.202 4 memo no	Released on Supardari
44	17.11.2023	Dumper	HR37E 5936				Gatka						Naraingarh	no	Released on Supardari
45	21.11.2023	Dumper	HR68C 0806				Gravel						Naraingarh		
46	22.11.2023	Tractor Trolley					Sand						Naraingarh		
47	24.11.2023	Dumper	HR37E 1866				Gravel						Naraingarh	85 dt 08.01.24 memo no	Released on Supardari
48	26.11.2023	Trolley					Sand						Naraingarh		
49	30.11.2023	JCB Machine					Gravel						Naraingarh	309 dt 24.01.24 memo no	Released on Supardari
50	01.12.2023	Tractor Trolley					Sand						Naraingarh		
51	02.12.2023	Dumper	HR37C 3090				Gravel						Sec-4 Naraingarh		
52	02.12.2023	Dumper	HR68A 4035				Gravel						Sec-4 Naraingarh		Released
53	02.12.2023	JCB Machine											Sec-4 Naraingarh		Released
54	03.12.2023	Dumper	HR37E 2595				Gravel						Naraingarh	320 dt 24.01.24 memo no	Released on Supardari
55	03.12.2023	Dumper	HR37E 7537				Core sand						Naraingarh		Released
56	17.12.2023	Dumper	HR37E 8600				Sand						HSENB Ambala		Released
57	18.12.2023	Dumper	HR37E 6829				Gatka						Sec-4 Naraingarh		Released

प्रेषक,

उप तहसीलदार,
नारायणगढ़।

सेवा में,

क्षेत्रीय अधिकारी,
हरियाणा प्रदुषण नियंत्रण बोर्ड,
अम्बाला।

क्रमांक 155/OK दिनांक 26/7/24

विषय: Request to provide information required in compliance of Hon'ble National Green Tribunal Order date 18-07-2023 in O.A. No. 515/2022 titled as Dharmvir Vs State of Haryana & Anr, New Delhi.

आपके कार्यालय के पत्र क्रमांक ^{HSPCB} ~~Am.B~~..... दिनांक 15-2-2024 के
2024/4416

सन्दर्भ में।

उपरोक्त विषय बारे आपकी अनुरोध है कि आपके कार्यालय के उपरोक्त पत्र के सन्दर्भ में हल्का पटवारी द्वारा ली गई रिपोर्ट साथ संलग्न कर आपकी सेवा में सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है।



उप तहसीलदार,
नारायणगढ़।

पृ० क्रमांक

दिनांक

इसकी एक प्रति जिला राजस्व अधिकारी, अम्बाला की सेवा में सूचनार्थ प्रेषित है।



उप तहसीलदार,
नारायणगढ़।

Subject: Details of ownership of Land where Lime Sludge Found Disposed off Kala Amb industries					
Sr. No.	Ownership	Kashtkar	Murbba/Killa No.	Rakba	Remarks
1	1. मंगंत राम पुत्र जय राम पुत्र लाला राम 2. अमर सिंह, सिंह राम पुत्राण मंगल राम पुत्र खलिया राम	खुदकाशत	75//21	8-0	Lime sludge found available
2	रुचिरा पेपर मिल लिमिटेड वासी काला आम्ब	खुदकाशत	94//5	8-0	Lime sludge found available
3	ज्ञान चंद, लाल चंद पुत्राण नथु राम पुत्र मंशी	मकबूज मालान	3//3 3//8/2/1	3-15 5-1	Lime sludge found available
4	केन्द्रीय सरकार मलकीयत	नानू पुत्र राम दिया पुत्र गैर मौरुसी काशत प्रेमा पुत्र जोती पुत्र वासीदेह गैर मौरुसी दायम	102//25/2	3-19	Lime sludge found available
5	श्री मति मंजु धीमान पत्नी जसविन्द्र कुमार पुत्र राम चंद राशि नं० 10/13 दिनांक 1-7-2016	खुदकाशत	95//13	6-0	Lime sludge found available
6	राकेश कुमार पुत्र राम चंद्र पुत्र जाति राम	खुदकाशत	102//16 102//17	9-10 2-10	Lime sludge found available
7	1. जी राम पुत्र नानक राम बलजीत सिंह पुत्र सिरी राम पुत्र आत्म राम	1. कुलबीर सिंह पुत्र इंदु राम पुत्र 1/2 भाग गैर मौरुसी 2. जी राम पुत्र नानक पुत्र 1/2 भाग वासीदेह गैर मौरुसी	94//25	8-0	Lime sludge found available

Note: 1. पटवारी रिपोर्ट साथ सलंगन हैं।

2. उपरोक्त खसरा नंबरों की जमाबंदी साथ सलंगन हैं।

Am. J. Bedwar:

Am.

Am.

उप तहसीलदार,
नारायणगढ़।

①

आंध्र प्रदेश के नाम पर नेशनल ग्रीन कोरिडोर नगरपालिका
 के आदेशानुसार Haryana State Pollution Control
 Board के एक आदेश में कहा गया है नेशनल ग्रीन कोरिडोर
 के अंतर्गत नं. 75 का मॉडल सुशोधन N.G.T team
 के द्वारा मॉडल सुशोधन किया गया। मॉडल उपकरण
 अंतर्गत नंबर 75 में Lime sludge (सु-गंधित)
 पाई गई। अंतर्गत नं. 75 सुशोधन उपकरण का नंबर 75
 व आदेशानुसार सुशोधन है रिपोर्ट सेवा में भेजा है
 Date: 19/2/2024

②

आंध्र प्रदेश के नाम पर नेशनल ग्रीन कोरिडोर नगरपालिका
 के आदेशानुसार Haryana State Pollution Control
 Board के एक आदेश में कहा गया है नेशनल ग्रीन कोरिडोर
 के अंतर्गत नं. 94 का मॉडल सुशोधन N.G.T team
 के द्वारा मॉडल सुशोधन किया गया। मॉडल उपकरण
 नं. 94 में Lime sludge (सु-गंधित) पाई गई।
 अंतर्गत नं. 94 में मलमिश्रण सुशोधन उपकरण पर मिल लिफ्ट
 वाली वाला आदेश के नाम है व आदेशानुसार सुशोधन
 व मलमिश्रण मालवा है रिपोर्ट सेवा में भेजा है
 Date: 19/2/2024

B

श्रीमान्, कृपया कृपया नमस्ते नएवीएनएन के लिए नमस्ते के
 कर्मियों के Haryana State Pollution Control
 Board में एक कर्मिका को नएवीएनएन के लिए नमस्ते
 किया गया है। $\frac{95}{13}$ को नएवीएनएन के लिए
 N. G. T team के साथ किया गया है। $\frac{95}{13}$ को
 $\frac{95}{13}$ में Lime sludge (यु-एन-एन) को नएवीएनएन
 किया गया है। $\frac{95}{13}$ में नएवीएनएन को नएवीएनएन
 नएवीएनएन के लिए नएवीएनएन के लिए नएवीएनएन
 नएवीएनएन के लिए नएवीएनएन के लिए नएवीएनएन
 नएवीएनएन के लिए नएवीएनएन के लिए नएवीएनएन

Dr. J. Sharma
 19/7/2024

6

प्रति

कानून मंत्रालय भारत सरकार
 राज्य प्रदूषण नियंत्रण बोर्ड
 हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड
 का एक सचिव मंत्री का निदेश प्रमाणित
 किया गया है। एन. वी. टी. टीम द्वारा
 नमूने संकलित किए गए हैं।
 (संख्या 102/16) परीक्षण के लिए।
 नमूने प्राप्त हुए हैं। एन. वी. टी. टीम
 के नमूने प्राप्त हुए हैं। एन. वी. टी. टीम
 के नमूने प्राप्त हुए हैं। एन. वी. टी. टीम
 के नमूने प्राप्त हुए हैं। एन. वी. टी. टीम

Dr. S. Bedwani
 19/2/2024

2
प्रमाण की

कागद काटी नाम NEERUवाट का 155 गामगाट के
 अधीन Haryana state Pollution Control
 Board के एक कार्यालय में है NEERU गामगाट
 निम्न मशीनों के अंतर्गत ~~94~~ $\frac{94}{25}$ और
 मीठे उत्पादन N.O.T team के द्वारा किया गया
 मशीन के अंतर्गत ~~94~~ $\frac{94}{25}$ में Lime sludge
 (अ-उ, सिटी) पाए जाते हैं अंतर्गत $\frac{94}{16}$ $\frac{94}{25}$ में बनते
 अंतर्गत एक गामगाट है जिसके आसपास एक मशीन (सी) है
 की एक राशि $\frac{1}{2}$ मीठे और काँचरी को राशि एक गामगाट $\frac{1}{2}$
 मीठे आसपास और काँचरी है जिसकी जमाव-द मीठे (मशीन)
 है निरीक्षण लेवा से फटा है

Dr. Lakshmi
 19/1/2014



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10828

Date : 27/03/2019

To, M/s
Ruchira Papers Limited (Writing And Printing Unit)
Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)
Nahan, Distt. Sirmaur (HP)

Subject: Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

- | | | | |
|----|-----------------------------|---|------------|
| 1. | (a) Number of authorization | : | SIR-304 |
| | (b) Period of Authorization | : | 5 years |
| | (c) Valid from | : | 01/04/2019 |
| | (d) Date of Expiry | : | 31/03/2024 |

Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	150 Ltr/year	Recovery and Reuse-Authorized recyclers

- The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2024 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
- Ruchira Papers Limited (Writing And Printing Unit), is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
- The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - Annual return in Form-4 on or before the 30th day of June of every year.
 - Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
- This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
- The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).

7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

Dr. R. K. Pruthi, IAS
Member Secretary

Copy to:

1. The Sr. Env. Engineer, Head Office for information please.
2. Case File.
3. The Sr. Environmental Engineer, HP State Pollution Control Board, Paonta Sahib in reference to case recommended by you online, you are also directed to assess the quantum of hazardous waste generated by the unit and submit your report to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP) for information and necessary action.

Dr. R. K. Pruthi, IAS
Member Secretary

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returns to the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can withstand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.
22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.

24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.
38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

By Order

**Member Secretary
HPSPCB**

F. No. J-11011/580/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi – 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668
 Dated 11th October, 2007

To,

M/s Ruchira Papers Ltd.
 Trilokpur Road, Kala Amb, Nahan
 Sirmaur, Himachal Pradesh

E-mail : info@ruchirapapers.com / ruchirapaper@eth.net / rpldelhi@ruchirapapers.com
 Fax No. : 01734 – 261141/ 011-26442028

Subject: Paper (Writing & Printing) Plant, Unit-II (100 TPD) at Kala Amb Industrial Area, Nahan, Sirmaur, Himachal Pradesh by M/s Ruchira Papers Ltd. – Environmental clearance regarding.

Ref. : Your letter no. nil dated 7th June, 2007.

Sir,

This has reference to your letter no. nil dated 7th June, 2007 alongwith Application, Questionnaire and EIA/EMP report as per EIA Notification, 1994 on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined your application. It is noted that M/s Ruchira Papers Ltd. have proposed to set up a Paper (Writing & Printing) Plant, Unit-II (100 TPD) at notified Kala Amb Industrial area, Nahan, Sirmaur, H. P. Total project area is 6 ha. No national park, wild life sanctuary is located in 7 km. radius. No rehabilitation and resettlement is involved. Total cost of the project is Rs. 135.49 Crores. Rs. 29.10 Crores are earmarked for environment pollution control measures.

3.0 Agro residue pulp (185 TPD), Purchased pulp (16.6 TPD), Filler (Soap stone, 38 TPD) will be used as raw material. Proposed project is based on manufacturing of bleached varieties of paper using agricultural wheat straw. Small quantity of readymade pulp will also be purchased from outside. Soapstone will be used as filler. Chlorine di-oxide will be used as bleaching agent and no elemental Chlorine will be used for bleaching. Chemical recovery plant will be installed. Total ground water requirement will be 345 m³/hr. 275 m³/hr water will be recycled and reused in the premises.

4.0 The Ministry of Environment and Forests hereby accords environmental clearance to the proposed of the above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions.

A. SPECIFIC CONDITIONS :

- i. Chlorine di-oxide shall be used as bleaching agent and no elemental Chlorine shall be used for bleaching. Chemical recovery plant shall be installed.
- ii. Electrostatic precipitator (ESP) shall be provided to the boilers to control gaseous emissions and SPM emissions shall be maintained below 150 mg/Nm³. Scrubber shall be provided to scrub gases.
- iii. Fugitive emissions shall be controlled by providing dust collectors and water spraying system at material transfer points. Odour shall be controlled by installing odour collection system. Monitoring of H₂S and mercaptans shall be carried out once in a month in the work environment.
- iv. Total ground water requirement and effluent generation shall not exceed 345 m³/hr. and 275 m³/hr respectively. Prior 'permission' for the drawl of ground water shall be obtained from the State Ground Water Board / Central Ground Water Authority (SGWB / CGWA). Efforts shall be made to reduce the quantity of ground water intake and maximize use of recycled water in raw material washing, pulp washing, pulp bleaching, purchased pulp, pulper etc. The wastewater from the process shall be properly treated in the effluent treatment plant (ETP) and shall meet the prescribed norms of HPSEP & PCB or notified under the E(P)A before discharge to nearby drain and agricultural land. Tertiary treatment facilities shall be installed. The black liquor from pulp washing shall be treated in chemical recovery plant.
- v. Effort shall be made to reduce colour in wastewater substantially after Chlorine di-oxide bleaching.
- vi. AOx levels shall not exceed 1.0 kg/ton of paper production and water quality shall be regularly monitored at the discharge point and in the nearby drain. The company also shall have their own instrument for the measurement of AOx. TOC levels in the treated effluent shall also be measured once in a month.
- vii. Solid waste generated in the form of boiler ash shall be provided to cement / bricks manufacturing units. Lime kiln shall be installed to recover lime from the lime mud. ETP sludge from primary clarifier shall be sold to paperboard manufacturers and excess shall be used for land filling within the factory premises only.

B. GENERAL CONDITIONS:

- i. The project authority must adhere to the stipulations made by H.P. State Environment Protection & Pollution Control Board (HPSEP & PCB) and State Government.
- ii. No further expansion or modification of the plant should be carried out without prior approval of this Ministry.
- iii. The gaseous emissions (SPM, SO₂, NO_x and H₂S) from various process units shall conform to the standards prescribed from time to time. The H.P. State Environment Protection & Pollution Control Board (HPSEP & PCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry, its size and location. At no time, the emission level shall go beyond the prescribed standards. In the event of failure of any pollution control system(s) adopted by the

unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency.

- iv. At least four ambient air quality monitoring stations should be established including one in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the HPSEP & PCB. Data on ambient air quality and stack emissions should be regularly submitted to this Ministry including its Regional Office at Chandigarh and HPSEP & PCB once in six months.
- v. Industrial waste water should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater should be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under Environmental (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vii. As per the recommendations made in the Charter on Corporate Responsibility for Environmental Protection (CREP) issued by the CPCB shall be followed.
- viii. Green belt shall be raised in at least 33% area to mitigate the effects of fugitive emissions all around the plant in as per the CPCB guidelines and in consultation with local DFO.
- ix. The company shall undertake rainwater harvesting measures to recharge the ground water.
- x. Proper house keeping and adequate occupational health programmes must be taken up. All the persons working in the sensitive areas shall wear protective covers. Occupational Health Surveillance programme shall be done on a regular basis and records maintained. The programme must include lung function and sputum analysis tests once in six months.
- xi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP.
- xii. A separate environmental management cell with full fledged laboratory facilities to carry out various management and monitoring functions should be set up under the control of Senior Executive.
- xiii. The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purposes.
- xiv. The Regional Office of this Ministry at Chandigarh / Central Pollution Control Board / HPSEP & PCB will monitor the stipulated conditions. A six monthly compliance

report and the monitored data along with statistical interpretation should be submitted to them regularly.


- xv. The Project Authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
- xvi. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the HPSEP & PCB/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.

5.0 The Ministry or any competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions will be monitored by the Regional Office of this Ministry located at Chandigarh.

6.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.


7.0 Any other conditions or alteration in the above conditions will have to be implemented by the project authorities in a time bound manner.

8.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. B. Rastogi)
Additional Director

Copy to :-

1. Chairman, H. P. State Environment Protection & Pollution/Control Board, Paryavaran Bhavan, Phase-III, New Shimla - 171 009, H.P.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
3. Chief Conservator of Forests, (Wildlife)/Chief Wildlife Warden, Government of Himachal Pradesh, Shimla- 171 001, H.P.
4. The Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (Northern Zone), Bays No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh - 160 047.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, New Delhi.
6. Guard File.
7. Monitoring File.
8. Record File.


(Dr. P. B. Rastogi)
Additional Director

517



HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD
 Regional Office, Paonta Sahib, Subhkhera HIMUDA Colony,
 Tehsil Paonta Sahib, District Sirmaur,
 Email:pcbropaonta1@gmail.com, Phone - 01704-225870



No. HPSPCB/ RO Paonta/ Notice File /2019- 3065-67

Dated 14.02.2024

To

- 1 M/s Vashisht Chemicals Pvt. Ltd., Village Ogli, Nahan Road, Kala Amb
- 2 M/s Ruchira Paper Limited, Trilokpur Road, Kala Amb, Sirmaur, HP
- 3 M/s Himachal Polyolefins Limited, Village Ogli, Sudhora Road, Kala Amb

Subject: - Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and HWMR Rules, 2016.


Whereas it has been amply established through physical joint inspection of River Markanda Bank (Kala Amb - Naraingarh road) on dated 08.02.2024 that you are violating the provisions of Water Act, 1974 and HWMR 2016. During joint inspection, the representative of your units were also present and site where illegal dumping made was shown to them. It has been found that there is illegal dumping of process waste material i.e. lime waste powder/ calcium waste powder on the both banks of River Markandadownstream of Kala Amb - Sudhora Bridge on Kala Amb to Naraingarh road part of Haryana. The photographs are enclosed herewith.

However, before proceeding against you, you are hereby afforded an opportunity to comply the provisions of aforesaid acts. You are directed to immediately stop the entire illegal activity of dumping of process waste material i.e. lime waste powder/ calcium waste powder and also directed to immediately remove entire dumped material and also restore the sites immediately. You are further directed to submit the complete details regarding (i) daily waste material generation, (ii) handling and management plan, (iii) disposal plan, (iv) quantity generated and disposed of in last 2 year along with supporting documents in the office of undersigned within 7 days.

You are also directed to show cause within 7 days after receipt of this notice either in person or through authorized person as to why the action under the aforesaid provisions of law should not be taken against you for failure to comply the provisions of Water Act.

Please note that in the event of failure to comply with above directions, penal and legal actions under relevant laws shall be initiated against you and environmental compensation shall also be imposed on you for the above-mentioned violations and non-compliance at your risk and cost.

Encl: Photographs


 Regional Officer,
 HPSPCB Paonta Sahib



**RUCHIRA
PAPERS**

COMMITTED TO THE EARTH

www.ruchirapapers.com

REF. NO. RPL/2022-23/1558

DATE:- 20.02.2024

Regional Officer,
H.P. State Pollution Control Board,
Regional Office Subhkhera, HIMUDA Colony,
District, Sirmour, **PAONTA SAHIB**, (H.P.)

Subject: Reply of your letter no. HPSPCB/RO Paonta/Notice File/2019-3065-67 dated: -14.02.2024.

Dear Sir,

This is in reference to your letter no. HPSPCB/RO Paonta/Notice File/2019-3065-67 dated: - 14.02.2024. We have noted the contents of above letter and want to clarify that we have not disposed off any kind of waste material on the bank of Markanda River. We reiterate that, lime sludge, being generated in chemical recovery plant is being processed through lime Kiln being installed to comply with EIA clearance granted to the Company.

We request your good-self to take our above submissions on record and withdraw above show cause notice. We re-assure you that we will continue to fulfil our commitment towards sustainable environment in its true spirit.

Thanking You.

Yours faithfully,

FOR RUCHIRA PAPERS LIMITED

Vipin Gupta
Vipin Gupta
Executive Director

H.A. Prasad
M. Singh

[Signature]
[Signature]

[Signature]
23-2-2024

RUCHIRA PAPERS LIMITED
CIN-L21012HP1980PLC004336

REGD. OFFICE & WORKS
Trilokpur Road, Kala Amb
Sirmaur
Himachal Pradesh - 173030
T: +91-80-53800897 / 53101892
E: info@ruchirapapers.com

ADMIN. OFFICE
21-22, New Professors Colony
Yamuna Nagar
Haryana - 135001
T: +91-1732-233799/233140
E: rplynr@ruchirapapers.com

DELHI OFFICE
M-146, 2nd Floor
Greater Kailash Part 2
New Delhi - 110048
T: +91-11-29226638/29226639
E: rpldelhi@ruchirapapers.com

Feb 16th, 2024.

The Regional Officer

HP State Pollution Control Board,
Poanta Sahib, District Sirmaur, HP.

Sub: Regarding query of excess generation By-product (Screen waste).

Sir,

Regarding our records for excess screen waste sold as observed by visiting team cross-referencing with consent in CTO.

We have made a mathematical calculation on the by-product based on process chemistry taking the value of Limestone and the PCC generated therefrom as the basis. The data is correct in the before mentioned context.

However, the waste is sold on wet basis (40-50% water) and thus the weight increases substantially. Furthermore due to the increasing competition in the industry and the need to design & manufacture an even finer product the mesh fineness on the Gyroscreens have gone up resulting in increased by-product generation.

We would also like to highlight that within the Limestone itself there is a significant difference by-product generation with Renuka side limestone having low generation, Poanta Sahib belt having higher generation.

All the above-mentioned factors add up to explain the difference in the permission as taken by us in the CTO and the real-world process issues that increase the generation in Tons.

We hope that our presentation is satisfactory. In case of any other query we are available at all times.

Thanking You.

Yours truly,

For Vashisht Chemicals Pvt. Ltd.

Ashok Vashisht

Ashok Vashisht
(Director)
M- 9816638571

FA
R.CO

Ashok
21-02-2024

February 20th, 2024.

The Regional Officer
HP State Pollution Control Board,
Poanta Sahib, District Sirmaur, HP.

Sub: Solid Waste Management of our Lime Sludge.

Dear Sir,

We would like to bring to the notice of your good-self that we have proper solid waste disposal system in place for any lime waste we produce.

We have not any dumped any waste material at Kala Amb or any other Road/site. The waste material has saleable value, and hence, we sell it to companies producing Hydrated Lime that use it as a raw material.

We are selling our Sludge to following Customers producing Hydrated Lime and Fly Ash Bricks manufacturer.

- 1) Bhagwati Chemicals, Paonta Sahib, HP.
- 2) Bhagwati Lime & Chemicals, Paonta Sahib, HP.
- 3) M.I. Industries, Paonta Sahib, HP.
- 4) Vedika Industries, Paonta Sahib, HP.
- 5) R.K. Enterprises, Gurgaon, HR.

We are also enclosing herewith summary of sales of Lime Sludge FY. 2022-23 & FY. 2023-24 with some copy of invoices and waste management and disposal plan.

We further assure you that the departments' directions will be followed in letter and spirit, as directed from time to time.

Thanking You.

Yours truly,
For Vashisht Chemicals Pvt. Ltd.

Ashok Vashisht
Ashok Vashisht
(Director)
M- 9816638571

FR
A.O.

M. Puroshvate in reply.
21-02-2024

[Signature]
[Signature]

**VASHISHT CHEMICALS PVT LTD, KALA AMB, HP.
SLUDGE PRODUCTION & DISPOSAL SHEET**

APRIL TO MARCH						
F.Y. 2022-23	OPENING BALANCE	WASTE MATERIAL DRY BASIS	WATER	TOTAL PRODUCTION	SALE	CLOSING BALANCE
APRIL	855.500	35.050	31.545	66.595	181.200	740.895
MAY	740.895	37.100	33.390	70.490	154.890	656.495
JUNE	656.495	37.550	30.040	67.590	81.810	642.275
JULY	642.275	32.750	26.200	58.950	0.000	701.225
AUG	701.225	33.500	26.800	60.300	85.410	676.115
SEPT	676.115	34.300	27.440	61.740	227.250	510.605
OCT	510.605	37.700	30.160	67.860	256.760	321.705
NOV	321.705	35.000	28.000	63.000	174.700	210.005
DEC	210.005	38.250	30.600	68.850	130.890	147.965
JAN	147.965	36.750	29.400	66.150	110.500	103.615
FEB	103.615	28.000	22.400	50.400	129.600	24.415
MARCH	24.415	37.625	30.100	67.725	0.000	92.140
		423.575	346.075	769.650	1533.010	

For Vashisht Chemicals Pvt. Ltd.

Sh. Ma. Vashisht
Director

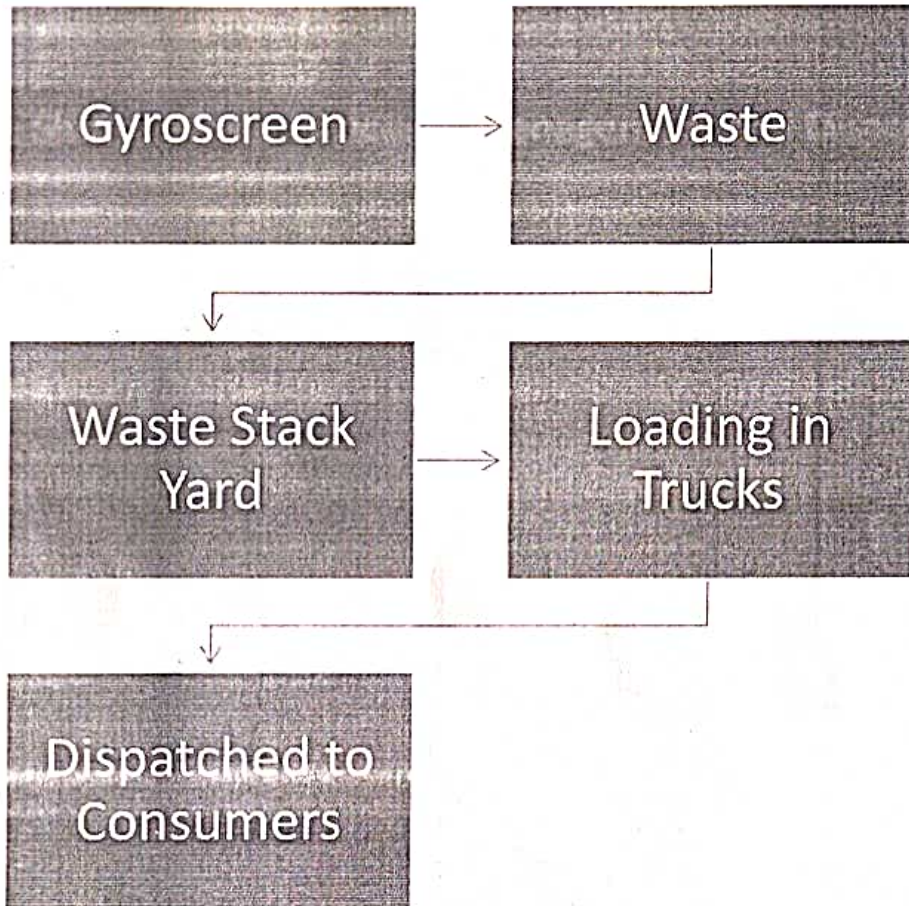
**VASHISHT CHEMICALS PVT LTD, KALA AMB, HP.
SLUDGE PRODUCTION & DISPOSAL SHEET**

APRIL TO MARCH						
F.Y. 2023-24	OPENING BALANCE	WASTE MATERIAL DRY BASIS	WATER	TOTAL PRODUCTION	SALE	CLOSING BALANCE
APRIL	92.140	36.630	29.304	65.934	102.900	55.174
MAY	55.174	39.475	31.580	71.055	123.000	3.229
JUNE	3.229	36.740	29.392	66.132	27.930	41.431
JULY	41.431	34.025	27.220	61.245	9.500	93.176
AUG	93.176	34.550	27.640	62.190	26.000	129.366
SEPT	129.366	37.500	30.000	67.500	18.500	178.366
OCT	178.366	35.030	28.024	63.054	53.000	188.420
NOV	188.420	27.500	22.000	49.500	13.500	224.420
DEC	224.420	38.750	31.000	69.750	55.000	239.170
JAN	239.170	33.500	26.800	60.300	50.000	249.470
FEB	249.470			0.000		249.470
MARCH	249.470			0.000		249.470
		353.700	282.960	636.660	479.330	

For Vashisht Chemicals Pvt. Ltd.

Ar. wa. vashisht
Director

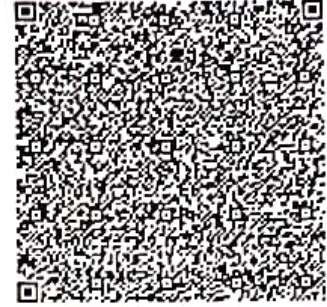
Lime Sludge Waste Handling, Management and Disposal Plan



For Vashisht Chemicals Pvt. Ltd.

Deva Vashisht
Director

IRN : 57c64fe1901f40a11ac6fc3c09915bef940923d8c2955f04-631e93352ce1770f
 Ack No : 132417271155867
 Ack Date : 31-Jan-24

**Vashisht Chemicals Private Limited (2023-24)**

Nahan Road, Kala Amb- 173030
 District Sirmaur
 GSTIN/UIN: 02AABCV1230F2Z3
 State Name : Himachal Pradesh, Code : 02
 CIN: U24239HP1997PTC020516
 E-Mail : vashishtchemicals@gmail.com
 Consignee (Ship to)

R.K. Enterprises (HR)

Khewat No. 427, Quila No. 9&10, Vill. Sihi,
 Dwarka Express, Sec. 84, T-Point, Opp. SVH Project,
 Gurgaon

GSTIN/UIN : 06AWGPD9882P1ZQ
 State Name : Haryana, Code : 06

Buyer (Bill to)

R.K. Enterprises (HR)

Khewat No. 427, Quila No. 9&10, Vill. Sihi,
 Dwarka Express, Sec. 84, T-Point, Opp. SVH Project,
 Gurgaon

GSTIN/UIN : 06AWGPD9882P1ZQ
 State Name : Haryana, Code : 06

Invoice No. 498	Dated 31-Jan-24
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No. 498	Delivery Note Date
Dispatched through	Destination GURGAON (HR)
Bill of Lading/LR-RR No.	Motor Vehicle No. RJ40GA/0822
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	25.000 MT	100.00	MT	2,500.00
					18 %	450.00
						IGST @18%
						Total
			25.000 MT			₹ 2,950.00

Amount Chargeable (in words)

INR Two Thousand Nine Hundred Fifty Only

E. & O.E

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
28365000	2,500.00	18%	450.00	450.00
	Total		450.00	450.00

Tax Amount (in words) : **INR Four Hundred Fifty Only**

Company's PAN : AABCV1230F

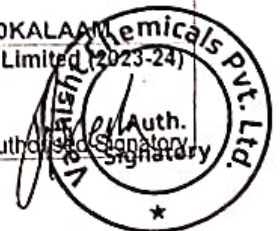
Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : Bank of Baroda
 A/c No : 46130500000036
 Branch & IFS Code : Kala Amb & BARB0KALAA

for Vashisht Chemicals Private Limited (2023-24)

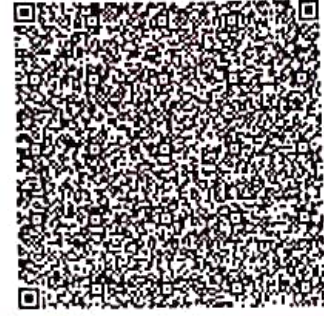
Auth. Signatory



This is a Computer Generated Invoice

For Vashisht Chemicals Pvt. Ltd.

(Signature)
 Director



IRN : f7ea3d6d9fecae874f999afb9567dfdb65da3614e78b8453-5939be483d14ec53
 Ack No : 132316492050101
 Ack Date : 4-Nov-23

Vashisht Chemicals Private Limited (2023-24) Nahan Road, Kala Amb- 173030 District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 CIN: U24239HP1997PTC020516 E-Mail : vashishtchemicals@gmail.com Consignee (Ship to) Bhagwati Lime & Chemicals Plot No. 22, 68, 69, Industrial Area, Gondpur, Tehsil Paonta Sahib GSTIN/UIN : 02ABIPA9600M2ZV State Name : Himachal Pradesh, Code : 02 Buyer (Bill to) Bhagwati Lime & Chemicals Plot No. 22, 68, 69, Industrial Area, Gondpur, Tehsil Paonta Sahib GSTIN/UIN : 02ABIPA9600M2ZV State Name : Himachal Pradesh, Code : 02	Invoice No. 372	Dated 4-Nov-23
	Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References	
Buyer's Order No.	Dated	
Dispatch Doc No. 372	Delivery Note Date	
Dispatched through SELF	Destination PAONTA SAHIB	
Bill of Lading/LR-RR No.	Motor Vehicle No. HP17E/0947	
Terms of Delivery		

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	13.500 MT	200.00	MT	2,700.00
	CGST @9%				9%	243.00
	SGST @9%				9%	243.00
	Total		13.500 MT			₹ 3,186.00

Amount Chargeable (in words) E. & O.E
INR Three Thousand One Hundred Eighty Six Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	2,700.00	9%	243.00	9%	243.00	486.00
Total	2,700.00		243.00		243.00	486.00

Tax Amount (in words) : **INR Four Hundred Eighty Six Only**

Company's PAN : AABCV1230F

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name : Bank of Baroda
 A/c No. : 46130500000036
 Branch & IFS Code : Kala Amb & BARB0KAL

for Vashisht Chemicals Private Limited (2023-24)



This is a Computer Generated Invoice

For Vashisht Chemicals Pvt. Ltd.

De wa vashist
 Director



IRN : a5b14b17a62dd1407f8db0e60b982cb7356afb3fa7f5c63-42923034c2f12fb70
 Ack No. : 132315129788778
 Ack Date : 14-Jun-23

Vashisht Chemicals Private Limited (2023-24) Nahan Road, Kala Amb- 173030 District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 CIN: U24239HP1997PTC020516 E-Mail : vashishtchemicals@gmail.com Consignee (Ship to) Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02 Buyer (Bill to) Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02	Invoice No.	Dated
	138	14-Jun-23
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	138	
	Dispatched through	Destination
	SELF	PAONTA SAHIB
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	HP17G/5068	
Terms of Delivery		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	7.030 MT	100.00	MT	703.00
	CGST @9%				9 %	63.27
	SGST @9%				9 %	63.27
Total			7.030 MT			₹ 829.54

Amount Chargeable (in words)

E. & O.E

INR Eight Hundred Twenty Nine and Fifty Four paise Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	703.00	9%	63.27	9%	63.27	126.54
Total	703.00		63.27		63.27	126.54

Tax Amount (in words) : INR One Hundred Twenty Six and Fifty Four paise Only

Company's PAN : AABCV1230F

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARB0KALAAM

for Vashisht Chemicals Private Limited (2023-24)



This is a Computer Generated Invoice

For Vashisht Chemicals Pvt. Ltd.

(Signature)
 Director

Tax Invoice

(TRIPPLICATE FOR SUPPLIER)

e-Invoice



IRN : 89e798a432d0392cba4826fa9fe9e8c81607200c79766f5-82fc72e1c363f666b
 Ack No. : 132314263009053
 Ack Date : 27-Feb-23

Vashisht Chemicals Private Limited (2022-23)
 Nahan Road, Kala Amb- 173030
 District Sirmaur.
 GSTIN/UIN: 02AABCV1230F2Z3
 State Name : Himachal Pradesh, Code : 02
 CIN: U24239HP1997PTC020516
 E-Mail : vashishtchemicals@gmail.com
 Consignee (Ship to)

Bhagwati Lime & Chemicals
 Plot No. 22, 68, 69, Industrial Area,
 Gondpur, Tehsil Paonta Sahib
 GSTIN/UIN : 02ABIPA9600M2ZV
 State Name : Himachal Pradesh, Code : 02
 Buyer (Bill to)

Bhagwati Lime & Chemicals
 Plot No. 22, 68, 69, Industrial Area,
 Gondpur, Tehsil Paonta Sahib
 GSTIN/UIN : 02ABIPA9600M2ZV
 State Name : Himachal Pradesh, Code : 02

Invoice No. 631	Dated 27-Feb-23
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No. 631	Delivery Note Date
Dispatched through	Destination PAONTA SAHIB
Bill of Lading/LR-RR No.	Motor Vehicle No. HP17D/0670
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	20.300 MT	200.00	MT	4,060.00
	CGST @9%			9 %		365.40
	SGST @9%			9 %		365.40
	Total		20.300 MT			₹ 4,790.80

Amount Chargeable (in words)

INR Four Thousand Seven Hundred Ninety and Eighty paise Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	4,060.00	9%	365.40	9%	365.40	730.80
Total	4,060.00		365.40		365.40	730.80

Tax Amount (in words) : INR Seven Hundred Thirty and Eighty paise Only

Company's Bank Details

Bank Name : Bank of Baroda
 A/c No. : 46130500000036
 Branch & IFS Code : Kala Amb & BARB0KALAAM

Company's PAN : AABCV1230F

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for Vashisht Chemicals Private Limited (2022-23)

Authorized Signatory

This is a Computer Generated Invoice

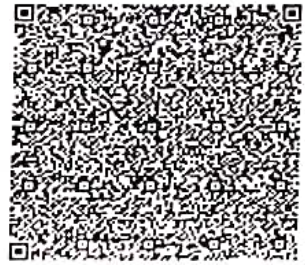
For Vashisht Chemicals Pvt. Ltd.

Anna Vashisht
 Director

Tax Invoice

(TRIPLICATE FOR SUPPLIER)

e-Invoice



IRN : 83e98f92653d3a937eb95105b6cac62161c84086d113a22-fd78104de72d1557a
 Ack No. : 132314248935913
 Ack Date : 25-Feb-23

Vashisht Chemicals Private Limited (2022-23)
 Nahan Road, Kala Amb- 173030
 District Sirmaur.
 GSTIN/UIN: 02AABCV1230F2Z3
 State Name : Himachal Pradesh, Code : 02
 CIN: U24239HP1997PTC020516
 E-Mail : vashishtchemicals@gmail.com
 Consignee (Ship to)
M.I. Industries
 Ind. Area Gondpur,
 Tehsil Paonta Sahib.
 GSTIN/UIN : 02ACEPG1858Q1ZG
 State Name : Himachal Pradesh, Code : 02
 Buyer (Bill to)
M.I. Industries
 Ind. Area Gondpur,
 Tehsil Paonta Sahib.
 GSTIN/UIN : 02ACEPG1858Q1ZG
 State Name : Himachal Pradesh, Code : 02

Invoice No.	Dated
621	25-Feb-23
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
621	
Dispatched through	Destination
	PAONTA SAHIB
Bill of Lading/LR-RR No.	Motor Vehicle No.
	HP17D/0670
Terms of Delivery	

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	20.900 MT	200.00	MT	4,180.00
						CGST @9% 376.20
						SGST @9% 376.20
Total			20.900 MT			₹ 4,932.40

Amount Chargeable (in words)

INR Four Thousand Nine Hundred Thirty Two and Forty paise Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	4,180.00	9%	376.20	9%	376.20	752.40
Total	4,180.00		376.20		376.20	752.40

Tax Amount (in words) : **INR Seven Hundred Fifty Two and Forty paise Only**

Company's PAN : AABCV1230F

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : Bank of Baroda
 A/c No. : 46130500000036
 Branch & IFS Code : Kala Amb & BARB0KALAAM

for Vashisht Chemicals Private Limited (2022-23)

(Signature)
 Authorised Signatory

This is a Computer Generated Invoice

for Vashisht Chemicals Pvt. Ltd.

(Signature)
 Director

529

Tax Invoice

(TRIPLICATE FOR SUPPLIER)

Vashisht Chemicals Private Limited Nahan Road, Kala Amb- 173030 District Sirmaur. GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com	Invoice No.	Dated
	150	14-Jun-22
	Delivery Note	Mode/Terms of Payment
Consignee (Ship to) Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH PAN/IT No : GLLPD7334C State Name : Himachal Pradesh, Code : 02	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	150	
	Dispatched through	Destination
		PAONTA SAHIB
Buyer (Bill to) Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH PAN/IT No : GLLPD7334C State Name : Himachal Pradesh, Code : 02	Bill of Lading/LR-RR No.	Motor Vehicle No.
		HP17D/2846
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	7.190 MT	100.00	MT	719.00
	CGST @9%			9 %		65.00
	SGST @9%			9 %		65.00
Total			7.190 MT			₹ 849.00

Amount Chargeable (in words)

E. & O.E

INR Eight Hundred Forty Nine Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	719.00	9%	65.00	9%	65.00	130.00
Total	719.00		65.00		65.00	130.00

Tax Amount (in words) : INR One Hundred Thirty Only

Company's PAN : AABCV1230F

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARB0KALAA

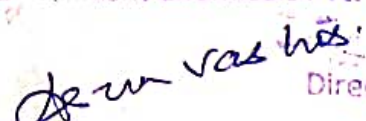
for Vashisht Chemicals Private Limited


Authorised Signatory

SUBJECT TO NAHAN (HP) JURISDICTION

This is a Computer Generated Invoice

For Vashisht Chemicals Pvt. Ltd.


Director

Vashisht Chemicals Private Limited
 Nahan Road, Kala Amb- 173030
 District Sirmaur.
 GSTIN/UIN: 02AABCV1230F2Z3
 State Name : Himachal Pradesh, Code : 02
 E-Mail : vashishtchemicals@gmail.com

Invoice No. 88	Dated 12-May-22
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References

Consignee (Ship to)
Bhagwati Chemicals
 22, Ind. Area, Paonta Sahib.
 GSTIN/UIN : 02ABFPA2346D3ZJ
 PAN/IT No : ABFPA2346D
 State Name : Himachal Pradesh, Code : 02

Buyer's Order No.	Dated
Dispatch Doc No. SELF	Delivery Note Date
Dispatched through TRUCK	Destination PAONTA SAHIB
Bill of Lading/LR-RR No.	Motor Vehicle No. HP17D/0670

Buyer (Bill to)
Bhagwati Chemicals
 22 Ind Area, Paonta Sahib.
 GSTIN/UIN : 02ABFPA2346D3ZJ
 PAN/IT No : ABFPA2346D
 State Name : Himachal Pradesh, Code : 02

Terms of Delivery

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Waste	28365000	19.900 MT	200.00	MT	3,980.00
	CGST @9%				9 %	359.00
	SGST @9%				9 %	359.00
Total			19.900 MT			₹ 4,698.00

Amount Chargeable (in words) **INR Four Thousand Six Hundred Ninety Eight Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	3,980.00	9%	359.00	9%	359.00	718.00
Total	3,980.00		359.00		359.00	718.00

Tax Amount (in words) : **INR Seven Hundred Eighteen Only**

Company's PAN : **AABCV1230F**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

Company's Bank Details
 Bank Name : **Bank of Baroda**
 A/c No. : **46130500000036**
 Branch & IFS Code : **Kala Amb & BARB0KALAAM**
 for Vashisht Chemicals Private Limited

[Signature]
 Authorised Signatory

SUBJECT TO NAHAN (HP) JURISDICTION

This is a Computer Generated Invoice

For Vashisht Chemicals Pvt. Ltd.
[Signature]
 Director

531

HIMACHAL POLYOLEFINS LIMITED

("An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007
ISO 22000 : 2005 , WHO GMP and cGMP certified Company")



Adm. Office : 21-22, REGENCY CHAMBERS, NEXT TO NANDI CINEMA,
NATIONAL LIBRARY ROAD, BANDRA (WEST), MUMBAI PIN-400050
M. : 98201-92587

February 21, 2024

The Regional Officer,
Himachal Pradesh State Pollution Control Board,
Regional Office, Poanta Sahib
Dist Sirmour,

Sub: Show Cause notice under Water (Prevention and Control of Pollution) Act, 1974 and HWMR Rules 2016/.

Dear Sir,

This refers to your letter number HPSPCB/RO/Poanta/Notice file/2019-3065-67 dated 14/02/2024 on the subject cited above.

Vide this show-cause notice we have been alleged that we are violating the provisions of Water Act, 1974 and HWMR 2016. The said allegations are based on the joint Physical inspection, of River Markanda Bank (KALA-AMB-Naraingarh Road), in which it was found that there is illegal dumping of process waste material i.e. lime waste powder/calcium waste powder on the both banks of River Markanda downstream of Kala AM+Sudhora Bridge on Kala Amb to Naraingarh Road part of Haryana.

We hereby submit that we are complying all the relevant provisions of all the relevant act in relation to Pollution control. We also had obtained the consent to operate under section 25 /26 of Water Act, 1974 and under section 21 of Air Act, 1981 from the department of pollution control in the month of December-2023 which is valid upto 31/03/2026. We attach here the copy of the same for your kind reference.

As pollution in the River Markanda is concerned, we submit that the said site mentioned in your show-cause notice is about five kilometer away from our manufacturing site situated at village khari, Asgarpur Majra, Yamunanagar Raod, Kala Amb, Dist Sirmour, Himachal Pradesh.

Further, we submit that in our manufacturing process very little by-product is generated which is in the form of high purity calcium carbonate. The whole byproduct is piled at designated location in our factory. This generation of this process byproduct is being sold to few customers in the area. We are not throwing this process byproduct anywhere on any public land or in any water body. We hereby attach here to the full records of this process byproduct generated, customer-wise sale of this product during the last one year for your kind reference and verification.

We further categorically deny that the dumped process waste on both the banks does not belong to us in any way and are not aware of its source on the bank of this River Markanda.

We do hope that our above submission clarify our position on the matter and would be pleased to furnish any further reply/clarification in the matter

Thanking you,

Yours Faithfully,

For Himachal Polyolefins Limited

Dr Virender Bhardwaj,

General Manager-Quality

MANUFACTURERS OF CALCIUM CARBONATE

Regd. Office & Works : Vill. Khari, Near Asgarpur Majra, Yamuna Nagar Road, Kala-Amb, Distt. Sirmour (H.P.) - 173030

Mob. : 93157-13788, 93152-04666

* E-mail : accounts@himpol.com

HIMACHAL POLYOLEFINS LIMITED

Vill. Khari, Near Asgarpur Majra

Yamuna Nagar Road, Kala Amb - 173030 (HP)

CIN: U24114HP1994PLC014726

SLACKED LIME

Stock Item Register

1-Apr-23 to 21-Feb-24

Date	Particulars	Vch Type	Vch No.	QTY	AMT
02-Apr-23	JAGDAMBA CHEMICALS	GST SALES	23-24/0003	14.740 MT.	13266.00
04-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0010	15.410 MT.	13869.00
04-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0011	16.110 MT.	14499.00
04-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0012	15.550 MT.	13995.00
10-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0040	16.800 MT.	15120.00
10-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0041	16.380 MT.	14742.00
14-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0057	16.060 MT.	14454.00
14-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0059	16.670 MT.	15003.00
26-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0108	15.300 MT.	13770.00
26-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0109	17.290 MT.	15561.00
29-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0124	18.140 MT.	16326.00
05-May-23	M.I INDUSTRIES	GST SALES	23-24/0147	14.090 MT.	12681.00
05-May-23	M.I INDUSTRIES	GST SALES	23-24/0148	16.450 MT.	14805.00
05-May-23	M.I INDUSTRIES	GST SALES	23-24/0149	15.680 MT.	14112.00
26-May-23	M.I INDUSTRIES	GST SALES	23-24/0234	12.430 MT.	11187.00
26-May-23	M.I INDUSTRIES	GST SALES	23-24/0235	12.570 MT.	11313.00
05-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0280	15.890 MT.	14301.00
06-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0293	13.290 MT.	11961.00
06-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0292	14.380 MT.	12942.00
07-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0294	14.840 MT.	13356.00
08-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0299	13.920 MT.	12528.00
08-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0300	14.430 MT.	12987.00
09-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0305	15.800 MT.	14220.00
09-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0306	15.330 MT.	13797.00
09-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0307	14.800 MT.	13320.00
14-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0333	14.730 MT.	13257.00
14-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0334	14.820 MT.	13338.00
14-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0335	13.930 MT.	12537.00
24-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0378	13.500 MT.	12150.00
24-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0379	14.880 MT.	13392.00
25-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0383	13.130 MT.	11817.00
25-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0384	15.600 MT.	14040.00
27-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0390	13.280 MT.	11952.00
27-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0391	12.660 MT.	11394.00
02-Jul-23	M.I INDUSTRIES	GST SALES	23-24/0406	13.220 MT.	11898.00
02-Jul-23	M.I INDUSTRIES	GST SALES	23-24/0407	11.790 MT.	10611.00
02-Jul-23	M.I INDUSTRIES	GST SALES	23-24/0408	13.140 MT.	11826.00
22-Sep-23	M.I INDUSTRIES	GST SALES	23-24/0761	15.660 MT.	14094.00

22-Sep-23	M.I INDUSTRIES	GST SALES	23-24/0762	15.970 MT.	14373.00
23-Sep-23	M.I INDUSTRIES	GST SALES	23-24/0765	12.440 MT.	11196.00
04-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0811	11.070 MT.	9963.00
04-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0812	16.040 MT.	14436.00
04-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0813	6.000 MT.	5400.00
07-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0831	17.210 MT.	15489.00
07-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0832	16.890 MT.	15201.00
09-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0839	16.020 MT.	14418.00
10-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0843	13.580 MT.	12222.00
12-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0850	15.370 MT.	13833.00
12-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0851	16.080 MT.	14472.00
02-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0940	17.260 MT.	15534.00
02-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0941	18.380 MT.	16542.00
11-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0986	17.790 MT.	16011.00
11-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0987	16.550 MT.	14895.00
27-Nov-23	JAGDAMBA CHEMICALS	GST SALES	23-24/1049	13.740 MT.	12366.00
29-Nov-23	M.I INDUSTRIES	GST SALES	23-24/1063	14.360 MT.	12924.00
30-Nov-23	M.I INDUSTRIES	GST SALES	23-24/1068	16.120 MT.	14508.00
30-Nov-23	M.I INDUSTRIES	GST SALES	23-24/1069	16.220 MT.	14598.00
10-Dec-23	VEDIKA INDUSTRIES	GST SALES	23-24/1115	11.010 MT.	6606.00
18-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1153	15.530 MT.	13977.00
18-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1154	14.400 MT.	12960.00
29-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1211	14.790 MT.	13311.00
29-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1212	16.830 MT.	15147.00
04-Jan-24	VEDIKA INDUSTRIES	GST SALES	23-24/1249	9.470 MT.	5682.00
15-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1287	16.130 MT.	14517.00
15-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1288	15.360 MT.	13824.00
19-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1310	16.430 MT.	14787.00
19-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1311	16.220 MT.	14598.00
19-Jan-24	VEDIKA INDUSTRIES	GST SALES	23-24/1316	10.410 MT.	6246.00
27-Jan-24	VEDIKA INDUSTRIES	GST SALES	23-24/1356	8.520 MT.	5112.00
02-Feb-24	M.I INDUSTRIES	GST SALES	23-24/1390	15.040 MT.	13536.00
12-Feb-24	M.I INDUSTRIES	GST SALES	23-24/1449	14.940 MT.	13446.00
17-Feb-24	VEDIKA INDUSTRIES	GST SALES	23-24/1485	8.930 MT.	5358.00
				1053.790 MT.	933909.00

HIMACHAL POLYOLEFINS LIMITED

Vill. Khari, Near Asgarpur Majra

Yamuna Nagar Road, Kala Amb - 173030 (HP)

CIN: U24114HP1994PLC014726

SLACKED LIME

Stock Item Register

1-Apr-22 to 31-Mar-23

Date	Particulars	Vch Type	Vch No.	QTY	AMT
05-Apr-22	AMIT TRADING CO	GST SALES	22-23/0022	31.000 MT.	27900.00
17-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0066	16.860 MT.	15174.00
17-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0067	17.300 MT.	15570.00
21-Apr-22	AMIT TRADING CO	GST SALES	22-23/0086	2.770 MT.	9695.00
23-Apr-22	AMIT TRADING CO	GST SALES	22-23/0092	0.930 MT.	3255.00
23-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0093	16.230 MT.	14607.00
23-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0094	17.340 MT.	15606.00
26-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0109	16.760 MT.	15084.00
26-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0110	17.060 MT.	15354.00
14-May-22	AMIT TRADING CO	GST SALES	22-23/0181	2.240 MT.	7840.00
19-May-22	M.I INDUSTRIES	GST SALES	22-23/0200	15.730 MT.	14157.00
21-May-22	M.I INDUSTRIES	GST SALES	22-23/0206	15.770 MT.	14193.00
21-May-22	M.I INDUSTRIES	GST SALES	22-23/0207	15.810 MT.	14229.00
21-May-22	AMIT TRADING CO	GST SALES	22-23/0208	2.870 MT.	10045.00
27-May-22	M.I INDUSTRIES	GST SALES	22-23/0226	12.880 MT.	11592.00
27-May-22	M.I INDUSTRIES	GST SALES	22-23/0227	13.600 MT.	12240.00
03-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0256	13.430 MT.	12087.00
03-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0257	13.370 MT.	12033.00
10-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0293	13.860 MT.	12474.00
14-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0309	12.930 MT.	11637.00
15-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0317	16.290 MT.	14661.00
19-Jun-22	JAGDAMBA CHEMICALS	GST SALES	22-23/0334	15.930 MT.	14337.00
20-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0336	16.830 MT.	15147.00
20-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0337	14.830 MT.	13347.00
20-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0338	15.760 MT.	14184.00
22-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0343	12.210 MT.	10989.00
22-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0344	14.840 MT.	13356.00
22-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0345	15.730 MT.	14157.00
23-Jun-22	JAGDAMBA CHEMICALS	GST SALES	22-23/0350	14.380 MT.	12942.00
01-Jul-22	AMIT TRADING CO	GST SALES	22-23/0386	9.550 MT.	33425.00
05-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0404	16.130 MT.	14517.00
05-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0405	15.390 MT.	13851.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0414	15.220 MT.	13698.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0415	16.180 MT.	14562.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0416	12.900 MT.	11610.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0417	14.940 MT.	13446.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0418	14.440 MT.	12996.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0419	13.930 MT.	12537.00

08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0420	15.700 MT.	14130.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0421	13.500 MT.	12150.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0422	15.350 MT.	13815.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0426	14.270 MT.	12843.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0427	15.700 MT.	14130.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0428	14.550 MT.	13095.00
11-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0445	13.760 MT.	12384.00
11-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0446	13.910 MT.	12519.00
30-Jul-22	AMIT TRADING CO	GST SALES	22-23/0535	14.950 MT.	13455.00
16-Aug-22	M.I INDUSTRIES	GST SALES	22-23/0602	14.900 MT.	13311.00
16-Aug-22	M.I INDUSTRIES	GST SALES	22-23/0603	16.430 MT.	14787.00
29-Aug-22	AMIT TRADING CO	GST SALES	22-23/0660	11.400 MT.	10260.00
10-Sep-22	AMIT TRADING CO	GST SALES	22-23/0710	8.600 MT.	7740.00
18-Sep-22	M.I INDUSTRIES	GST SALES	22-23/0743	14.330 MT.	12897.00
03-Oct-22	M.I INDUSTRIES	GST SALES	22-23/0808	13.760 MT.	12384.00
13-Oct-22	AMIT TRADING CO	GST SALES	22-23/0855	27.700 MT.	24930.00
13-Oct-22	M.I INDUSTRIES	GST SALES	22-23/0856	15.160 MT.	13644.00
22-Oct-22	AMIT TRADING CO	GST SALES	22-23/0882	9.000 MT.	8100.00
01-Nov-22	M.I INDUSTRIES	GST SALES	22-23/0908	12.880 MT.	11592.00
01-Nov-22	M.I INDUSTRIES	GST SALES	22-23/0909	12.680 MT.	11412.00
16-Nov-22	AMIT TRADING CO	GST SALES	22-23/0957	3.700 MT.	3330.00
28-Nov-22	AMIT TRADING CO	GST SALES	22-23/1003	17.350 MT.	15615.00
07-Dec-22	M.I INDUSTRIES	GST SALES	22-23/1065	13.790 MT.	12411.00
26-Dec-22	Cash	GST SALES	22-23/1138	7.890 MT.	7101.00
28-Dec-22	AMIT TRADING CO	GST SALES	22-23/1150	17.560 MT.	15804.00
29-Dec-22	M.I INDUSTRIES	GST SALES	22-23/1151	13.740 MT.	12366.00
02-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1168	13.580 MT.	12222.00
02-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1169	15.630 MT.	14067.00
03-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1173	14.630 MT.	13167.00
04-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1177	13.680 MT.	12312.00
05-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1181	14.360 MT.	12924.00
10-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1193	15.740 MT.	14166.00
10-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1194	16.150 MT.	14535.00
22-Jan-23	JAGDAMBA CHEMICALS	GST SALES	22-23/1241	14.500 MT.	13050.00
22-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1242	14.470 MT.	13023.00
11-Feb-23	JAGDAMBA CHEMICALS	GST SALES	22-23/1329	12.200 MT.	10980.00
06-Mar-23	M.I INDUSTRIES	GST SALES	22-23/1406	18.380 MT.	16542.00
06-Mar-23	M.I INDUSTRIES	GST SALES	22-23/1407	14.990 MT.	13491.00
30-Mar-23	JAGDAMBA CHEMICALS	GST SALES	22-23/1512	14.820 MT.	13338.00
				1089.91	1028556

HIMACHAL POLYOLEFINS LIMITED,

Kala Amb, HP.

DISPOSAL AND REPROCESSING OF WATER POLICY

Himachal Polyolefins Limited, Kala Amb (HP) is manufacturing PCC by using lime stone as raw material. During manufacturing of PCC, we have sieving process and approximatly 1 to 3 percent material is retained on sieve and again which is low value product for animal feed and other industries. Further, we declare that no chemical hazrad is produced during manufacturing of calcium carbonate. Process water used in the cleaning of tanks also reprocessed in the manufacturing. Hence no wats material and hazzard is genrated in whole manuaufacturing of calcium carbonate. Also company will compaly all norms of ISO 14001 as well as ISO 45001 and follow all rules and regulations of HP State Pollution Control Board during running plant.

Date of Preparation:	01.09.2023	
Next due date of Revision:	01.08.2025	
Prepared By: <i>Tom</i>	Reviewed By: <i>Paramjeet</i>	Approved By: <i>Virender</i>
Name: TAMANA	Name: PARAMJEET	Name: DR VIRENDER
Designation:	Designation:	Designation:

❖ Status of discharge of untreated domestic sewage or industrial effluent in to River Markanda or its tributaries in Districts

Sirmaur, H.P.

Sr. no.	Name of drain/ Nallah carrying untreated effluent	Location of drain/ Nallah With GPS coordinates		Starting point of drain/Nallah / Rivulets	Discharge and Final merging into River/Drain	Source of generation of untreated effluent
		Latitude	Longitude			
A. District Sirmaur, H.P. (Total 04 Nos of discharge points)						
1	Jattanwala Nallah	30.505702	77.204946	Kala Amb area	River Markanda	Treated industrial effluent + domestic effluent
2	Drain near M/s Vashisht Chemicals	30.50324	77.21904	Kala Amb area	River Markanda	Domestic effluent
3	Rampur Jattan drain near Radha Swami Satsang Bhawan	30.506531	77.221177	Kala Amb area	River Markanda	Domestic effluent
4	Salani Khadd	30.516833	77.246323	Kaula wala bhood	River Markanda	Domestic effluent



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
 Website – www.hspcb.org.in E-Mail: hspcbwatercell@gmail.com
 Ph: 0172-2577870-873

HSPCB/ WC / 9380 - 9394

Dated: 13.02.2024

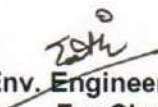
1. Director, Industries & Commerce Department, Chandigarh.
2. Director, Development and Panchayat Department, Panchkula, Haryana
3. Managing Director, HSIIDC, Panchkula, Haryana
4. Director, Urban Local Bodies Department, Panchkula, Haryana
5. EIC, Public Health Engineer Department, Panchkula, Haryana
6. Chief Administrator, HSVP, Panchkula, Haryana
7. EIC, Irrigation Department, Haryana, Panchkula
8. Mining Officer, Ambala
9. Regional Officers, Panchkula, Ambala, Kurukshetra and Kaithal.
10. Regional Officer, PPCB, Mohali, Punjab
11. Regional Officer, HPPCB, Solan, Himachal Pradesh
12. Regional Officer, HPPCB Sirmaur, Himachal Pradesh

Sub: Proceedings of the meeting held on 09.02.2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB, Panchkula regarding in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Office Level.

Kindly refer to the subject noted above.

In this connection, I have been directed to enclose herewith the copy of proceedings of the meeting held on 09.02.2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB, Panchkula regarding in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Office Level for information and necessary action please.

DA/As above


 Sr. Env. Engineer (HQ)
 For Chairman

Proceedings of the meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 09.02.2024 in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Office Level.

1.0 Background

A complaint dated 23.04.2022 about pollution in the Holy River Markanda at Naraingarh, Ambala was lodged with the Hon'ble NGT by Sh. Dharamvir Resident of Naraingarh, Distt.- Ambala. The applicant raised the issue that polluted industrial waste water coming from factories located at Kala Amb, Himachal Pradesh is being discharged into River Markanda via. Jattanwala Nallah and polluting further the River Markanda. Hence same is an **Interstate Matter**. Hon'ble NGT took cognizance of the matter vide O.A No. 515/2022.

A. Hon'ble NGT Order dated 14.03.2023:-

During next the hearing conducted on dated 14.03.2023, while considering the reply/ response of the respondents submitted on various dates, the Hon'ble NGT found its appropriate to constitute **another Joint Committee** vide its order dated 14.03.2023 comprising of the representatives of the following central agencies including various departments from both the States as under:-

1. *The Ministry of Environment, Forest and Climate Change, New Delhi.*
2. *The Central Pollution Control Board, New Delhi.*
3. Additional Chief Secretary/Principal Secretary, Department of Jal Shakti
4. Additional Chief Secretary/Principal Secretary, Department of Environment
5. Additional Chief Secretary/Principal Secretary, Department of Industry
6. State Pollution Control Board
7. Deputy Commissioner, Nahan (Himachal Pradesh) and Ambala & Kurukshetra

❖ The following issues were directed to be redressed by the Joint Committee and to submit its report within **03 months**:-

- a. **Regarding notification of the Flood Plain Zone (FPZ) of River Markanda available if any.**
- b. **Encroachments made if any and action taken for removal thereof.**

- c. Discharge of untreated domestic sewage or industrial effluent in to River Markanda or its Tributaries.
- d. Operational efficacy of STPs/ETPs/CETPs already setup.
- e. Proposals for setting up of new STPs/ETPs/CETPs if any.
- f. Dredging of the River/Drain required if any.
- g. Rejuvenation/remedial measures required if any.
- h. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 KM of drain/River and analysis of the same with respect to all relevant parameters including presence of heavy metals.

B. Hon'ble NGT Order dated 18.07.2023:-

While considering the report during hearing conducted on 18.07.2023, the Hon'ble NGT directed the state PCBs of HP & Haryana vide its order dated 18.07.2023 (copy enclosed) as under:-

"To clearly indicate quantity of sewage and industrial effluents being discharged into river Markanda directly or indirectly through drains and take necessary steps and to ensure that there shall not be untreated discharge of waste water (sewage and industrial) into the water body or river and covering earlier observations on flood plain zone and encroachments and submit a report within 03 months."

The case was further adjourned to 18.10.2023.

In the present Interstate Matter the Hon'ble NGT has asked to submit a vast and comprehensive status of the River Markanda and its other tributaries for which the co-ordination of other stakeholder departments is required covering 04 No. of districts i.e. Panchkula, Ambala, Kurukshetra & Kaithal of the State of Haryana, as per the topography of the River Markanda and its other tributaries.

2.0 Discussion in the meeting

At the outset, the Chairman, HSPCB welcomed all the officers of the various stakeholder departments. He stated that the Hon'ble NGT has desired a vast and comprehensive status of the River Markanda and its other tributaries be submitted

to the Hon'ble Tribunal, for which co-ordination of other stakeholder departments is required. He requested RO, HSPCB, Ambala to start to brief the issues and action taken so far on the relevant points.

Thereafter, Sh. Ajay Singh, RO, HSPCB, Ambala (Nodal officer appointed on behalf of the HSPCB) apprised that an interim progress report has been filed by the Joint Committee on dated 17.10.2023 and the final report is to be submitted before the Hon'ble Tribunal before next date of hearing fixed for **05.03.2024** and, therefore, time bound action plan and other related information are required from the stakeholder departments.

The RO, HSPCB, Ambala made a detailed presentation on various agenda points for which intervention is required from various stakeholder departments and apprised that previously also a meeting was conducted under the Chairmanship of Chairman, HSPCB on dated 4.10.2023 and the following decisions were taken against which compliance report is pending to be received from the concerned departments. Point-wise discussions were held in the meeting and directions given were as under:

A. Action taken report w.r.t. directions issued by the Chairman, HSPCB in the meeting held on dated 04.10.2023 in this matter

- 1. Regional Officer, Ambala and Officers of Irrigation Department, Ambala were directed to jointly monitor the flow and quality of effluent coming from Jattan Walla Nallah daily for the next 10 days.**

Status:-RO, HSPCB, Ambala apprised that the required exercise was already done jointly by the officers of HSPCB & Irrigation Department, Ambala by collecting continuous daily samples for **10 days** of the effluent coming from Jattan Walla Nallah and upstream and downstream of River Markanda. The results were discussed in the meeting. The results in tabulated form have been supplied separately to the Water Cell, Head office, Panchkula and the average results of 04 parameters are given as below:-

Parameter	Average Value in Upstream of Markanda before merging of River	of JattonWala coming from Himachal Pradesh at Kala Amb	Average Value in Downstream of Markanda River after Merging of
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	Jattonwalanallah at Kala Amb(mg/l)	(mg/l)	Jattonwalanallah at Kala Amb(mg/l)
BOD	5.5	116.27	8.56
COD	25.82	405.82	51.64
DO	7.31	BDL (DL=01)	6.08
Feacal coliform (MPN per 100 ml)	845.45	4281.82	1700

From the above, it is established that the water quality of river Markanda is further deteriorating after mixing/merging of Jatton Wala nallah which is originating from Kala Amb area of Himachal Pradesh and carrying domestic and industrial effluent from Himachal Pradesh and domestic effluent from Haryana from unauthorized habitation/residential colonies.

- 2. Development and Panchayats Department will check the domestic discharge of Kala Amb area falling in Haryana and nearby villages of Haryana and check the feasibility of providing 3/5 pond system in the area and to submit detailed action plan and timelines in this regard.**

There are total 5 no. of domestic effluent discharge points generating from the Kala Amb area of Haryana and further merging into river Markanda directly or indirectly i.e Shiv Colony, Durga Colony, Officer colony, Shivalik colony and Navjot Colony and the same were reported by the Joint Committee, before the Hon'ble National Green Tribunal in its report dated 17.10.2023.

After detailed discussion with the officers of various departments and based upon the decision taken by the Hon'ble Chief Minister in the present matter, a committee of the following officers was constituted under the chairmanship of S.E., Rural Development & Panchayats Department, Ambala with the direction to jointly visit the site of Kala Amb area, Ambala and village Jhansa of District Kurukshetra on dated 13.2.2024 to identify the appropriate size of land and study the feasibility to establish a **Sewage Treatment Plant (STP)** of adequate/ sufficient capacity to cater to the needs of treating the effluent being discharged from said areas into river Markanda and submit a time bound action plan, along with the feasibility report, with detailed recommendations to Chairman, HSPCB through the Deputy Commissioner, concerned latest by 20.02.2024.

a. For Kala Amb, District Ambala

1. S.E., Rural Development & Panchayat Department, Ambala
2. DDPO, Ambala
3. Xen, PHED, Ambala
4. Xen, Irrigation, Ambala
5. Regional officer, HSPCB, Ambala

b. For village Jhansa, District Kurukshetra

1. SE, Rural Development & Panchayat Department, Kurukshetra
2. DDPO, Kurukshetra
3. Xen, PHED
4. Xen, Irrigation
5. Regional officer, HSPCB, Kurukshetra

Once the land has been identified, the PHED department will take all necessary steps to construct a Sewage Treatment Plant (STP) of adequate capacity to treat the effluents coming from Kala Amb at Naraingarh and village Jhansa at District Kurukshetra, accordingly.

3. PHED, HSVP and ULBD will check monthly growth in number of sewer connections provided to households in the whole State and report the same in MPR of Rivers Action Plan to the HSPCB regularly.

The EIC, PHED apprised that they have released 5.5 lacs no. of household sewerage connections throughout the State against available households of 9 Lacs. The concerned departments i.e PHED, HSVP and ULBDs were requested to submit information regarding the number of sewer connections provided to households in the whole State and report the same in MPR of Rivers Action Plan latest by 12.2.2024 positively to the SEE, Water cell, HSPCB, Panchkula.

4. PHED, HSVP and ULBD to provide the latest data as per present population regarding quantity of sewage generation in towns, treatment capacity that exists, actual discharge reaching STPs and the Gap in treatment capacity of sewage for the whole State of Haryana.

The concerned departments i.e PHED, HSVP and ULBDs were requested to submit the latest data as per present population regarding the quantity of sewage

generation in different towns, treatment capacity that already exists, actual discharge reaching the STPs and the gap in treatment capacity of sewage for the whole State of Haryana latest by 12.2.2024 positively to the SEE, Water cell, HSPCB, Panchkula.

5. Irrigation Management Plan (IMP) of the Industries discharging treated effluent on to land for irrigation/plantations, so as to verify is the effluent is being discharges as per Guidelines prepared by the CPCB in 2019 under the directions of Hon'ble NGT.

It was apprised that total 70 no. of industries are falling in the catchment area of River Markanda or its tributaries, in all the 03 districts i.e. Panchkula (28), Ambala (34) and Kurukshetra (12) of Haryana. Only partial information regarding Irrigation Management Plan (IMP) was received and the Chairperson directed the concerned Regional Officers to submit the said complete information with individual IMP plan latest by 16.2.2024 so that the said plans can be placed before the Joint Committee constituted to apprise further the Hon'ble National Green Tribunal in the present matter.

3.0 Actionable Points w.r.t. the Progress report submitted by the Joint Committee before Hon'ble NGT on dated 17.10.2023:-

1. To submit date bound action plan of tapping/diversion of the discharge of untreated domestic sewage in to River Markanda or its tributaries in Districts Panchkula, Ambala and Kurukshetra:

It was apprised that there are **total 38 discharge points** (copy enclosed as **Annexure-I**) carrying untreated domestic effluent generated from habitations existing in closed vicinity of River Markanda and its tributaries in the districts of Panchkula, Ambala and Kurukshetra as submitted by the officers of the Irrigation & Water Resources Department, Haryana. Further, quantification and time bound action plan for diversion, tapping and treatment of these discharge points are required to be submitted by the joint committee before the Hon'ble National Green Tribunal well before the next date fixed for 05.03.2024.

After detailed discussion, it was noted that Point no. 1 to 5, 7 to 14, 19 to 30, 32 to 34, 36 and 38 of the **Annexure-I** relates to the Rural Development Department, Haryana and point no. 15 to 18, 35 relate to the ULBD and point no. 31 and 37 relate to the PHED.

The chairperson directed all of the 03 departments that is, Rural Development Department, PHED and ULBD, to submit their detailed time bound action plans for diversion, tapping and proposal for treatment with viable technology of these discharge points within 10 days but not later than 20.2.2024, in order to check their disposal into river Markanda or its tributaries, to the RO, HSPCB, Ambala. The proposals shall include quantification of discharge points after proper verification on the site with time bound action plan for diversion, tapping and feasible proposal for treatment.

2. Operational efficacy of STPs/ETPs/CETPs already setup:

i) Status of STPs:-

It was appraised that there are total 40 no. of STPs are installed in 04 of districts of Haryana i.e. Panchkula, Ambala, Kurukshetra and Kaithal, with total 264 MLD of installed capacity. Out of these, 27 STPs have been reported to be complying and the balance **13 STPs are reported to be non-complying** as per latest monitoring reports with reference to stringent discharge standards fixed by the HSPCB, vide order dated 02.07.2020. The Chief Engineer, PHED appraised that the work of upgradation to meet the latest stringent standards imposed by the Board vide policy order dated 02.07.2020 is under way in all of the 13 STPs, which are reported to be non-complying.

After discussion, it was decided that all the concerned departments i.e PHED, ULBD and HSVP will submit time bound action plans along with likely date of completion of work of upgradation, for all the non-complying STPs falling in their jurisdiction latest by 16.2.2024, to the RO, HSPCB, Ambala.

ii) Status of CETPs:-

It was also appraised that there are total 3 CETPs of 6 MLD capacity operational in the aforesaid 4 districts of Haryana. The Joint committee visited all these 3 no. of CETPs and collected effluent samples from their inlet and outlet. Further, based upon the latest analysis reports released by the CPCB Laboratory, New Delhi, all the 03 CETPs have been reported to be non-complying with status given as below:-

Sr. No.	Name of CETP	Capacity in MLD	Deptt.	Date of Sampling conducted by Joint Committee	Sample results	Compliance status

1	IE Barwala, Panchkula	0.5	HSI IDC	26/09/2023	BOD: 75 Fluoride: 3.2 Sulphide: 6	Non- Complying
2	Ambala Cantt.	0.5	HSI IDC	26/09/2023	BOD: 98 Fluoride: 3.1 Sulphide: 4	Non- Complying
3	Saha, Ambala	5	HSI IDC	26/09/2023	BOD: 63 Fluoride: 14 Sulphide: 4	Non- Complying

HSI IDC Officers were directed to submit the corrective action being taken for these non-complying CETPs to achieve the effluent discharge standards fixed by the MoEF & CC vide notification dated 01.01.2016. Further, the Regional Officer, Ambala and Panchkula informed that the cases for levying of environment compensations has also been recommended to the Head Office, HSPCB, which needs to be expedited.

3. Proposals for setting up of new STPs, if any:

XEN, ULBD, Panchkula, was directed to submit the current status with timelines for completion of the following STPs, which are under construction by 16.2.2024. The present status of the STPs, as per the information with the HSPCB, is given below:-

Sr. No.	Name & address of STP proposed	Estimated date of commissioning	Capacity (in MLD)	Avg. Quantum of discharge to be received at inlet (in MLD)	Source of effluent will be received/ area/ drain of Tapping	Treatment technology (MBBR/ SBR/UASB/ others)
1	12 Cross road	31.12.2024	12	9.75	Domestic effluent from residential colonies which is presently being discharged into River Tangri via Mahesh Nagar Drain	SBR
2	KhudaKhurd	31.12.2024	12	7.29	-----do-----	SBR
3	Machonda	31.12.2024	10	4.9	-----do-----	SBR
4	Babyal	31.12.2023	10	5.98	-----do-----	SBR
		Total	44 MLD			

4. Dredging of the River/Drain required if any.

The SE, Irrigation, Ambala apprised that the proposal for dredging /desilting of River Markanda and Tangri is currently pending for administrative approval. After discussion, it

was directed that the Irrigation department will submit the plan for dredging/desilting of the River Markanda and its tributaries latest by 16.2.2024, to the RO, HSPCB, Ambala.

5. Rejuvenation/remedial measures required if any.

It was apprised that presently no rejuvenation/ remedial measures plan has been claimed/suggested in the Revenue Estate of Haryana by the Irrigation & Water Resources Department (Jal Shakti), Haryana vide its letter dated 11.10.2023. Based upon the observations outlined above, the Joint Committee has not supported the perspectives given by the State in its report, wherein it was suggested that there is no need for the rejuvenation of the Markanda River in the Haryana region.

The Chairman, HSPCB directed the SE, Irrigation, Ambala to review the status submitted by them regarding rejuvenation/ remedial measures plan and to submit the revised plan latest by 16.2.2024 for the river Markanda, to the RO, HSPCB, Ambala.

6. Progress Report of the Work assigned to the Joint Committee:

The RO, HSPCB, Ambala informed that the joint committee has completed the work with reference to inspection & sampling of river Markanda and rivulets/ drains merging into river and STPs/ CETPs located in catchment area of river markanda and its tributaries, is covering District Sirmour in Himachal Pradesh and District of Panchkula, Ambala, Kurukshetra & Kaithal in Haryana, in three phases i.e. from 25th to 27th September, 2023, from 8th to 12th October, 2023 and 26th to 28th December, 2023. Further, the interim progress report has been filed by the Joint Committee before the Hon'ble National Green Tribunal on dated 17.10.2023 and final report will be submitted before the Hon'ble Tribunal well before the next date fixed i.e. 05.03.2024 and hence time bound action plan and other related information are required from the stakeholder departments as discussed above to incorporate the same and to submit the final report.

Further, it was apprised that the total length of river Markanda from origin point in Himachal Pradesh to exit point at Kala Amb in Himachal Pradesh, is approximately 24.00 km River Markanda enters the Kala Amb area at Bikrambagh and leaves Himachal Pradesh at Sadhaura Bridge in Kala Amb. It covers a distance of approx. 6 kms in Kala Amb, thereafter, the River covers a distance of approx. 125 kms in Haryana before merging in to River Ghaggar at District Kaithal.

During enquiry of the topography of River Markanda and its other tributaries in the present interstate matter, it was acknowledged that River Markanda and its other tributaries flowing

through 01 No. of District of State of Himachal Pradesh i.e. Sirmaur, 02 No. of Districts of State of Punjab i.e. Mohali & Patiala and 04 No. of Districts of State of Haryana i.e. Panchkula, Ambala, Kurukshetra & Kaithal. The State-wise details of River Markanda and its other tributaries are given below in the table:-

Sr. No.	Name of River	Origin Point	Merging into River at Point	Length of flow (KM)	States in Catchment Area
1	Markanda	Shivalik Foothills of Kala Amb, HP	In to River Ghaggar at Village Dhandota, District Kaithal, Haryana	24 KM in HP+125 KM in Haryana	Himachal Pradesh & Haryana
2	Tangri	Shivalik Foothills of Haryana	In to River Markanda at Village MemadpurRurki, Patiala, Punjab	78.50 KM in Haryana	Haryana & Punjab
3	Begna	Shivalik Foothills of Haryana	In to River Markanda at Village PaplothaKhera, Mullana, Haryana	49.48 KM in Haryana	Haryana
4	Roon	Shivalik Foothills at Kala Amb, HP	In to River Markanda at Rasour, Naraingarh, Haryana	06 KM in HP+ 10.58 KM in Haryana	Himachal Pradesh & Haryana
5	Sukroon	Shivalik Foothills at Kala Amb, HP	In to River Roon at Shahpur, Naraingarh, Haryana	Small part in HP+ 6.64 KM in Haryana	Himachal Pradesh & Haryana
6	Laha	Shivalik Foothills at Village-Churan, HP	In to River Begna at Village Bataura, Naraingarh, Haryana	Small part in HP+ 6.54 KM in Haryana	Himachal Pradesh & Haryana

7. Other key observations, conclusions and recommendations of the Joint Committee:

- I. The Regional officer, Ambala apprised that Joint Committee observed that the River Tangri is a significant tributary of River Markanda, with its origin in the Shivalik Foothills of Haryana. It eventually joins River Markanda at Village Memadpur Rurki in Punjab, flowing through Patiala District in the State of Punjab and Panchkula & Ambala Districts in the State of Haryana. As a result, it is recommended to investigate the specific sources responsible for the direct or indirect discharge of untreated domestic sewage or industrial effluents into both River Markanda and River Tangri, within the revenue estate of the State of Punjab.

The Chairperson suggested the Joint Committee may furnish the said information before the Hon'ble National Green Tribunal for taking the cognizance of the said part of river Tangri flowing in Revenue Estate of Punjab.

- II. It was apprised that during inspection of STPs and CETPs conducted by the Joint Committee, it was observed that OCEMS were manipulated in many cases, in order to reflect the parameters reading/values within prescribed limits.

The Chairperson took a serious view of the matter and directed concerned departments i.e PHED, ULBD, HSVP and HSIIDC to conduct surprise field visits by senior officers, to check these devices in order to achieve the desired purpose of installation of OMDs and to initiate necessary action against the contractor and field level officers if found indulging in any malpractices intentionally.

- III. The Joint Committee has noted that a substantial volume of lime sludge/waste is being dumped in the Kala Amb area of Haryana, spanning few kilometers in the land of Haryana. This waste finds its way into the river, particularly during rainy periods. The industries responsible for generating lime waste or sludge are located in Kala Amb, Himachal Pradesh, making it the responsibility of HPPCB. However, as per the records shared with the Joint Committee, only three industries in Kala amb generate lime sludge or waste, and none of these industries were authorized to dispose of this waste like this, as it violates the conditions of the Consent to Operate (CTO) granted by the Himachal Pradesh PCB. None of such industries are existing in Haryana part of District Ambala.

The Chairperson directed RO, HSPCB, Ambala to provide the ownership details of such land wherein such disposal are being made in routine to the Joint Committee, as desired.

- IV. The Joint Committee has also witnessed unauthorized river bed mining activities along and inside the Markanda River in the Kala Amb area of Haryana in Village Dera, as shown in photographs during the meeting. These activities were not permitted and also causing the formation of significant ditches in the riverbed, resulting in the pooling of wastewater. It was strongly recommended by the Joint Committee to the State Pollution Control Board (SPCB) to address this issue with the Mining Department and initiate the necessary legal actions against those responsible for these activities.

The Mining Officer, Ambala apprised that they are continuously/ regularly conducting site visits along with District level Task Force (DLTF Mining) acting under the Chairmanship of DC Ambala and taking necessary action for imposition of Environmental Compensation, in compliance of Hon'ble NGT order dated 23.04.2019 & 19.02.2020 passed in MA no. 16 of 2020 and OA no. 44 of 2016 alongwith seizure of vehicles under the provisions of the State Mining Rules, 2012, in the following manner:

Sr. No.	Category of Vehicles	Penalty Amount
1	Vehicle/ Equipment / Excavators with showroom value more than Rs.25 Lacs and less than 5 years old.	Rs. 4 Lacs
2	Vehicle/ Equipment / Excavators with showroom value more than Rs.25 Lacs and more than 5 years but less than 10 years old.	Rs. 3 Lacs
3	For the remaining vehicles older than 10 years Vehicle/ Equipment / Excavators which are otherwise legally permissible to be operated and not covered by Sr. No. 1 & 2.	Rs. 2 Lacs

The Chairperson directed to MO, Mining, Ambala to provide the action taken report on this issue to the RO, HSPCB, Ambala within 03 days for onward transmission to the Joint Committee as desired.

- ❖ Concluding the meeting, the Chairman, HSPCB directed all the concerned departments and officers to provide the required information and time bound action plan as decided and discussed during the meeting, to the RO, HSPCB, Ambala (9812839988) through his Email Id:hspcbroamb@gmail.com as soon as possible.
- ❖ The Chairperson directed the RO, HSPCB, Ambala to compile the complete information and plans so received and send it to the SEE, Water Cell, Panchkula **by 25.2.2024** and convene a meeting on dated 26.2.2024, in case it is felt required.

- List of the participants is enclosed herewith.

List of participants of meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 09.02.2024 in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana &Anr and the interventions required at Head Office Level.

Sr. No.	Name and Designation
1.	Sh. Raghavendra Rao, Chairman, HSPCB.....in the Chair
2.	Sh. Asheem Khanna, EIC, PHED, Panchkula
3.	Sh. Rakesh Kumar, CE, PHED, Panchkula
4.	Sh. Mukesh Gupta, HOD, Engg.
5.	Sh. JP Singh, SEE, HSPCB, Panchkula
6.	Sh. Ashok Kumar, SE (PR), Ambala
7.	Sh. AK Raghuvanshi, SE, I&WRD, Panchkula
8.	Sh. Navdeep Anand, SE, PR
9.	Sh. Ramandeep, Deputy Director, Industries (MSME)
10.	Sh. Zile Singh, XEN, (PR)
11.	Sh. Aman Kumar, XEN, KKR
12.	Sh. Krishan Kumar, XEN, Irrigation Department, Panchkula
13.	Dr. Rajesh Kumar, MO, Ambala
14.	Sh. Nitin Mehta, RO, KKR, HSPCB
15.	Sh. Sudhir Mohan, RO, Panchkula
16.	Sh. Ranbir Singh, XEN, ULBD, Panchkula
17.	Sh. Nipun Gupta, RO, Kaithal
18.	Sh. Nilish Chandel, SDO, Irrigation Department
19.	Sh. KK Bathla, XEN, PR
20.	Sh. Amit Rathee, EE(M) O/o CE-I, HSVP, Panchkula
21.	Sh. Ajay Singh, RO, HSPCB, Ambala
22.	Sh. Sukh Ram, Scientist-B, HSPCB, Ambala

❖ Action plan for Haryana for tapping/diversion/treatment and Status of 38 No. of discharge of untreated domestic sewage or industrial effluent in to River Markanda or its tributaries in Districts Panchkula, Ambala, Kurukshetra and Kaithal.

Sr. no.	Name of drain/ Nallah carrying untreated effluent	Location of drain/ Nallah With GPS coordinates		Starting point of drain/Nallah / Rivulets	Final merging into River/Drain	Approx. Quantum of Discharge (in MLD)	Source of generation of untreated effluent	Action plan for tapping/diversion/treatment proposed by the Department concerned
		Latitude	Longitude					
A.	State of Haryana (Total 38 Nos of discharge points)							
a.	District Ambala (Total 23 Nos of discharge points)							
1	Shiv Colony	30.5027	77.2059	Kala Amb	Jattan Wala Nallah which is finally merging into River Markanda	0.115	Domestic effluent	The detailed survey to search out the feasibility for installation of STP in order to divert/ treat the effluent generation from these 5 discharge points was conducted on dated 19.02.2024 at Kala Amb area of Haryana by the sub-committee constituted by Chairman, HSPCB in a meeting held on dated 09.02.2024 under the Chairmanship of Superintending Engineer, Panchayti Raj, Ambala alongwith Sarpanches of nearby villages. Further, the XEN, Panchayti Raj Ambala has submitted vide his letter no.PRDA/2024/1310 dated 26.02.2024 through DC office, Ambala (copy enclosed as Annexure-HR5) that there is no such pond available to install 3-5 pond grey water management system in the said locality and untreated domestic effluent generating from the said residential colonies can only be handled by installation of sewage treatment plant of adequate capacity. Further, the adjoining Gram Panchayat Hamidpur has passed a resolution dated 22.02.2024 and ready to allot 1 Acre of Panchayat land near community hall for installation of said STP. Further based upon the decision already taken by Hon'ble CM Haryana in this matter the Chairman, HSPCB has directed the PHED Department to take all necessary steps to construct the Sewage Treatment Plant (STP) of adequate capacity at Kala
2	Durga Colony	30.5002	77.2036	Dera	Jattan Wala Nallah which is finally merging into River Markanda	0.20	Domestic effluent	
3	Officer Colony	30.4966	77.2073	Kala Amb	Markanda River	0.60	Domestic effluent	
4	Shivalik Colony	30.4938	77.2048	Kala Amb	Markanda River	0.20	Domestic effluent	
5	Navjot Colony	30.4958	77.2028	Kala Amb	Markanda River	0.54	Domestic effluent	

						560		Amb, Naraingarh, Ambala in a time bound manner once the said land has been transferred by Gram Panchayat Hamidpur.
6	Jattan Wala Nallah	30.4923	77.1977	Kala Amb	Markanda River	12.50	Domestic and Industrial effluent	The Jattan Wala Nallah is a natural rivulet generating from Village Rampur Jattan in Kala Amb area of Himachal Pradesh carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh and treated Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh. The plan for diversion and treatment of 2 no. of discharge points pertaining to State of Haryana is given at Sr. 1 & 2 of Part-B above and plan for discharge points pertaining to State of Himachal Pradesh is given at Sr. 1 & 3 of Part-A above.
7	Gadhauli Village Drain	30.3798	77.166	Gadhauli Village	Markanda River	0.91	Domestic effluent	Gram Panchayat, Gadhauli Village has passed resolution regarding tapping/ treatment of 2 domestic flow points falling into River Markanda by executing Seenchewal model, Soakage pits, screening Chamber & digging of New Ponds. Estimate is being prepared by XEN, Panchayti Raj Ambala for submission to Govt for Administrative Approval. After that work will be completed upto 30-9-2024 as and when funds available with the deptt.
8	Nagla Rajputan Village Drain	30.3693	77.1506	Nagla Rajputan Village	Markanda River	0.005	Domestic effluent	Gram Panchayat, Nagla Rajputan has passed the resolution for 3 Pond system for tapping/ treatment of domestic water generating. Estimate amounting to Rs. 64.08 Lakh has been prepared for submission to Govt. by XEN, Panchayti Raj Ambala for Administrative Approval. The Work will be completed upto 30-9-2024 as and when funds available with the deptt.
9	Zaffarpur Nallah	30.3237	77.1348	Zaffarpur Village	Markanda River	0	Rainy water with domestic effluent	No domestic untreated water going into Markanda river
10	Mullana Nallah	30.2783	77.0299	Mullana Village	Markanda River	0	Rainy water with domestic effluent	No domestic untreated water going into Markanda river
11	Gokulgarh Drain	30.3833	77.0473	Village Gokulgarh	Begna River which is finally merging into River Markanda	0.02	Rainy water with domestic effluent	Gram Panchayat, Gokulgarh has passed resolution regarding tapping/ treatment of domestic water through Seenchewal model, Soakage pits, screening Chamber and pipeline on Phirni. Estimate is being prepared by XEN, Panchayti Raj Ambala for submission to Govt for

					561			Administrative Approval. Work will be completed by 30-9-2024 as and when funds available with the deptt.
12	Panjeton Drain	30.3869	77.0461	Village Panjeton	Begna River which is finally merging into River Markanda	0.05	Rainy water with domestic effluent	Estimate has been prepared of seenchewal model, Soakage pits etc by XEN, Panchayti Raj Ambala of amounting to Rs. 14.80 Lakh and sent to Govt. for Administrative Approval. After that work will be completed upto 30-9-2024 as and when funds available with the deptt.
13	Ghallery Link Drain	30.248	76.9854	Ghallery Village	Markanda River	0	Rainy water with domestic effluent	No domestic untreated water going into Markanda river.
14	Harda Hardi Drain	30.2499	76.9694	Hardi Village	Markanda River	0.05	Rainy water with domestic effluent	Estimate are being prepared for installation of Seenchewal Model, Soakage Pits, Screening chamber & pipeline by XEN, Panchayti Raj Ambala for tapping/ diverting the nallah and will be submitted to Govt. for Administrative Approval. Work will be completed by 30-9-2024 as and when funds available with the deptt.
15	Mahesh Nagar Link Drain	30.3625	76.885	Village Babyal	Tangri River which is finally merging into River Markanda	2	Domestic effluent	The STP at Babyal of 10 MLD capacity has been constructed by Municipal Corporation, Ambala and same is now under trial run. The remaining domestic effluent will be diverted to this STP by 30.04.2024.
16	Cunnette Drain Outfall in River Tangri	30.3178	76.8508	Village Shahpur	Tangri River which is finally merging into River Markanda	85	Domestic effluent	The STP of 10 MLD capacity at Machhonda is under construction with 93% of work has been completed by MC Ambala. The remaining work will be completed 95% in March, 2024, 97% work in month of April, 2024 and 100% in month of May, 2024. After construction of STP the tapping/ diversion of all these 03 discharge points shall be done to the said STP by Municipal Corporation, Ambala.
17	Shahpur Drain	30°18'0.51"N	76°50'34.69"E	Shahpur Pond	Tangri River which is finally merging into River Markanda	0.5	Domestic effluent	
18	Machhonda Drain	30°18'45.55"N	76°50'18.57"E	Machhonda Fatak	Tangri River which is finally merging into River Markanda	0.5	Domestic effluent	
19	Panchayat Nallah	30°16'44.43"N	76°49'10.44"E	Kot Kachhwa	Tangri River which is finally merging into River Markanda	0.072	Domestic effluent	Community Soakage pits will be constructed for treatment of domestic water. For which estimate is being prepared by XEN, Panchayti Raj Ambala for submission to Govt for Administrative Approval. Work will be completed upto 30-09-2024 as and when funds available with the deptt.
20	Panchayat Nallah	30°15'10.00"N	76°48'32.27"E	Dhanoura	Tangri River which is finally merging into River Markanda	0	Rainy water with domestic effluent	No domestic untreated water is going into Markanda river.

21	Jodha Nallah	30°12'08" N	76°44'49"E	Jalalpur village	Tangri River which is finally merging into River Markanda	5620512	Domestic effluent	Domestic water of village Jalalpur will be treated by adopting the Seenchewal Model, after diversion of flow of water. For which estimate is being prepared by XEN, Panchayti Raj Ambala for submission to Govt for Administrative Approval. Work will be completed upto 30-09-2024 as and when funds available with the deptt.
22	Outfall Link Drain	30°18'59" N	76°51' 10" E	Segti	Tangri River which is finally merging into River Markanda	0	Rainy water with domestic effluent	Presently, No domestic untreated water going in to Tangri river. Further, XEN, MC Ambala has submitted that the survey work is going on to prepare estimate for diversion of Said effluent to the nearby STP and same will be complete by the end of March, 2025.
23	Panchayat Nallah	30°11'14.61"N	76°37'38.54"E	Bhunni	Tangri River which is finally merging into River Markanda	0.06	Domestic effluent	There are 2 no. of ponds in the village, one is near park with having quantum of discharge of 0.04 MLD and land area of 1.5 Acre and having depth 16 feet. The second pond is near Lalla Wala Peer with having quantum of discharge of 0.02 MLD and land area of 0.75 Acre and having depth 13 feet. The untreated over flow of both the pond is going into River Tangri. The domestic water will be treated by adopting the Seenchewal Model, after diversion of flow of water. The estimate is being prepared by XEN, Panchayti Raj Ambala for submission to Govt for Administrative Approval. Work will be completed upto 30-09-2024.
b. District Kurukshetra (Total 11 Nos of discharge points)								
1	Nallah of Abadi Vllage Kalsana	30.155898	76.820605	Village Kalsana	Markanda River	0.03	Domestic effluent	As reported by XEN, Panchayti Raj, Kurukshetra the digging of new pond is in progress in MGNREGA Scheme. Final disposal of waste water will be diverted into pond after completion of digging work of pond. Tentative date for work Completion is 30.06.2024.
2	Nallah of abadi Vllage Malikpur	30.161045	76.837963	Village Malikpur	Markanda River	0.2	Domestic effluent	As reported by XEN, Panchayti Raj, Kurukshetra Village Malikpur is situated at the bank of Markanda River. There is a small pond of size 50'x20' available. Laying of pipe line of 20-25 acre is the only solution for stopping of waste water. The pipeline for over flowing water will be laid in the nearby field for Irrigation purpose. The panchayat land of size 100'x30' is available near inlet point of waste water into Markanda River. Collection tank will be dug at this

					563			
3	Nallah of abadi Village Katwa	30.13135 7	76.797501	Village katwa	Markanda River	0	Domestic effluent	available land and water will be used for Irrigation purpose. The proposed construction of collection tank shall be done by 31.08.2024. As reported by XEN, Panchayti Raj, Kurukshetra, no regular waste water flow into Markanda River. Only due to overflow of pond and during rainy season water of this point is discharge into river Markanda. There is another small pond in village. The pipeline will be laid for overflowing water from main pond to the small pond and capacity of this overflowing pond will also be increased by digging, disilting. The overflowing water will also be stopped so as to prevent discharging of its water into river Markanda. The proposed digging work as well as desilting shall be done by 31.08.2024.
4	Nallah of abadi Village Tangor	30.12801 7	76.755516	Village Tangor	Markanda River	0	Domestic effluent	As reported by XEN, Panchayti Raj, Kurukshetra , no waste water is discharged into Markanda River from this point regularly. Only due to overflow of pond and during rainy season water is discharged into it. The river Markanda is situated at a distance of 1 to 1.5 km from the village pond and overflow waste water of the pond is discharged into river Markanda through a kacha Nallah. Most of the water is absorbed by soil of this kacha Nallah and remaining water is used for Irrigation purpose by farmers. No waste water is discharged into river Markand presently. Overflow water of this pond will also be stopped by laying of pipeline for Irrigation purpose in 15-20 fields and increasing capacity of pond by digging or desilting. The proposed laying of pipeline as well as digging/desilting of pond shall be done by 30.09.2024.
5	Nallah of abadi Village Jhansa	30.11814 5	76.740341	Village Jhansa	Markanda River	0.45	Domestic effluent	The detailed survey to search out the feasibility for installation of STP in order to divert/ treat the effluent generation from Village Jhansa was conducted on dated 19.02.2024 by the sub-committee constituted by Chairman, HSPCB in a meeting held on dated 09.02.2024 under the Chairmanship of Superintending Engineer, Panchayti Raj, Ambala alongwith Sarpanch of Village Jhansa. Further, the XEN, Panchayti Raj Kurukshetra has submitted vide his letter no.PRK/2024/778 dated 22.02.2024 (copy enclosed as Annexure-HR6) that there is no such land available to install 3-5 pond grey water management

								system. Rather the Gram Panchayat is willing to provide 1 Acre land for establishing Sewerage Treatment Plant (STP) for diverting and treatment of the untreated domestic effluent generating from village Jhansa. Further, the Gram Panchayat has also passed a resolution dated 29.01.2024 for allotting Panchayat land for installation of said STP. Further based upon the decision already taken by Hon'ble CM Haryana in this matter the Chairman, HSPCB has directed the PHED Department to take all necessary steps to construct the Sewage Treatment Plant (STP) of adequate capacity at Village Jhansa in a time bound manner once the said land has been transferred by Gram Panchayat Jhansa.
6	Nallah of abadi Vllage Mohmadshah	30.100257	76.708195	Village Mohmadshah	Markanda River	0	Domestic effluent	No waste water of village is being discharged into Markanda River.
7	Pipeline from Jalbera Village RD 0 to 2000 in length 2000	30.075226	76.669785	Village Jalbera	Markanda River	0	Domestic effluent	The waste water of the village is being discharged into pond. Only in rainy season or due to flood the water flows into River Markanda.
8	Ismailabad Drain in a length of 41830ft	30.066823	76.629982	Ismailabad	Markanda River	0.25	Domestic effluent	This drain falls into the purview of Municipal Council, Ismailabad. The PHED Department has undertaken the point for tapping and treatment and the facility for sewerage and construction of STP of 3 MLD capacity is in progress which is likely to be completed by May, 2025.
9	Jakhwala Drain from RD 0 to 14000 in length 14000	30.075184	76.545588	Village Jakhwala	Markanda River	0	Domestic effluent	No waste water of village is being discharged into Markanda River.
10	Pump House at RD 62500	30.065137	76.497222	Village Karah Sahib	Markanda River	0	Rainy water with domestic effluent	No waste water of village is being discharged into Markanda River.
11	Karah Drain RD 0 to 5800 in length 5800	30.05665	76.481208	Village Karah Sahib	Markanda River	0	Domestic effluent	No waste water of village is being discharged into Markanda River.
c.	District Panchkula (Total 04 Nos of discharge points)							
1	Nallah of abadi Village Khangshera	--	--	Village Khangshera	Tangri River which is finally merging into River Markanda	0.03	Domestic effluent	STP of 0.5 MLD capacity has already been commissioned and functional at village Toka by MC Panchkula and the effluent generating from village Khangshera shall be diverted to this said STP by 15.05.2024. The work of laying

					565		down of Sewerage has been completed and the remaining work of household connection is under progress.	
2	Dangri Nallah	--	--	Vllage Bhoj Ponta	Tangri River which is finally merging into River Markanda	0.01	Domestic effluent	XEN, Panchayati Raj, PKL has intimated that point is recently identified, and same will be taken care of in grey water management scheme and shall be completed by 31.03.2025.
3	Barwala Drain	--	--	Vllage Barwala	Tangri River which is finally merging into River Markanda	1.2	Domestic effluent	The PHED Department has undertaken the point for tapping and treatment under Mahagram Yojana and the facility for sewerage and construction of STP will be started by the Department soon. SE, PHED has intimated that work will be executed in 24 months after obtaining Administrative Approval of DPR of Water Supply and Sewerage System and the work is expected to be complete by March, 2027 for installation of micro STPs as deposit work under River Action Plans.
4	Nallah of abadi Vllage Mouli	--	--	Vllage Mouli	Tangri River which is finally merging into River Markanda	0.14	Domestic effluent	XEN, Panchayati Raj, PKL has submitted that River Tangri situated 1 KM away from village. No domestic water reaching in to Tangri river presently.
d.	District Kaithal							
	Nil, as having no such discharge point available from district kaithal into River Markanda or its tributaries.							

प्रेषक

कार्यकारी अभियंता,
पंचायती राज, अम्बाला।

सेवा में

उपायुक्त महोदय
अम्बाला

क्रमांक: पी0आर0डी0ए0/2024/ 1310

दिनांक: 26/2/2024

विषय:-

Proceeding of the meeting held on 09-02-2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB Panchkula regarding in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Officer Level..

सन्दर्भ :

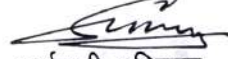
अधीक्षक अभियन्ता पंचायती राज अम्बाला के कार्यालय पत्र क्रमांक 249 दिनांक 19.2.2024 के निरन्तरता में।

उपरोक्त विषय बारे अधीक्षक अभियन्ता पंचायती राज अम्बाला की अध्यक्षता में चेयरमैन हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, पंचकूला द्वारा एक कमेटी बनाने का निर्णय पत्र क्रमांक एच0एस0सी0पी0/डब्ल्यू0सी0/9380-9394 दिनांक 13.02.2024 (प्रति सलंग्न) द्वारा जारी की गई कार्यवाही में लिया गया था। उस आदेश की अनुपालना में दिनांक 19.02.2024 को प्रातः 11:00 बजे में निम्नहस्ताक्षरकर्ता की अध्यक्षता में माननीय एन0जी0टी0 न्यायालय के आदेशो की अनुपालना हेतु गांव काला आम्ब हिमाचल की औद्योगिक क्षेत्र व काला आम्ब हरियाणा की अवैध बनी कालोनियो के गंदे पानी को मारकण्डा नदी में डालने से रोकने व इसके समाधान के लिये मौका निरीक्षण किया गया, जिसमें अधोहस्ताक्षरी व श्री अंकुश सहगल, उपमण्डल अभियन्ता जन स्वास्थ्य अभियान्त्रिकि विभाग अम्बाला, श्री नितिश चन्देल, उपमण्डल अभियन्ता, सिंचाई विभाग, अम्बाला, श्री सुखराम, उपमण्डल अभियन्ता हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, अम्बाला, श्री प्रवीन कुमार सरपंच पति ग्राम पंचायत काला आम्ब, श्री जसबीर सिंह सरपंच हमीदपुर, श्री बलजीत सिंह सरपंच डेरा, श्री शिव चरण, खनन विभाग, अम्बाला, श्री प्रियाव्रत पटवारी, खण्ड नारायणगढ़ मौका पर हाजिर हुए। गांव काला आम्ब में अवैध कालोनी का गंदा पानी मारकण्डा नदी में गिरता है जिसके आस पास कोई तालाब नहीं है जिसमें 3 पोण्ड सिस्टम लगाया जा सके। उक्त गंदे पानी के लिये ट्रीटमैन्ट एस0टी0पी0 ही लगाया जा सकता है। जिसके लिये गांव पंचायत डेरा खण्ड नारायणगढ़ में एस0टी0पी0 लगाने हेतु पंचायत भूमि लगभग एक किलोमीटर दूर उपलब्ध है। काला आम्ब में पंचायती भूमि नहीं है परन्तु सरपंच ग्राम पंचायत डेरा द्वारा बताया गया कि उसके पास पंचायती भूमि है जिसके लिये ग्राम पंचायत एस0टी0पी0 लगाने हेतु एक एकड भूमि देने के लिये सहमत थी। जो कि एस0टी0पी0 के लिये जगह उपयुक्त थी। जिसकी रिपोर्ट अधीक्षक अभियन्ता पंचायती राज अम्बाला के पत्र क्रमांक 249 दिनांक 19.2.24 द्वारा आपकी सेवा में भेज दी गई थी। परन्तु अब ग्राम पंचायत डेरा ने एस0टी0पी0 लगाने हेतु एक एकड भूमि देने से मना कर दिया है।

ग्राम पंचायत हमीदपुर ने अपने प्रस्ताव न0 1 दिनांक 22.2.2024 द्वारा प्रस्ताव पारित किया गया है कि वह एस0टी0पी0 लगाने हेतु एक एकड भूमि देने के लिये राजी है। इस समय काला आम्ब से नया हाईवे बनाने का कार्य भी प्रगति पर है। उक्त गंदे पानी को मारकण्डा नदी में जाने से पहले रोकने के लिये जन स्वास्थ्य विभाग के माध्यम से एस0टी0पी0 ट्रीटमेंट कर दिया जायेगा।

रिपोर्ट आपकी सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

सलगन : ग्राम पंचायत हमीदपुर प्रस्ताव



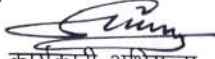
कार्यकारी अभियन्ता
पंचायती राज, अम्बाला।

क्रमांक: पी0आर0डी0ए0/2024/ 1311-16

दिनांक: 26/2/2024

उपरोक्त की प्रति निम्नलिखित को सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित है :-

1. चेयरमैन, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, सैक्टर 6, पंचकूला ।
2. वरिष्ठ पर्यावरण अभियन्ता, पंचकूला, (मुख्यालय)।
3. अधीक्षक अभियन्ता, पंचायती राज लोक निर्माण परिमण्डल अम्बाला
4. कार्यकारी अभियन्ता, सिंचाई विभाग, अम्बाला ।
5. कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग अम्बाला को भूमि की **feasibility** रिपोर्ट व **समयबद्ध एक्शन प्लान** देने बारे लिखा जाता है क्योंकि सरकार के निर्देशानुसार एस0टी0पी0 का निर्माण जन स्वास्थ्य विभाग द्वारा करवाया जाना है ।
6. क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, अम्बाला ।



कार्यकारी अभियन्ता
पंचायती राज, अम्बाला।

कार्यालय ग्राम पंचायत हमीदपुर
खंड - नारायणगढ़(अम्बाला)

प्रस्ताव संख्या. - I

मामा

दिनांक ...२२/२/२५.....

जो भी बंशुका में रहने के लिए है, वो लोग ही वो लोग
हैं जो STP में जाया जाये है। यहाँ रहने वाले जो वो लोग
हैं जो वो लोग के लिए है, वो लोग के लिए है जो वो लोग के लिए है
इसलिए मैं जो प्रस्ताव STP को जो सुविधा देना जो वो लोग के लिए है
जो वो लोग के लिए है, वो लोग के लिए है जो वो लोग के लिए है
इसलिए मैं

क्र.	नाम	पता	सं.
१.	श्री श्री श्री श्री	हमस	अम्बाला
२.	श्री श्री श्री श्री	हमस	"
३.	श्री श्री श्री श्री	"	"
४.	श्री श्री श्री श्री	"	"
५.	श्री श्री श्री श्री	"	"
६.	श्री श्री श्री श्री	"	"

मामा प्रस्ताव प्रमाणित करने के लिए सचिव को देना है।

ग्राम पंचायत हमीदपुर
खंड-नारायणगढ़(अम्बाला)

From

Executive Engineer
Panchayati Raj
Kurukshetra.

To,

The Chairman,
Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula
Email: hspcbwatercell@gmail.com

Memo No. PRK/2024/

778

Dated : 22/2/2024

Subject:-

Status of discharge of untreated domestic sewage or industrial effluent in to River Markanda or its tributaries in Districts Panchkula, Ambala, Kurukshetra and Kaithal of Haryana

In this context, in continuation of the Deputy Commissioner, Kurukshetra office memo no. PRK/2024/709 dated 20.02.2024, kindly find enclosed herewith detail report with respect to 11 no points detected in this district wherefrom the waste water is either discharging or not discharging into river Markanda. In this report proposal alongwith target date has also been indicated against each point where problem of flowing waste water into river Markanda exists.

This is for further necessary action please.

DA

As above

Executive Engineer
Panchayati Raj
Kurukshetra

Endst. No. PRK/2024/

779-87

Dated

22/2/2024

A copy alongwith above mentioned information is forwarded to :-

1. The Chief Engineer, Panchayati Raj, Public Works, Haryana, Chandigarh.
2. The Superintending Engineer, Panchayati Raj, PW Circle, Ambala.
3. The Senior Environment Engineer (HQ), Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. The Executive Engineer, Public Health Engineering Department, Kurukshetra.
5. The Regional Officer, Haryana State Pollution Control Board, Kurukshetra.
6. The Executive Engineer, Irrigation and Water Services Division, Kurukshetra.
7. The District Development & Panchayat Officer, Kurukshetra.
8. The Sarpanch, Gram Panchayat, Jhansa, Block Ismailabad (KKR).
9. PA to worthy Deputy Commissioner.

for kind information and necessary action please.

DA

As above

Executive Engineer
Panchayati Raj
Kurukshetra

Status of discharge of untreated domestic sewage or Industrial effluent in to River Markanda or its tributaries in Districts Panchkula, Ambala, Kurukshetra and Kaithal of Haryana									
Sr. No.	Name of drain/Nallah carrying untreated effluent	Location of drain/Nallah With GPS coordinates		Starting point of drain/Nallah/Rivulets	Discharge and Final merging into River/Drain	Source of generation of untreated effluent	Department having Jurisdiction	Remarks	
		Latitude	Longitude						
1	Nallah of Abadi Village Kalsana	30.155888	76.820605	Village Kalsana	Markanda River	Domestic Effluent	Rural Development Department, Hry		Digging of new pond is in progress in MGNREGA Scheme. Final disposal of waste water will be diverted into pond after completion of digging work of pond. Tentative date for work Completion is 30.06.2024. The proposed digging work of pond shall be done by 30.06.2024
2	Nallah of Abadi Village Malikpur	30.161045	76.837963	Village Malikpur	Markanda River	Domestic Effluent	Rural Development Department, Hry		Village Malikpur is situated at the bank of Markanda River. There is a small pond of size 50'x20' available. Laying of pipe line of 20-25 acre is the only solution for stopping of waste water. The pipeline for over flowing water will be laid in the nearby field for irrigation purpose. The panchayat land of size 100'x30' is available near inlet point of waste water into Markanda River. Collection tank will be dug at this available land and water will be used for irrigation purpose. The proposed construction of collection tank shall be done by 31.08.2024
3	Nallah of Abadi Village Kathwa	30.131357	76.797501	Village Kathwa	Markanda River	Domestic Effluent	Rural Development Department, Hry		No regular waste water flow into Markanda River. Only due to overflow of pond and during rainy season water of this point is discharge into river Markanda. There is another small pond in village. The pipeline will be laid for overflowing water from main pond the small pond and capacity of this overflowing pond will also be increased by digging, disibing. The overflowing water will also be stopped so as to prevent discharging of its water into river Markanda. The proposed digging as well as desilting shall be done by 31.08.2024.
4	Nallah of Abadi Village Tangor	30.128017	76.755516	Village Tangor	Markanda River	Domestic Effluent	Rural Development Department, Hry		No waste water is discharged into Markanda River from this point regularly. Only due to overflow of pond and during rainy season water is discharged into it. The river Markanda is situated at a distance of 1 to 1.5 km from the village pond and overflow waste water of the pond is discharged into river Markanda through a katcha Mala. Most of the water is absorbed by soil of this katcha Nala and remaining water is used for irrigation purpose by farmers. No waste water is discharged into river Markanda at present. Overflow water of this pond will also be stopped by laying of pipeline for irrigation purpose in 15-20 fields and increasing capacity of pond by digging or desilting. The proposed laying of pipeline as well as digging/desilting of pond shall be done by 30.09.2024

5	Mallah of Abadi Village Jhansa	30.118145	76.740341	Village Jhansa	Markanda River	Domestic Effluent	Rural Development Department, Hry	In compliance with proceedings of the meeting held on 09.02.2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB, Panichkula regarding in the matter of C.A No. 515/2022 titled as Dharamvir V/s State of Haryana and Anr and the interventions Required at Head Office Level vide memo no HSPCB/MC/9380-9394 dt 13.02.2024, a committee headed by SE(PR) Ambala in association with the R.O, HSPCB, Kurukshetra, XEN (PR) Kurukshetra, SDE, PHED, Kurukshetra, SDE, I & WSD, KKR, Kurukshetra, BD&PO, Ismailabad and the Sarpanch, GP Jhansa visited the site of village Jhansa on 19.02.2024. The committee observed that there is no land with GP Jhansa for Pond to divert the effluents of this point and recommended that STP (Sewage Treatment Plant) be installed through Public-Health Engineering Department. The Gram Panchayat, Jhansa as per its resolution no.01 dated 29.01.2024 is willing to provide 8 Kanal land for STP. Copy of proceeding of the committee dated 19.02.2024 forwarded by the SE,PR, PW Circle Ambala to the DC Kurukshetra vide their office memo no. PRCA/2024/206 dated 19.02.2024 ku along with GP resolution dated 29.01.2024 is enclosed.
6	Nallah of Abadi Village Mohmadshah	30.100257	76.708195	Village Mohmadshah	Markanda River	Domestic Effluent	Rural Development Department, Hry	No waste water of village is discharged into Markanda River.
7	Pipeline from Jalibera Village RD 0 to 2000 in length 2000	30.075226	76.669785	Village Jalibera	Markanda River	Domestic Effluent	Rural Development Department, Hry	The waste water of the village is discharge into pond. Only in rainy season of due to flood the water flows into River Markanda.
8	Ismailabad Drain in a length of 41830 ft	30.066823	76.629982	Ismailabad	Markanda River	Domestic Effluent	Rural Development Department, Hry	This drain falls into the purview of Municipal Council, Ismailabad.
9	Jakhwala Drain from RD 0 to 14000 in length 14000	30.075184	76.545588	Village Jakhwala	Markanda River	Domestic Effluent	Rural Development Department, Hry	No waste water of this point is discharged into Markanda River..
10	Pump House at RD 62500	30.065137	76.497222	Village Karah Sahib	Markanda River	Rainy water with domestic effluent	Rural Development Department, Hry	No waste water of this point is discharged into Markanda River..
11	Karah Drain RD 0 to 5800 in length 5800	30.056665	76.481208	Village Karah Sahib	Markanda River	Domestic Effluent	Rural Development Department, Hry	No waste water of this point is discharged into Markanda River..

Executive Engineer
Panchayat Raj, Kurukshetra

From

The Superintending Engineer,
Panchayati Raj Public work Circle,
Ambala

To

The Deputy Commissioner,
Kurukshetra.

Memo No. PRCA-2024/ 256

Dated : 19.02.2024

Sub:-

Proceeding of the meeting held on 09-02-2024 at 11:00 AM under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, Haryana State Pollution Control Board at HSPCB Panchkula regarding in the matter of O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr and the interventions required at Head Officer Level.


Ref:-

Memo No. HSPCB/WC/9380-9394 Dated 13.02.2024 from the Chairman Haryana State Pollution Control Board (Copy enclosed).

As per direction of the Chairman HSPCB, Panchkula vide referred above proceedings of meeting held on 09.02.2024, site was visited at Kala Amb (Ambala) on 19.02.2024 under the Chairmanship of undersigned, Executive Engineer (PR), SDO PHED, SDO Irrigation, SC B HSPCB, Patwari of BDPO Office & representatives of Sarpanch Gram Panchayats were available during site visit.

The recommendations of the committee are enclosed herewith for information and further necessary action to forward to the Chairman HSPCB, Panchkula please .

Encl: As above



Superintending Engineer,
Panchayati Raj Public work Circle,
Ambala

Endst. No. PRCA-2024/ 257 - 63

Dated 19.02.2024

A copy of the above is forwarded to the following for information & necessary action:-


1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. Sr. Environment Engineer (HQ), Panchkula.
3. Executive Engineer, PR, Kurukshetra.
4. District Development & Panchayat Officer, Kurukshetra.
5. Executive Engineer, Irrigation Department, Kurukshetra.
6. Executive Engineer, PHED, Kurukshetra to give feasibility report and timebound action plan to construct STP because as per Govt. decision STP will be constructed by PHED department.
7. Regional Officer, HSPCB, Kurukshetra.

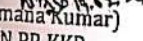

Superintending Engineer,
Panchayati Raj Public Works circle,
Ambala


Proceeding Regarding visit of Nala of Abadi w.r.t. flow of water into River Markanda village Jhansa Block Ismailabad Distt. Kurukshetra on 19-02-2024 at 3:00 PM under the Chairmanship of Sh. Ashok Kumar Sheokand, Superintending Engineer, Panchayati Raj, PW Circle, Ambala

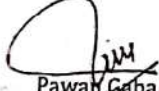
The Nala of Abadi village Jhansa Block Ismailabad, Distt. Kurukshetra carrying untreated effluent into River Markanda had been visited on 19-2-2024 at 3.00 PM under the Chairmanship of Sh. Ashok Kumar Sheokand, Superintending Engineer, Panchayati Raj, PW Circle, Ambala accompanied with Sh. Ankit Punia, Block Development & Panchayat Officer, Ismailabad, Sh. Gurvinder Singh, Executive Engineer, Irrigation & Water Services Division, Kurukshetra, Sh. Surender Mohan Chhabra, Sub Divisional Engineer, Public Health Engineering Deptt. Kurukshetra, Sh. Amana Kumar, Executive Engineer, Panchayati Raj, Kurukshetra, ^{Nitin Mehta} Sh. Ajay Singh, Regional Officer-cum-Nodal Officer, Haryana State Pollution Control Board, ^{KKR} Ambala and Sh. Pawan Gaba, Sarpanch, Gram Panchayat Jhansa.

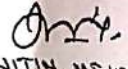
On visiting the said point it has been observed that there is no land with the Gram Panchayat for Pond to divert the effluents of this point. Rather, the Gram Panchayat is willing to provide 1 acre land for establishing Sewage Treatment Plant for diverting the effluents of this point. STP is only the solution for this purpose which can be installed by the Public Health Engineering Deptt. *but new village on Kurukshetra road has been identified for further necessary action.*



(Surender Mohan Chhabra)
SDE, PHED, KKR

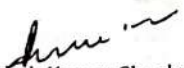

(Amana Kumar)
XEN PR KKR


(Ankit Punia)
BD&PO, Ismailabad


Pawan Gaba
Sarpanch, GP Jhansa


NITIN MEHTA
(Ajay Singh)
RO-cum-Nodal Officer
HSPCB, Ambala - KKR


Raghil Saini
(Gurvinder Singh)
XEN INWSD, KKR


Ashok Kumar Sheokand
SE PR PW Circle, Ambala

Ismailabad, Panchayati Raj, Kurukshetra

**ग्राम पंचायत झांसा, खण्ड इस्माईलाबाद
जिला कुरुक्षेत्र (हरियाणा) - 136130**

प्रस्ताव 01

दिनांक 29-1-24

यह है कि वरुण के सामग्री नगरपालिका प्रदायक तथा कि गांव
झांसा में गंदे पानी को साफ करने के लिए STP (Sewage Treatment
Plant) लगाया जाना है। इसके लिए शासनालय मुझे प्रस्ताव
नम्बर 250 से से 8-0 मुझे देने वाले विषय में- यह पत्र
पंचायत ने विषय विवरण के साथ हीक माफते इस प्रस्ताव
दिया कि ग्राम पंचायत झांसा की शासनालय मुझे प्रस्ताव
नम्बर 250 से से 8-0 मुझे STP के लिए दीजानी
पास व नवीकार है। नगर प्रदायक लिमिटेड B.D.P.O. ~~का~~
ई-0 वाड की संवाग (पत्राचार) कार्यवाही हेतु किया जाना स्वीकार है।

- 1) श्री पवन कुमार, नगरपालिका 2) हरजीत, पंच 3) सुखमीत, पंच
- 20 सिंकेली - 20 सिंकेली - 20 सिंकेली
- 4) सुष्मा, पंच 5) नजमी, पंच 6) नमो, पंच 7) नमो, पंच
- 20 सिंकेली - 20 सिंकेली - 20 सिंकेली - 20 सिंकेली
- 8) शालू, पंच 9) सांजय, पंच 10) प्रियंका, पंच 11) सुखमीत, पंच
- 20 सिंकेली - 20 सिंकेली - 20 सिंकेली - 20 सिंकेली

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STATUS REPORT IN O.A. NO. 515 OF 2023 TITLED DHARAMVIR V/S STATE OF HARYANA & OTHERS. PENDING BEFORE HON'BLE NATIONAL GREEN TRIBUNAL AS ON 29/02/2024.

1. Providing Sewerage System for Kala Amb and Moginand Area: - Laying of sewerage network and primary treatment plant.

Sewer network: - The total sewer network proposed is 21645 mtr. against which 20500 mtr. sewer network was laid and 1145 mtr is balance. Hence, Sewer network of this scheme was going on war footing level and was nearing completion until advent of monsoon season when intense rainfall in the month of June-July, 2023 causes substantial rain damages and pushed the progress of scheme backward. The main sewer trunk line along Markanda (from Moginand Side) and that from Dhakanwala has suffered major damages. The sewer lines along supporting pillars of trunk sewer line along Markanda have been damaged at several points. The trunk sewer line from Dhakanwala of 1642 mtr. length is completely damaged. But, due to none allocated any funds during current financial year i.e. 2023-24, the balance sewer network and damaged sewer line has not been completed. These works need time for completion which will completed by June, 2024 subject to availability of funds.

House Sewer Connection: - In this regard, it is intimated that after wide publication and Organized Awareness camp 53 Nos. Application has been received for approval and the same will be approved after functioning of scheme.

Proposed time line to function the scheme: - June, 2024 subject to availability of funds.

Budget required for completing the balance and damaged work: - Rs. 8.50 Crore (including for restoration of rain damages). These funds have already been demanded by this office vide letter No. 4198 dated 26/06/2023, No. 10979 dated 21/10/2023 and No. 15236 dated 20/01/2024.

2. Providing sewerage system for Trilokpur, Kheri and Johron area: - Laying of sewerage network and setting up of sewerage treatment plant (1.5MLD).

Sewer Network: - The total sewer network proposed is 8500 mtr. against which 7900 mtr. sewer network was laid and 600 mtr. is balance. The tender of balance sewer network yet to be called subject to availability of funds.

Sewage Treatment Plant: - This work is completed in all respect.

STP can be made functional by taking sewage from Trilokpur Temple Complex. But main trunk sewer line at Bridge neat STP got damaged during flood in nallah caused by intense rainfall in the month of June-July, 2023 which is being restored. The damages due to intense rainfall also occurred at various points of sewer network. But, due to none allocated any funds during current financial year i.e. 2023-24, the balance sewer network and damaged work has not been completed. These works need time for completion which will completed by June, 2024 subject to availability of funds.

House Sewer Connection: - In this regard, it is intimated that after wide publication and Organized Awareness camp 28 Nos. Sewer connections have been approval till date.

Proposed time line to function the scheme: - June, 2024 subject to availability of funds.

Budget required for completing the balance and damages works: - Rs. 3.25 Crore (including for restoration of rain damages). These funds have already been demanded by this office vide letter No. 4198 dated 26/06/2023, No. 10979 dated 21/10/2023 and No. 15236 dated 20/01/2024.

3. Installation of Continuous Real Time Water Quality Monitoring Station at Markanda River.

This Real Time Water Quality Monitoring Station (RTWQMS) was successfully installed at Markanda River. But, during heavy rainfall in August, 2022, the same got completely damaged. The sensors were washed away making it completely defunct. Now to resume its functioning a estimate has been prepared amounting to Rs. 55.46 lakh only. and the same send to the Deputy Commissioner, Distt. Sirmour vide this office letter No. 16785 dated 29/02/2024 and Superintending Engineer, Jal Shakti Circle Nahan vide this office letter No. 16787 dated 29/02/2024 for arranging necessary funds. It is also requested to shift the current site of RTWQMS to a secured site where continuous un interrupted flow is available so that is may not get affected by adverse effect of heavy rainfall as well as by meandering nature of river as wells. Accordingly DNTI for re-installation of Real Time Water Quality Monitoring Station (RTWQMS) has been prepared and tender will be called shortly. The work will be executed subject to availability of funds.

Budget required for re-installation of (RTWQMS): - Rs. 55.46 Lakh


Executive Engineer,
Jal Shakti Division Nahan



**H.P. STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III
NEW SHIMLA-171009**



OFFICE ORDER

In pursuance to the notification of Ministry of Environment, Forests & Climate Change, Govt. of India vide S.O.- 4 (E) dated 1.01.2016, the Himachal Pradesh State Pollution Control Board, Shimla hereby prescribe following inlet quality standards for Common Effluent Treatment Plant (CETP) to be established by M/s Kala Amb Development Company, Village Johron Trilokpur Road, Kala Amb, Tehsil Nahan, Distt. Sirmour (HP) of 5 MLD capacity based on the design parameters submitted by the operator of CETP:

1. Inlet effluent quality standards for CETP Kala Amb shall be as given below:

Serial No.	Name of the Parameter	Standards (in mg/l)
1.	Total Suspended Solids (TSS)	500 mg/l
2.	Chemical Oxygen Demand (COD)	1500 mg/l
3.	Biological Oxygen Demand (BOD)	500 mg/l
4.	Oil & Grease	30 mg/l
5.	Fixed Dissolved Solids (FDS)	3000 mg/l
6.	PH	6.5 - 9.0

2. In compliance to Hon'ble NGT order in matter of Parayavaran Suraksha Samiti Vs Union of India (OA No. 593 of 2017), all the member units are required to pre-treat their waste water/effluent by providing Primary Effluent Treatment plant before discharging to common conveyance system of CETP for final disposal and shall comply with the above inlet quality standards.
3. For all other parameters for which CETP has not been designed for the treatment but are applicable on the constituent units, industry specific standards as prescribed under EP Rules, 1986 shall be maintained and achieved by the individual constituent unit at their outlet.
4. The prescribed effluent inlet quality standards for CETP, Kala Amb are subject to any directions issued by the MoEF & CC, Govt. of India, CPCB and HPSPCB.
5. The treatment technology as proposed by the Project proponent shall conform to the norms as per the outlet discharge norms notified by MoEF & CC, Government of India vide dated 1-01-2016.
6. The prescribed effluent inlet quality standards for CETP, Kala Amb shall be subject to the final outcome of any litigation pending at any court of Law and ratification by the State Board.
7. Project proponent shall ensure that no member unit falls under the purview of EIA, 2006 or its amendments therein. If at any stage any member unit is found attracting the provision of the EIA, 2006, CETP Kala Amb shall have to obtain Environmental Clearance.
8. As far as possible it is recommended that the effluent from the industries be carried through proper conveyance system i.e. through pipeline instead of Tankers.

9. As presently in the first stage of treatment facility being provided by the CETP, Kala Amb is comprising of Physio-chemical treatment followed by Biological and Tertiary treatment and advance treatment facility proposed in the DPR shall be provided at later on stage, therefore no electroplating industries are allowed to send their effluent to CETP, Kala Amb until the treatment facility is provided by CETP, Kala Amb.
10. CETP and Member units shall be sole responsible for the compliance with regard to inlet quality Standards as prescribed by the State Board and treated effluent quality standard as prescribed by MoEF& CC Govt. of India vide its Notification dated 1.01.2016.
11. If at any stage CETP, Kala Amb is found non-complying to the treated effluent quality standards or shall be found affecting the river water quality of Markanda beyond the existing designated best use of class of water-B, action shall be initiated as per the provisions of law.

Approved at NN-136

Hon'ble Chairman

HP State Pollution Control Board, Shimla

Endst. No.PCB /CETP Kala Amb (982)/Consent Branch/2020-

12285-92
Dated: 02/12/21

Copy forwarded to the following for information and necessary action please:

1. The Addl. Chief Secretary (Env.,Sc. & Tech.) to the Government of H.P.
2. The Chairman, H.P. State Pollution Control Board, Shimla.
3. The Director, Department of Industries, Udyog Bhawan Shimla.
4. The Deputy Commissioner, District Sirmaur at Nahan.
5. The General Manager, District Industries Centre, Nahan.
6. The Regional Officer, HPSPCB, Paonta Sahib, Distt. Sirmaur, HP.
7. M/s Kala Amb Infrastructure Development Company, Kala Amb, Tehsil Nahan, Distt. Sirmaur HP.
8. The System Manager (IT) HPSPCB, Shimla to host on the website of State Board.

Apoorv Devgan (IAS)

Member Secretary

HP State Pollution Control Board, Shimla

No. Ind/SMR /Misc/2023-24 **579** 3552
 Office of the General Manager,
 Distt. Industries Centre, Nahan,
 District Sirmour H.P.
 Dated Nahan 01 February 2024
 March

To

The Regional Manager
 HPSPCB, Paonta Sahib,
 Distt Sirmaur HP

Subject: - Regarding reply on points on OA No 515 of 2022 pending before Hon'ble NGT.

Sir,

Kindly refer to your email dated 28.2.24 on the above cited subject. Point wise reply in respect of points pertaining to our office is as give below.

Sr. No	Points	Reply
1	Special Purpose Vehicle i.e. Kala Amb Infrastructure Development Company (KIDC) to ensure 100% collection and treatment of effluent of all member unit in CETP Kala Amb and shall adhere to discharge standards as per Sr. no. 55 of Schedule-I of The Environment (Protection) Rules, 1986.	The CETP has been operationalised with effect from 4 th December 2023. 55 No. Pharma Industries have been covered in 1 st phase. SPV KIDC have been informed to ensure 100% collection and treatment of effluent of all member unit in CETP Kala Amb and to adhere to discharge standards as per Sr. no. 55 of Schedule-I of The Environment (Protection) Rules, 1986.
2	Regular cleaning of industrial area drains of Kala Amb area of H.P. to be carried out by IADA to ensure no stagnation of water and HPPWD shall ensure proper cleaning of roadside drains of Kala Amb area of H.P. under their jurisdictional area.	The work of regular cleaning of drains and sewerage chamber is being looked after by Industrial Area Development Agencies Kala amb and Paonta Sahib from time to time. The Member Secretary SWCA Kala amb vide his letter dated 29.2.24 has intimated this office that cleaning of Sewerage chamber and drains in Industrial Area Johron kala amb has been done on dated 02.01.2024, 30.1.2024 and 02.01.2024 in which as expenditure of Rs 56300/- has been incurred. (Copy of letter enclosed)
3	Department of Industries shall identify and notify the non-hazardous waste management site for industrial units in Kala Amb area	The matter of identifying and notifying the non-hazardous waste management site for industrial units in Kala Amb area has been taken up with District Administration and the tentative site will be finalized before 31 st March 2024.

Encls: As above

Yours faithfully,

J. Dhoni
 General Manager,
 District Industries Centre,
 Nahan, Distt. Sirmaur, H.P.
 01702-222259

Endst No: as above
 Copy forwarded to

dated:

1. Worthy Deputy Commissioner, Distt Sirmaur HP for favour of kind information please.

General Manager, DIC Nahan

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Government of Himachal Pradesh,
"Department of Industries"
Office of the Member Secretary,
Single Window Clearance Agency,
Kala Amb, District Sirmour (H.P)
Email I.D.: mngadmnhm-hp@gov.in

No. Ind/SWCA/KA/IADA/3042

Dated:29.2.24

To

~~The General Manager,
DIC Nahan, Distt. Sirmour, H.P.~~

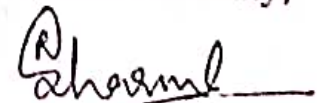
Subject: O.A. No. 515/2022 titled as Dharamvir V/s State of
Haryana & Ors. Pending before Hon'ble NGT.

Sir,

On the above cited subject, it is submitted that the drains and sewerage chamber in Industrial Area Johron, Kala Amb are cleaned from time to time by Industrial Area Development Agency. Recently, cleaning of sewerage chamber and drains has been done on 02.01.2024, 30.01.2024 and 02.02.2024 in which an expenditure of Rs 56300.00 has been incurred.

This is for your kind information please.

Yours faithfully,



(Rachit Sharma)
Member Secretary,
SWCA Kala Amb,
Distt. Sirmour, H.P.

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KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)

C/o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

Email : kidc.cetp@gmail.com

Ref. No. :- KIDC/-

To

Dated: 01.03.2024

The General Manager

District Industries Center, DIC

Nahan, District Sirmour, H.P.

Subject: Submission of monthly progress report of CETP Kala Amb.

Sir,

With reference to above, please find enclosed herewith progress report on CETP Kala Amb for the month of ending February 2024 on the prescribed format as under:

Status of compliance and operation of the CETPs

Town	No. of Industries	Industrial Discharge	Status of ETPs	Status of CETPs
Kala Amb	55 (Only pharma industries have been covered in 1 st Phase)	0.65 MLD Total Capacity 2.5 MLD	It pertains to HPPCB.	Construction work of CETP Kala Amb has been completed & UC Issued.

Since above project is based on MBBR technology which is a combined stream of Industrial Effluent and Municipal sewage in the ration of (0.80 MLD:1.70 MLD) i.e., Municipal effluent is two third of total effluent load so project cannot be run until municipal sewage is made available. Which is essential for bacteria/sludge formation.

The Progress report for the month of February shows the work done on the following aspects.

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)

C/o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

Email : kidc.cetp@gmail.com

Ref. No. :- KIDC/-

1. As advised in the District Level meeting, we have lifted about 15 Tankers of municipal sewage and mixed it with the industrial effluent already stored.
2. We have resumed lifting of effluent from our member industries to CETP Kala-Amb w.e.f. 04-12-2023. Till present time we have received approx 700 KL effluent (Waste water) from our member industry and 450 KL has been leave in outlet tank after treatment. We have presently engaged two water tankers duly fitted with GPS.
3. 50 M³ (60000 Pcs) MBBR Plastic media and 25 Qtl Cow Dung is being used for growth of Bacteria in MBBR Tank.
4. Aeration process is going on 24x7.
5. KIDC need fund per month Rs. 8.84 lakhs from Jal Shakati Vibhag for smooth functioning of CETP Kala Amb.

We will discharge water outside only when treated properly. KIDC has already finalized new contactor, he shall undertake Operation & Maintenance (O&M) of the aforementioned CETP for a period of one year to be effective from 01.04.2023 up to 31.03.2024.

Thanking you.

(C.S. Pushkarna)

Chairman, KIDC Kala Amb

Cc to

1. The Member Secretary, SWCA Kala Amb, Tehsil Nahan, District Sirmour HP.
2. The Regional Officer, HPSPCB Paonta Sahib, District Sirmour HP.



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 12340901/W-12116

23/04/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **19/04/2024** from **Atul Parmar , EE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **FINAL OUTLET INTO TREATED WATER TANK** of **KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY , Ogli, Nahan, Sirmour, Nahan** Distt. **Sirmaur, H.P. 173030** on dated **18/04/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **19/04/2024** to **23/04/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	BDL	mg/L	10	--
2	Ammonical Nitrogen	0.0	mg/L	50	Within Permissible Limit
3	Sulphide	BDL	mg/L	2	--
4	pH	7.95		6.0-9.0	Within Permissible Limit
5	TSS	6.0	mg/L	100	Within Permissible Limit
6	BOD	9.50	mg/L	30	Within Permissible Limit
7	Phenolic Compounds(as C ₆ H ₅ OH)	0.30	mg/L	1	Within Permissible Limit
8	Total Phosphate	3.60	mg/L	5	Within Permissible Limit
9	COD	108.0	mg/L	250	Within Permissible Limit
10	Arsenic	ND	mg/L	0.2	--
11	Hexavalent Chromium	BDL	mg/L	0.1	--
12	Mercury	ND	mg/L	0.01	--

13	Lead	0.07	mg/L	0.1	Within Permissible Limit
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The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB140**

Signed this on **23/04/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
Ogli, Nahan, Sirmour, Nahan,
Distt.Sirmaur, H.P.173030

Water Pollution Control in Kala Amb

Sr. No.	Name of the unit	Address	Category	Industry Type	Catchment Area	Daily Waste Water Generation (Kl.)	Mode of Treatment	Effluent Treatment System Details	Final Mode of Disposal	Compliance Status
1	Adwin Pharma.	Vill. Rampur Jattan, Kala Amb.	Orange	Pharmaceutical formulation	Jattan Wala	3	ETP of Capacity 4 KLD	ETP followed by Evaporator of capacity 150 liters/hr	ZLD	Complying
2	AGV Fenestration (P) Rd.	Vill. Johron, Kala Amb.	Red	Aluminium door window	Jattan Wala	0.5	ETP of Capacity 3 KLD	ETP	Gardening within plant premises	Complying
3	Alps Communications	Village Jattan Wala, Trilokpur Road, Kala Amb	Orange	Pharmaceutical formulation	Jattan Wala	2	ETP of Capacity 3 KLD	ETP followed by Evaporator of capacity 400 liters/hr	ZLD	Complying
4	Art N Glass, Unit-I	Village Johron, Kala Amb	Orange	Laminated and Toughened glass	Jattan Wala	1.5	ETP of Capacity 5 KLD, STP of capacity 15 KLD	ETP	Gardening within plant premises	Complying
5	Art-N-Glass unit II	Vill Johron, kala Amb	Orange	Laminated and Toughened glass	Jattan Wala	1.5	ETP of Capacity 5 KLD	ETP	Gardening within plant premises	Complying
6	Axsys Solutions	Village Johron, Kala Amb	Red	Surface Metal Treatment	Jattan Wala	1.5	ETP of Capacity 4 KLD	ETP	Gardening within plant premises	Complying
7	Blue star Ltd, Unit-II	Village Manthapal, Kala Amb	Green	AC Assembly only	Jattan Wala	8	2 Nos of STPs of Capacity 15 KLD each	STP	Gardening within plant premises	Complying
8	BROP	Village Ogli, Trilokpur Road, Kala Amb	Orange	Disinfectants & Ointments	Jattan Wala	0.8	ETP of capacity 1.5 KLD	ETP followed by Evaporator of capacity 500 liters/hr	ZLD	Complying
9	C S Zircon Product.	Village Rampur Jattan, Trilokpur Road, Kala Amb.	Red	Zircon Products	Jattan Wala	20	ETP of Capacity 30 KLD	ETP	Reused in Process	Complying
10	Geeta Industries	Vill. Ogli, Trilokpur Road, Kala Amb.	Red	Industry involving metal treatment or process	Jattan Wala	3	ETP of Capacity 4 KLD	ETP followed by RO of capacity 500 liters/hr	Reused in Process	Complying
11	Gold Plus Himachal Safety Glass.	Village Johron, Kala Amb	Orange	Laminated/Toughened Glass (Cutting and Heat Treatment only)	Jattan Wala	1	ETP of Capacity 2 KLD	ETP	Gardening within plant premises	Complying
12	MMG Healthcare.	Vill. Johron Kala Amb.	Orange	Pharmaceutical formulation	Jattan Wala	2	ETP of Capacity 12 KLD	ETP	Reused in Process	Complying
13	Oscar Remedies	Vill. Johron Kala Amb.	Orange	Pharmaceutical formulation	Jattan Wala	1.5	ETP of Capacity 4.5 KLD	ETP	Reused in Process	1st Show Cause notice Issued
14	Ovation Remedies.	Village Johron, Kala Amb.	Orange	Pharmaceutical formulation	Jattan Wala	1	ETP of Capacity 5 KLD	ETP	Reused in Process	1st Show Cause notice Issued
15	Pidilite Industries (Unit-III)	Rampur Jattan, Kala Amb	Orange	Adhesive Monomer Based products	Jattan Wala	35	ETP cum STP of Capacity 50 KLD	RO System, MBR of capacity 24 KLD, ATFD of capacity 100 kg per hour	ZLD	Complying
16	Pidilite Industry Ltd., (Unit-II)	Johron, Kala Amb, Distt. Sirmour.	Orange	Synthetic resins	Jattan Wala	44	ETP cum STP of Capacity 75 KLD	ETP cum STP	Gardening within plant premises	Complying
17	Rich Gravsis Pvt. Ltd	Village Manthapal, Kala Amb	Orange	Non - Dairy Whip Cream	Jattan Wala	80	ETP cum STP of Capacity 150 KLD	ETP cum STP	Gardening/irrigation on nearby land acquired by unit	Complying
18	Ruchira Paper Mills Ltd. (Writing Paper Unit)	Trilokpur Road Kala Amb.	Red	Pulp and Paper	Jattan Wala	4000	ETP cum STP of Capacity 11000 KLD			Complying
19	Ruchira Paper Mills Ltd. (Kraft Paper Unit)	Kala Amb, Distt. Sirmour HP.	Red	Pulp and Paper	Jattan Wala		ETP cum STP		Discharge in drain	Complying

Water Polluting Industries in Kala Amb

Sr. No.	Name of the unit	Address	Category	Industry Type	Catchment Area	Daily Waste Water Generation (KL)	Mode of Treatment	Effluent Treatment System Details	Final Mode of Disposal	Compliance Status
20	Saboo Cylinder	Ind Area Kala Amb	Orange	LPG Cylinders	Jattan Wala	7	ETP of Capacity 10 KLD, STP of capacity 35 KLD	ETP, STP	Reused in Process and gardening	Complying
21	Sagar Katha Factory	Trilokpur Road Kala Amb	Orange	Kath Manufacturing	Jattan Wala	10	ETP of Capacity 12 KLD	ETP	Reused in Process	Complying
22	Sarv Biolab (P) Ltd	Village Rampur Jattan, Trilokpur Road, Kala Amb	Orange	Herbal Extraction	Jattan Wala	37	ETP of Capacity 50 KLD	Dual Stage RO, Evaporator	ZLD	Complying
23	SBS Biotech. Unit -I	Vill Rampur Jattan, Nahana Road, Kala Amb	Orange	Pharmaceutical formulation	Moginand	0.5	ETP of Capacity 5 KLD	ETP	Gardening within plant premises	Complying
24	Sheela Foam	Nahana Road, Kala Amb	Green	Mattresses	Jattan Wala	13	STP of Capacity 25 KLD	STP	Gardening within plant premises	Complying
25	Shree Krishna Steelage (P) Ltd	Trilokpur Road Kala Amb	Red	Surface Metal Treatment	Jattan Wala	3.5	ETP of Capacity 5 KLD	ETP	Reused/Recycle	Complying
26	Siddhi Vinayak Industries	Village Johron, Kala Amb	Orange	Pharmaceutical formulation	Jattan Wala	1	ETP of capacity 5 KLD	Evaporator after ETP		Complying
27	SNS Corporation Unit-II	Village Rampur Jattan, Nahana Road, Kala Amb	Red	Galvanization process	Moginand	2	ETP of Capacity 4 KLD	RO of capacity 100 liters per hour	Reused in Process	Complying
28	Systole Remedies	Vill Oglu, Trilokpur Road, Kala Amb	Orange	Pharmaceutical formulation	Oglu	2	ETP of Capacity 15 KLD	ETP	Gardening within plant premises	1st Show Cause notice Issued
29	Vinay Packaging (Athens Lab)	Vill. Rampurjattan, Nahana Road, Kala Amb	Orange	Pharmaceutical formulation	Moginand	1.5	ETP of Capacity 10 KLD	ETP	Gardening within plant premises	Complying
30	Virgo Industries	Village Rampurjattan, Kala Amb	Red	Laminated Sheets and Boards	Jattan Wala	21	ETP cum STP of Capacity 60 KLD	ETP	Reused/Recycle	Complying
31	Accura Care Pharmaceuticals (P) Ltd	Vill Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	2	ETP of Capacity 10 KLD	ETP	RO System for Resued/recycle	1st Show Cause notice Issued
32	Blue Star Ltd, Unit-I	Village Moginand, Kala Amb	Green	Air Conditioner Assembly	Moginand	25	STP of Capacity 50 KLD	STP	Irrigation/Gardening within unit premises	Complying
33	Care Cosmetic	Vill. Moginand Kala Amb	Orange	Cosmetic Products	Moginand	0.2	ETP of Capacity 3 KLD	ETP	Gardening within plant premises	Complying
34	Elnova Pharma	Village Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	7	ETP of Capacity 15 KLD	ETP	Reused within unit for gardening and cleaning activities	Complying
35	Gnosis Pharma	Vill. Moginand Kala Amb	Orange	Pharmaceutical formulation	Moginand	8	ETP-cum-STP of Capacity 20 KLD	ETP cum STP	Reused within unit for gardening, cooling tower and toilet flushing	1st Show Cause notice Issued
36	Indkus biotech india	Village moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	5	ETP of Capacity 10 KLD	2 Nos Evaporator after ETP		Complying
37	Indo Rama Engineers	Village Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	3.5	ETP of Capacity 5 KLD	Evaporator after ETP		Complying
38	Integrated Lab	Moginand Kala Amb	Orange	Pharmaceutical formulation	Moginand	2.4	Common ETP of Capacity 3 KLD	ETP	Gardening within plant premises	Complying
39	Welcure Remedies	Moginand Kala Amb	Orange	Pharmaceutical formulation						
40	KAG Industries	Village Moginand, Kala Amb	Orange	Food and food processing	Moginand	ETP- 10 KLD STP- 2 KLD	ETP of Capacity 50 KLD STP of capacity 10 KLD	ETP and STP	Reused in Toilet Flushing, Gardening	Complying
41	Konark Enterprises	Vill. Moginand Kala Amb	Red	Street Light Manufacturing	Moginand	2	ETP of Capacity 5 KLD	ETP	Gardening within plant premises	Complying
42	Konark Fixtures	Village Moginand, Kala Amb	Red	Aluminum Die Casting manufacturing	Moginand	14	ETP cum STP of Capacity 25 KLD	ETP cum STP	Reused in gardening activities and colloung towers	Complying

Water Polluting Units in Kala Amb

Sr. No.	Name of the unit	Address	Category	Industry Type	Catchment Area	Daily Waste Water Generation (KL)	Mode of Treatment	Effluent Treatment System Details	Final Mode of Disposal	Compliance Status
43	Konark Herbal & Health Care	Village Moginand, Kala Amb	Orange	Herbal Extraction	Moginand	5.5	ETP cum STP of Capacity 30 KLD	ETP cum STP	Gardening within plant premises	Complying
44	Konark Products	village Moginand, Kala amb	Red	Street Light Manufacturing	Moginand	4.5	ETP cum STP of Capacity 5 KLD	ETP cum STP	Irrigation /gardening within unit premises	Complying
45	Medisys Biotech Private Limited	Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	1	ETP of Capacity 2 KLD	ETP	Gardening activities	Complying
46	Phoenix Udyog	Kala Amb, Distt Sirmour HP	Red	Sheet Metal Fabrication	Moginand	4.5	ETP of Capacity 10 KLD	ETP	Reused within plant in cooling towers	Complying
47	Pidilite Industry Ltd. (Unit -I)	Village Moginand, Kala Amb	Orange	Monomer Based Adhesive manufacturer	Moginand	5	STP of Capacity 15 KLD	STP	Reused within plant in gardening and toilet Flushing	Complying
48	Sozin Flora Pharma (AMN Lifescience)	Village Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	12	ETP cum STP of Capacity 14 KLD	ETP cum STP	Gardening within plant premises	Complying
49	Sunvet Pharma Private Limited	Village Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	2	ETP of Capacity 5 KLD	ETP	Used for irrigation /gardening activities within unit premises	Complying
50	Indo Phyto Chem	Mauza Rampur Jattan, Nahar Road, Kala Amb	Orange	Herbal Extraction	Moginand	0.7	ETP of capacity 10 KLD	Evaporator after ETP		Complying
51	Biologic Inc.	Vill Ogh, Suketi Road, Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	1	Evaporator	Evaporator		Complying
52	Insight Soft Labz	Suketi Road Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	2	ETP of Capacity 4 KLD	Evaporator after ETP		Complying
53	Protech Telelinks	Suketi Road Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	1	ETP of Capacity 5 KLD	ETP	Used for irrigation activities within unit premises	Complying
54	Shivam Enterprises	Suketi Road Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	2.5	ETP of Capacity 10 KLD	ETP		Complying
55	Symboisis Pharmaceuticals	Suketi Road, Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	9	ETP cum STP of Capacity 20 KLD	ETP cum STP	Used for gardening and disosed through CETP	Complying
56	Candour Pharmaceuticals	Suketi Road, Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	1	ETP of Capacity 5 KLD	Evaporator after ETP	Reused in gardening activities	Complying
57	Algen Healthcare	Sadhora Road, Kala Amb (Near SPT Industries)	Orange	Pharmaceutical formulation	Sadhora Road	2	ETP of capacity 12 KLD followed by Evaporator	Evaporator after ETP		Complying
58	Aqua Parental	Village Khari, Sadhora Road, Kala Amb	Orange	Pharmaceutical formulation	Sadhora Road	6	ETP of Capacity 20 KLD	ETP	Irrigation within unit premises	Complying
59	Himachal Polyolefins	Village Khari, Sadhora Road, Kala Amb	Orange	Lime manufacturing	Sadhora Road	30	ETP of Capacity 40 KLD	ETP	Reused in slaker, slaking process	Complying
60	Orison Pharma International	Vill Ogh, Sadhora Road, Kala Amb	Orange	Pharmaceutical formulation	Sadhora Road	1	ETP of Capacity 5 KLD	ETP	Reused within plant for irrigation activities	Complying
61	Primus Pharmaceutical	Village Kheri, Sadhora Road, Kala Amb	Orange	Pharmaceutical formulation	Sadhora Road	1.5	ETP of Capacity 3 KLD	ETP	Reused in cooling towers and gardening activities	1st Show Cause notice Issued
62	SPT Industries	Village Ogh, Sadhora Road, Kala Amb	Orange	Alumunnum profile manufacturer	Sadhora Road	1	ETP of Capacity 2 KLD	ETP	Gardening activities	Complying
63	UB Bisucris Pvt Ltd	Village Khari, Sadhora road, Kala Amb	Orange	Bakery and confectionery	Sadhora Road	ETP- 8 KLD STP- 7 KLD	ETP of Capacity 10 KLD STP of capacity 10 KLD	ETP and STP	Reused within plant for gardning activities	Complying
64	JMM Laboratories	Sadhora Road Kala Amb	Orange	Pharmaceutical formulation	Sadhora Road	4	ETP of Capacity 8 KLD	ETP	Reused within plant for irrigation activities	Complying

Water Pollution in Kala Amb

Sr. No.	Name of the unit	Address	Category	Industry Type	Catchment Area	Daily Waste Water Generation (KL)	Mode of Treatment	Effluent Treatment System Details	Final Mode of Disposal	Compliance Status
65	Digital Vision	Village Ogli, Kala Amb	Orange	Pharmaceutical formulation	Ogli	1.2	ETP of Capacity 2.5 KLD	ETP	Reused in gardening activities	Complying
66	Helpzyn Pharma	Nahan Road, Kala Amb	Orange	Pharmaceutical formulation	Ogli	2	ETP of capacity 5 KLD	Evaporator after ETP		Complying
67	Myron Industries	Village Ogli, Nahan Road, Kala Amb	Red	Electric Ceiling Fan's Manufacturer	Ogli	0.5	ETP of Capacity 1 KLD	ETP	Recycle/Reuse	Complying
68	Progressive Industries	Village Ogli, Nahan Road, Kala Amb	Orange	LPG Cylinders	Ogli	2	ETP of Capacity 7 KLD	ETP	Gardening activities within unit	Complying
69	Vashishat Chemical	Nahan Road Kala Amb	Orange	Lime manufacturing	Ogli	42	ETP of Capacity 50 KLD	ETP	Recycled	Complying
70	Events Corporation, Unit-II	Village Ogli, Nahan Road, Kala Amb	Orange	Pharmaceutical formulation	Ogli	2	ETP of capacity 4 KLD	ETP	Gardening activities within unit	Unit Closed
71	Bimal Industries unit-II	IA kala amb	Red	Aluminum Milk Cans and Water Coolers	Khairi	2.8	ETP of Capacity 5 KLD	Evaporator after ETP		Complying
72	GMT Machine Tools	Village Johron, Kala Amb	Orange	Pharmaceutical formulation	Khairi	3	ETP of Capacity 5 KLD	ETP	Reused with unit for irrigation activities	Complying
73	Grampus Laboratories.	Vill Johoron, Kala Amb.	Orange	Pharmaceutical formulation	Khairi	4	ETP of Capacity 10 KLD	ETP	Used for gardening activities	Complying
74	Him Sagar Laboratories.	Village Kheri, Trilokpur Road, Kala Amb	Orange	Pharmaceutical formulation	Khairi	1	ETP of Capacity 2 KLD	Evaporator after ETP		Complying
75	JHS Svendgard Laboratories Ltd.	Village Kheri, Trilokpur Road, Kala Amb.	Orange	Mouthwash, toothpaste and teeth whitening gel	Khairi	3	ETP of Capacity 50 KLD STP of capacity 10 KLD	ETP and STP	Reused within plant for gardening activities	Complying
76	MBC Industries	Kala Amb	Orange	Pharmaceutical formulation	Khairi	1.5	ETP of Capacity 5 KLD	ETP	Gardening activities	1st Show Cause notice Issued
77	MK Auto Clutch Co	Village Kheri, Kala Amb	Red	Auto Parts	Khairi	1	ETP of Capacity 2 KLD	ETP	Gardening activities and cooling tower	Complying
78	Pashupati Spinning & Weaving Mills.	Village Kheri, Trilokpur Road, Kala Amb	Red	Polyster Yarn manufacturing	Khairi	ETP-180 STP- 10	ETP of Capacity 200 KLD STP- 20 KLD	ETP and STP	Gardening activities with unit premises	Complying
79	Pioneer Embroideries.	Vill Kheri, Kala Amb	Orange	Dyed Yarn/Thread (without dyeing and processing)	Khairi	16	STP of Capacity 40 KLD	STP	Reused within unit for irrigation activities	Complying
80	Pushkar Pharma.	Village Kheri, Meerpur Road, Kala Amb	Orange	Pharmaceutical formulation	Khairi	1.5	ETP of Capacity 3 KLD	ETP	Irrigation within unit premises	Complying
81	Sai Corporation	Village Johron, Kala Amb	Orange	Cosmetic Products, cleaner, detergent, spray	Khairi	10	ETP cum STP of Capacity 20 KLD	ETP cum STP	Gardening and toilet flushing	Complying
82	Sai Tech Pharmaceuticals	Vill Kheri Trilokpur Road, Kala Amb	Orange	Pharmaceutical formulation	Khairi	ETP- 20	ETP of Capacity 20 KLD, STP of capacity 15 KLD	ETP and STP		Complying
83	Varav Biogenesis P Ltd	Village Johron, Kala Amb	Orange	Pharmaceutical formulation	Khairi	2	ETP of Capacity 6 KLD	ETP	Used in toilet flushing	Complying
84	Vidyasha Pharmaceuticals	Village Johron, Kala Amb	Orange	Pharmaceutical formulation	Khairi	2	ETP of capacity 5 KLD	Evaporator after ETP		Complying
85	Indo Herbal Extractions	Village Meerpur, Kala Amb	Orange	Herbal Extraction	Meerpur	1	ETP of capacity 5 KLD	Evaporator after ETP		Complying
86	Metero Decorative	Sudhora Road, Kala Amb	Orange	MDF Board, Particle Board and Aluminum Composite Panels	Sadhora Road	11	ETP of capacity 70 KLD	ETP	Reused within plant for irrigation activities	Complying

Water Polluting Industries in Kala Amb										
Sr. No.	Name of the unit	Address	Category	Industry Type	Catchment Area	Daily Waste Water Generation (KL)	Mode of Treatment	Effluent Treatment System Details	Final Mode of Disposal	Compliance Status
87	Vellinton Healthcare	Rampur Jattan, Kala Amb	Orange	Pharmaceutical formulation	Jattan Wala	2.5	ETP of capacity 15 KLD	ETP	Reused within plant for irrigation activities	Complying
88	Mediking Lifescience	Suketi Road, Kala Amb.	Orange	Pharmaceutical formulation	Suketi Road	3	ETP of capacity 5 KLD	ETP	Gardening activities within unit and toilet flushing	Complying
89	Ayush Herbal & Healthcare Unit II	Suketi Road, Kala Amb.	Orange	Herbal Extraction	Suketi Road	3	ETP of capacity 5 KLD	ETP	Used in gardening activities	Complying
90	Kirvsy Pharmaceuticals Pvt. Ltd.	Suketi Road, Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	4	ETP cum STP of capacity 8 KLD	ETP cum STP	Used in gardening activities	Complying
91	Dsa remedies Pvt. Ltd.	Vilage Moginand, Kala Amb	Orange	Pharmaceutical formulation	Moginand	0.2	Evaporator	Evaporator only		Complying
92	Caspion Pharma	Suketi Road, Kala Amb.	Orange	Pharmaceutical formulation	Suketi Road	1.5	ETP of capacity 5 KLD	ETP cum STP	Reused within plant for irrigation activities	Complying
93	Somadil Biotech	Sudhora Road, Kala Amn	Orange	Pharmaceutical formulation	Sadhora Road	3	ETP cum STP of capacity 5 KLD	ETP	Gardening within unit	Complying
94	Shree Krishna Packaging	Trilokpur Road Kala Amb	Red	LPG Cylinders	Khairi	1.5	ETP of capacity 3 KLD	ETP	Recycled/Reuse	Complying
95	Alencure Biotech	Suketi Road Kala Amb	Orange	Pharmaceutical formulation	Suketi Road	2	ETP of capacity 5 KLD	ETP	Reused within plant for irrigation activities	1st Show Cause notice Issued
96	HK Industries	Village Kheri, Trilokpur Road	Red	Cookware and Pressure cooker manufacturing	Khairi	1.5	ETP of capacity 2 KLD	ETP	Used in gardening activities	Complying
97	Sunstar Industries	Village Johron, Kala Amb	Red	assembly of Electric Iron, Fans and Mixer/Grinder	Johron	3	ETP of capacity 5 KLD	ETP	Used for gradening activities within unit	Complying
98	SG Engineer	Meerpur kolta Road, Kala Amb	Red	Prefabricated Shelters	Meerpur Kolta	1	ETP of capacity 2 KLD	ETP	Used for gradening activities within unit	Complying
99	Nibvir Pharma	Suketi Road kala Amb	Orange	Pharmaceutical formulation	Suketi Road	1	ETP of capacity 5 KLD	ETP	Reused in gardening activities	Complying
100	Enrobage India Pvt Ltd.	Nahan Road, Kala Amb	Orange	Pharmaceutical formulation	Nahan Raod	0.4	Evaporator of capacity 45 liters per hour	Evaporator		Complying
101	Astrazen Pharmaceuticals	Mainthapal, Kala Amb	Orange	Pharmaceutical formulation	Mainthapal	1	ETP of capacity 3 KLD	RO after ETP	Recycled/Reuse	1st Show Cause notice Issued
102	Himalyan College (Maa Saraswati Educational Trust)	Sudhora Road, Kala Amn	Red	Educational Institute	Suketi Road	100	STP of capacity 150 KLD	STP	Used for irrigation activities within premises	Complying
103	Rajshree Fabrics	Trilokpur Road Kala Amb	Green	Non Woven Fabrics	Rampur Jattan	4	STP of capacity 10 KLD	STP	Gardening activities within unit premises	Complying
104	Vimal Industries	Rampur Jattan, Kala Amb	Orange	Non Woven Spun Bond Fabric	Rampur Jattan	4	STP of capacity 10 KLD	STP	Gardening activities within unit premises	Complying
105	Anagad Enterprises	Trilokpur Road Kala Amb	Orange	Card Board Boxed and allied boxes components	Rampur Jattan	ETP- 0.5 STP- 3.6	ETP of capacity 1 KLD. STP of capacity 10 KLD	ETP and STP	Gardening activities within unit premises	Complying

**H.P. STATE POLLUTION CONTROL BOARD**

Regional Laboratory, HIMUDA Colony, Shubhkhera,
Paonta Sahib, Distt. Sirmour (H.P.) PIN-173025,
Telephone & Fax No.: 01704-223445
E-mail: pcblabpaonta@gmail.com



REPORT NO. W-2219

Date: 12-10-2023

ISSUED TO:

The Assistant Environmental Engineer,
HP State Pollution Control Board,
HIMUDA Colony, Shubhkhera, Paonta Sahib.

Sample received on : 26-09-2023

Description of sample: Study Sample of Final Outlet of ETP of M/s Ruchira Papers Ltd.

S.No.	Parameter	Results	Unit	S.No.	Parameter	Results	Unit
1	pH	7.70		22	PA	--	mg/l
2	Conductivity	--	µmho/cm	23	T. Alkalinity	--	mg/l
3	TSS	10.0	mg/l	24	TKN	--	mg/l
4	COD	104.0	mg/l	25	Turbidity	--	NTU
5	BOD	7.5	mg/l	26	NO ₂ -N	--	mg/l
6	O&G	--	mg/l	27	Boron	--	mg/l
7	Sulphate(SO ₄)	--	mg/l	28	Temperature (T)	--	mg/l
8	NO ₃ -N	--	mg/l	29	Fluoride (F)	--	mg/l
9	Chloride (Cl)	--	mg/l	30	Vanadium as V	--	mg/l
10	Sodium (Na)	--	mg/l	31	Potassium(K)	--	mg/l
11	Total Hardness	--	mg/l	32	Phenol	--	mg/l
12	Total Iron (Fe)	--	mg/l	33	Sulphide (S)	--	mg/l
13	Total Chromium	--	mg/l	34	Chlorine	--	mg/l
14	Zinc (Zn)	--	mg/l	35	NH ₃ -N	--	mg/l
15	Copper (Cu)	--	mg/l	36	Chromium ⁺⁶	--	mg/l
16	Total Cyanide	--	mg/l	37	T.PO ₄	--	mg/l
17	Nickel (Ni)	--	mg/l	38	Ca Hardness	--	mg/l
18	Lead (Pb)	--	mg/l	39	Mg Hardness	--	mg/l
19	Cadmium (Cd)	--	mg/l	40	TC	--	MPN/100 ml
20	Aldrin	--	mg/l	41	FC	--	MPN/100 ml
21	Dieldrin	--	mg/l	42	FS	--	MPN/100 ml


State Board Analyst



H.P. STATE POLLUTION CONTROL BOARD

Regional Laboratory, HIMUDA Colony, Shubhkhera,
Paonta Sahib, Distt. Sirmour (H.P.) PIN-173025,
Telephone & Fax No.: 01704-223445
E-mail: pcblabpaonta@gmail.com



REPORT NO. W-2218

Date: 12-10-2023

ISSUED TO:

The Assistant Environmental Engineer,
HP State Pollution Control Board,
HIMUDA Colony, Shubhkhera, Paonta Sahib.

Sample received on : 26-09-2023

Description of sample: Study Sample of primary aeration tank of ETP of M/s Ruchira Papers Ltd.

S.No.	Parameter	Results	Unit	S.No.	Parameter	Results	Unit
1	pH	--		22	PA	--	mg/l
2	Conductivity	--	µmho/cm	23	T. Alkalinity	--	mg/l
3	TSS (MLSS)	3336.0	mg/l	24	TKN	--	mg/l
4	COD	--	mg/l	25	Turbidity	--	NTU
5	BOD	--	mg/l	26	NO ₂ -N	--	mg/l
6	O&G	--	mg/l	27	Boron	--	mg/l
7	Sulphate(SO ₄)	--	mg/l	28	Temperature (T)	--	mg/l
8	NO ₃ -N	--	mg/l	29	Fluoride (F)	--	mg/l
9	Chloride (Cl)	--	mg/l	30	Vanadium as V	--	mg/l
10	Sodium (Na)	--	mg/l	31	Potassium(K)	--	mg/l
11	Total Hardness	--	mg/l	32	Phenol	--	mg/l
12	Total Iron (Fe)	--	mg/l	33	Sulphide (S)	--	mg/l
13	Total Chromium	--	mg/l	34	Chlorine	--	mg/l
14	Zinc (Zn)	--	mg/l	35	NH ₃ -N	--	mg/l
15	Copper (Cu)	--	mg/l	36	Chromium ⁺⁶	--	mg/l
16	Total Cyanide	--	mg/l	37	T.PO ₄	--	mg/l
17	Nickel (Ni)	--	mg/l	38	Ca Hardness	--	mg/l
18	Lead (Pb)	--	mg/l	39	Mg Hardness	--	mg/l
19	Cadmium (Cd)	--	mg/l	40	TC	--	MPN/100 ml
20	Aldrin	--	mg/l	41	FC	--	MPN/100 ml
21	Dieldrin	--	mg/l	42	FS	--	MPN/100 ml


State Board Analyst

submit that at the time of sampling by Joint Inspection Committee parallel sample was collected by State Pollution Control Board (Himachal Pradesh) and by us. This collected samples were sent to Environmental (Protection) Act 1986 / NABL approved lab & Copy of results are enclosed herewith for your reference and record please. (Annexure-1 Enclosed).

We are to further submit that Used Spent oil is the only hazardous waste being generated and sent to Shivalik Solid Waste Management Ltd, who is authorized recycler. Our plant is based on E C F pulp bleaching technology system and we have CLO₂ (Chlorine-Dioxide) plant. We want to further clarify that, lime sludge, being generated in chemical recovery plant is being processed through lime Kiln being installed to comply with EIA clearance granted to the Company.

Regarding our OCEMS system, it was calibrated on 10.09.2023 and during the inspection of OCEM system by the Committee as and when the probe put in untreated effluent the system generated alerts have been received by us, which itself proves the authenticity of OCEM system being installed at the point of discharge of treated effluent. (Copies of above alerts are enclosed herewith for your ready reference). Moreover, after the inspection, this system again calibrated on 08/10/2023 & at the time of re-calibration no deviation was noticed by the vendor. The copy calibration report along with copies of alerts are attached herewith as Annexure- II.

We would like to further submit that we are discharging the treated water in drain and agriculture land after meeting the prescribed norms of HPPCB and CPCB notified under the E(P) A.

Website: - www.hanuscientific.com

Certificate of Calibration
 Issued By: Hanu Scientific
 Date of issue: 08-10-2023

Certificate No. Hanu/WQMS/E&H/025
 Valid till 07-01-2024

Customer : Ruchira Papers Ltd.
 Location : Kala Amb
 State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value Post-Calibration
1	pH	7.25	7.6	7.25
2	COD	128.6	137.2	128.1
3	BOD	14.2	15.1	14.3
4	TSS	25.5	27.0	25.6

Comments: -

1. pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.
4. Flow meter is calibrated with clamp on ultrasonic type flow meter.



Issuer Authority
 Rajan Singh

Dedicated Analytical Solutions
 HANU Scientific E-mail: sales@hanuscientific.com
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Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001



594 SHRI OM TESTING & RESEARCH LABORATORY

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Web.: www.shriomlab.com, www.shriomlab.in

N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory

TEST REPORT

Report Code no.: EMTS/LAB/17102023/03

Issue Date : 17.10.2023

Issue to: M/s Ruchira Papers Limited,
Trilokpur Road, Kala Amb, Sirmour. (H.P.)

SAMPLING & ANALYSIS

Sample Drawn	Mr Ajay Singh
Sample Description	ETP Outlet
Sample Drawn On	25/09/2023
Sample Quantity	2 Liter
Analysis Duration	25/09/2023-29/09/2023

TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit
1	pH	IS:3025(Part-11)	7.38	--	5.5-8.5
2	Hexavalent Chromium	APHA-23 rd Ed 2017	ND	mg/l	0.10
3	TDS	IS:3025(Part-17)	11810.0	mg/l	2100.0
4	TSS	IS:3025(P-16)	20.0	mg/l	Max. 100
5	Oil & Grease	IS:3025(Part-44)	0.62	mg/l	10.0
6	Cyanide	APHA-23 rd Ed.-2017	ND	mg/l	0.1
7	Chemical Oxygen Demand	APHA-23 rd Ed.-2017	120.0	mg/l	Max. 250
8	Biological Oxygen Demand	APHA-23 rd Ed.-2017	9.0	mg/l	Max 30
9	Phenolic Comp.	APHA-23 rd Ed.-2017	Nil	mg/l	1.0
10	Mercury	APHA-23 rd Ed.-2017	ND	mg/l	0.1
11	Lead	APHA-23 rd Ed.-2017	ND	mg/l	0.1
12	Arsenic	APHA-23 rd Ed.-2017	ND	mg/l	0.1

ND- Not Detectable

*****End of Report*****

Shri Om Testing & Research Laboratory

Authorized Signatory
Technical Manager

- Note: 1. The results indicated only refer to the tested sample and listed parameters and do not endorse any product. The customer asked for the above tests only.
2. This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.
3. This certificate shall not be used in any advertising media or as evidence in the court of Law without prior written consent of the laboratory.
4. The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of testing.

Vipin Gupta

From: GLENS <alert@glensserver.com>
Sent: 25 September 2023 11:16
To: glenssupport@knowledgelens.com; Vipin Gupta
Subject: ALERT: EXCEEDANCE ALERT INTIMATION FOR Ruchira Papers Limited, Kala Amb, Himachal Pradesh

Hi Sir,

Exceedance has been detected for the following parameters.

1. ETP_Outlet SEP-2023 10:45. - BOD value 56.87 mg/l Against Standard of 30 mg/l MONDAY, 25-
2. ETP_Outlet SEP-2023 10:45. - COD value 437.12 mg/l Against Standard of 250 mg/l MONDAY, 25-

For Exceedance Alarms, Please e-mail details for the reason and action taken to restore normalcy to glens@knowledgelens.com.

Regards,
GLENS Team

This is an automatically generated e-mail. If there is any discrepancy with above information, Please call GLENS Team or drop a mail to glens@knowledgelens.com.

Vipin Gupta

From: GLENS <alert@glensserver.com>
Sent: 25 September 2023 11:31
To: glenssupport@knowledgelens.com; Vipin Gupta
Subject: ALERT: EXCEEDANCE ALERT INTIMATION FOR Ruchira Papers Limited, Kala Amb, Himachal Pradesh

Hi Sir,

Exceedance has been detected for the following parameters.

1. ETP_Outlet - BOD value 171.14 mg/l Against Standard of 30 mg/l MONDAY, 25-SEP-2023 11:00.

For Exceedance Alarms, Please e-mail details for the reason and action taken to restore normalcy to glens@knowledgelens.com.

Regards,
GLENS Team

This is an automatically generated e-mail. If there is any discrepancy with above information, Please call GLENS Team or drop a mail to glens@knowledgelens.com.

Vipin Gupta

From: GLENS <alert@glensserver.com>
Sent: 25 September 2023 12:01
To: glenssupport@knowledgelens.com; Vipin Gupta
Subject: ALERT: EXCEEDANCE ALERT INTIMATION FOR Ruchira Papers Limited, Kala Amb, Himachal Pradesh

Hi Sir,

Exceedance has been detected for the following parameters.

1. ETP_Outlet SEP-2023 11:30. - BOD value 158.1 mg/l Against Standard of 30 mg/l MONDAY, 25-
2. ETP_Outlet 25-SEP-2023 11:30. - pH value 9.44 pH Against Standard of 5.5 pH to 9.0 pH MONDAY,

For Exceedance Alarms, Please e-mail details for the reason and action taken to restore normalcy to glens@knowledgelens.com.

Regards,
GLens Team

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H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 39815/W-11955

10/04/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **28/03/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP of Ruchira Papers Ltd (Kraft Paper Unit), 139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan Distt. Sirmaur, H.P. 173030** on dated **27/03/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/03/2024** to **10/04/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.45		NA	NA
2	TSS	7.0	mg/L	NA	NA
3	COD	136.0	mg/L	NA	NA
4	BOD	14.00	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB,HPPCB**

Signed this on **10/04/2024**

Remarks of Lab Head:



Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Ruchira Papers Ltd (Kraft Paper Unit)
139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan,
Distt.Sirmaur, H.P.173030

In The Court of Yash Jaluka, I.A.S. Sub Divisional Magistrate, Naraingarh

Case No	Case Type	D.o.I	D.o. Order	Village.
19	133 Crpc	11.03.2024	12.04.2024	Dera KalaAmb

Name of the Parties

1.

Usha Rani W/o Parveen kumar Present Sarpanch, Gram Panchayat Kala Amb, Tehsil Naraingarh Distt Ambala.

Plaintiff

V/s

Ruchira Paper Mill, Kala Amb, Tehsil Nahan Distt Sirmour Through Manager.

Respondent

2.

The Kala Amb Chamber of Commerce and Industries, Kala Amb Through its Secretary Ashok Kumar

Plaintiff

Vs

1. Singh Ram 2. Rajpal 3. Ramesh Kumar 4. Suresh Kumar S/o Jiwan Ram R/o Vill Dera Tehsil Naraingarh Distt Ambala.

Respondent**Brief Fact**

There are several industries located in Nahan Subdivision, Sirmour district, Himachal Pradesh, which borders Naraingarh subdivision, and Kala Amb area in particular. The industries have been discharging their waste water into the drain represented by Khasra number 278//30, village Rampur Jattan, Hadbast number 139 of Jamabandi year 2013-14, marked as Gair Mumkin Khala as per the revenue record of Sirmour district. The water in the said drain passes through



village Dera, situated within Naraingarh subdivision and used to flow into the Markanda river for a long time, the exact duration of which is disputed. Respondents in the second suit, Ram Singh, Raj Pal, Ramesh Kumar, Suresh Kumar, sons of Jiwan Ram, R/o Dera, Tehsil Naraingarh have blocked the flow of the water through their land comprised of khasra numbers 51/11, 20/2, 52//15, 16/1. The injunction application of the respondents was dismissed by the civil court vide order dated 23.01.2023 as 'question related to public interest'. However, the order of the civil court does not express any opinion on the merits of the application.

The petitioners in the first suit, as well as the petitioner in the second suit, plead that the waste water from the industries is causing nuisance to residents of the area. However, the cause of the same is different as per the two suits. While the petitioners in the first suit allege that the nuisance is caused due to the action of the Ruchira Paper Mills, the petitioners in the second suit argue that the same is caused due to the blockage of water flow by respondents in the second suit.

As the matters were related, the Court clubbed both the cases. After Hearing counsel of parties following conditional order were issued

On 02.04.2024, counsel for Ruchira Paper Mills and Kala Amb Chamber of Commerce appeared. Counsel for the petitioners in the first case, Usha Rani vs Ruchira Paper Mills appeared, along with residents of Shiv Colony, Kala Amb.

I heard both the parties. Residents of the affected colony have also filed their statements in the court along with videos and photographs of the discharge flowing through their habitations.

Counsel for the Ruchira Paper Mills and Kala Amb Chamber of Commerce argue that the nuisance is caused due to the violation of their right of easement, and that it is not solely the onus of the concerned industry as several other parties discharge their water into the said drain. However, they have not shown any evidence to prove the same and hence are given an opportunity to show cause by the next date.

On perusal of the matter on record and hearing all the parties, the following points emerged:

1. That there is an emergent danger to the public health and right to life of several residents of the Shiv Colony, Kala Amb, due to the flow of the waste water.
2. The claim by the counsel for Ruchira Paper Mills that the water is treated as per norms does not prima facie stand as they plead in their suit, in paras 4, 5, 6 that there is a danger of nuisance and epidemic being caused due to this waste water.

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ya

Due to the above, I issued a conditional order u/s 133, CrPC, directing Ruchira Paper Mills and other industries discharging their effluents in the drain 278//30 to immediately stop from doing so till further orders of the Court. They were also directed to immediately drain the water already stagnant in the residential areas. The Regional Officer, Himachal Pradesh Pollution Control Board, Sirmour was directed to ensure compliance of this order in light of the emergent danger to public health and to ensure that the Fundamental Right to Life, under Article 21 of the Constitution of India is secured. Respondents in the second suit, Ram Singh and Ors., were ordered to remove the said obstruction in their lands immediately or to show cause why this order should not be made absolute. SHO Naraingarh was directed to ensure compliance of this order. Regional Officer, Himachal Pradesh Pollution Control Board, Sirmour, was directed, u/s 139, CrPC to present a report to this Court, examining the quality of the discharge by the industries in question and if they comply with the environmental standards, within one week. Regional Officer, Haryana State Pollution Control Board, Ambala, was ordered, u/s 139 to report to this Court whether the water flowing through the residential areas or into the Markanda, meet the necessary environmental standards.

After issuing Conditional order also ordered to be summon second respondent Singh Ram & Ors.

Final hearing to examine the cause shown by various parties to the suit was conducted today.

The counsels for all the parties in the 2 suits were present. The counsel for Singh Ram S/o Jiwan filed the Vakalatnama and appeared, along with Singh Ram in person. The expert evidence of Regional Officer, Haryana State Pollution Control Board, Ambala (hereinafter referred to as RO, HSPCB) and Regional Officer, Himachal State Pollution Control Board, Paonta Sahib, was also admitted.

The counsel for Usha Rani and Ors. along with Usha Rani and residents of Shiv Colony, KalaAmb argued that the factories in question have not drained water as directed in the conditional order issued by this Court. They have also not stopped discharging the water as per the conditional order, which is continuing the nuisance caused to them.

The counsel for Singh Ram, submitted on record a rent agreement between Ruchira Papers Ltd. (RPL) and some landowners, which stipulated that there was an annual payment for 90,000 for the use of portions of the private land for flow of effluents into the Markanda River. This agreement was extended several times, and the payment was stopped in 2021. The counsel for Singh Ram argued that the flow of water causes nuisance to the landowners, damaging their crops and there is no payment of damages or compensation for the same by Ruchira Papers. Furthermore, there is a large tract of land owned by Ruchira Papers Ltd, beside the land owned by Singh Ram and that can be used for the flow of water.



The counsel for RPL, in their written reply, argued that the petitioner Usha Rani has filed the petition in connivance with Singh Ram with the intention to extort money from RPL. Further, it was argued by the counsel for RPL that the Court does not have jurisdiction in matters related to water and air pollution as per the order of the Hon'ble Supreme Court in State of Madhya Pradesh vs Kedia Leather and Liquor Private Ltd (Case 151-158 of 1996, decided on 19/08/2003). Since, the matter is also related to an inter-state water issue, the jurisdiction of the Court is barred under Article 262 of the Constitution of India. A civil suit, Singh Ram and Ors vs Liaison Ruchira Paper Mills bearing civil suit number 524/2022 was filed before the civil court which did not issue any interim order on the plea of Singh Ram. RPL has installed an Effluent Treatment Plant in its premises and the same has been approved by the Himachal Pradesh authorities.

The RO, HSPCB filed the report under section 139, which states the matter is also pending before the Hon'ble NGT, bearing O.A. number 515/2022 titled as Dharamvir vs State of Haryana and Ors. The NGT has constituted a joint committee, which has carried out several inspections and sampling at various locations. The Jattan Wala Nala is a natural drain which is carrying untreated domestic as well as industrial sewage and effluent from both Haryana and Himachal Pradesh. Further, a joint sampling over 10 days was done by the Irrigation and HSPCB, the results of which show that the 'water quality of river Markanda is further deteriorating after mixing/merging of Jatton Walla nallah and Jattonwala nallah is not meeting the prescribed standards which proves that untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh is being discharged into it. Also this office is monitoring the water quality of Jattonwala nallah on monthly basis and as per the latest report issued by HSPCB Laboratory at Panchkula vide A/R No. 4501 dated 15.02.2024, it is establishing that Jattonwala nallah is not meeting the prescribed standards.'

Order

I have heard all parties and perused the evidence submitted on file.

On the question of jurisdiction of this Court vis-à-vis the citing made by the counsel for RPL, the argument is rejected. The Hon'ble Supreme Court, in its judgement has stated that '*While as noted above the provisions of Section 133 of the Code are in the nature of preventive measures, the provisions contained in the two Acts are not only curative but also preventive and penal. The provisions appear to be mutually exclusive and the question of one replacing the other does not arise. Above being the position, the High Court was not justified in holding that there was any implied repeal of Section 133 of the Code. The appeals deserve to be allowed to the extent indicated above, which we direct.*' Furthermore, the bar imposed by Article 62 does not arise as this Court is not competent or intent upon adjudicating upon the sharing of water between states but merely dealing with public nuisance. Hence, this Court has the necessary jurisdiction to adjudicate and issue orders in this case to ameliorate any public nuisance.

ya

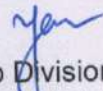
The expert evidence submitted by the RO, HSPCB establishes that the Jattan Wala Nallah fails to meet environmental standards and as per the detailed report, the Biological Oxygen Demand (BOD) is extremely high, which makes the water unfit for even bathing purposes. The discharge of this Nallah is flowing into several residential areas, due to the blockage caused by Singh Ram and Ors on his land bearing Khasra number 51//11, 20/2, 52//15, 16/1.

Based on the above, the following absolute orders are issued under section 138 of the Criminal Procedure Code:

1. The Kala Amb Chamber of Commerce is directed to drain out the water which has stagnated in the residential areas of Dera and Kala Amb villages of Haryana within 7 days of issuance of this order in order to safeguard the Fundamental Right to Life and Liberty under Article 21 of the Constitution of India, of the residents of the villages. The drained out water is to be discharged into the JattanWala Nallah as per the prescribed environmental standards. The SHO Naraingarh, BD & PO Naraingarh and RO, HSPCB Ambala shall ensure compliance of this direction and submit a compliance report to this Court within 10 days of issuance of this order.
2. The respondents Singh Ram, Raj Pal, Ramesh Kumar and Suresh Kumar, sons of Jiwan Ram, R/O Dera, Naraingarh, Ambala are directed to clear the blockage in their land, allowing the flow of the Nallah, within 7 days of passing of this order. They are further directed, under section 143 CrPC, to not cause such blockage in the future. SHO Naraingarh and BD&PO Naraingarh are to ensure compliance of this order and submit a compliance report to this Court within 10 days.
3. Ruchira Papers Ltd is directed to divert the flow of the water, currently passing through the lands of respondents Singh Ram and Ors, through their own lands adjacent to the lands of the respondents, based on the principle of Polluter Pays, as held by the Hon'ble Supreme Court in several judgements, including Indian Council for Enviro-Legal Action vs Union of India JT1996(2) 196, Vellore Citizens Welfare Forum v Union of India and Ors. JT 1996(7) SC 375, MC Mehta v Union of India, 1996 SCC 711. This is to be completed within 2 months of passing of this order. RO, HSPCB and BDPO Naraingarh are directed to file compliance report in this Court.

All parties are further informed that failure to comply with the above orders is an offence under section 141 of the CrPC and punishable under section 188 of the IPC.

Date:- 12.04.2024



Sub Divisional Magistrate,
Naraingarh.

Endst No 573-585 Dated 15/4/2024

A Copy of above orders is forwarded to following for information & necessary action please :-

1. Chairman, Haryana State Pollution Control Board,

2. District Magistrate, Ambala.
3. District Magistrate, Sirmour, Himachal Pardesh.
4. Superintendent of Police, Ambala
5. Sub Divisional Magistrate, Nahan, Distt Sirmour
6. R.O. Pollution Control Board Ambala
7. R.O. Pollution Control Board Sirmour Himachal Pardesh.
8. S.H.O. Naraingarh
9. The Kala Amb Chamber of Commerce and Industries, Kala Amb
- 10.. Block Development & Panchayat Officer, Naraingarh.
11. Smt. Usha Rani, Sarpanch, Gram Panchayat, Kala-Amb
12. Sh. Singh Ram 2. Rajpal 3. Ramesh Kumar 4. Suresh Kumar S/o Jiwan Ram R/o Vill Dera Tehsil Naraingarh Distt Ambala
12. Ruchira Paper Mill, Kala Amb, Tehsil Nahan Distt Sirmour Through Manager.


Sub Divisional Magistrate,
Naraingarh.



H. P. STATE POLLUTION CONTROL BOARD

Regional Office, HIMUDA Complex, Shubhkhera, Paonta Sahib

E-mail- pcbropaonta1@gmail.com, Ph. No. 01704-225870



No. PCB/RO(Pt)/Rich Product & Solutions Pvt. Ltd/2022- 1160

Dated: 16.08.2023

To

M/s Rich Product & Solutions Pvt. Ltd
Village Ogli, Nahan Road,
Kala Amb, Distt Sirmour H.P.

Subject: Regarding compliance of CPCB guidelines to submit Irrigation Management Plan.

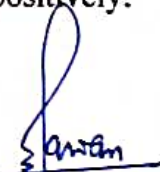
This is in reference to Renewal of consent to Operate applied by your unit vide application no. 8834819, dated 27.03.2023 in which the disposal method of treated water of ETP is mentioned as irrigation/gardening.

Whereas, CPCB has issued Guidelines for Utilisation of Treated Effluent in Irrigation dated September 2019 for disposal of treated effluent water for irrigation. The copy of guidelines is enclosed as Annexure-1.

Therefore, you are hereby directed through this letter to submit compliance of above-mentioned guidelines and submit Irrigation Management Plan within 15 days positively.

Treat it as Most Urgent

Encl: As above


Regional Officer
HPSPCB, Paonta Sahib


HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

Regional Office, Paonta Sahib, HIMUDA Colony, Shubhkhera

Tehsil Paonta Sahib, District Sirmaur, H.P

 Email Id: pcbropaonta1@gmail.com, Phone: 01704-225870

No PCB/RO/(Pt)/M/s Rich Products & Solutions Pvt Ltd/2023- 2524

Dated: 08.12.2023

To

M/s Rich Products & Solutions Pvt Ltd
 Kala Amb
 Tehsil Nahan, Distt Sirmaur (HP)

Sub: Notice under Water (Prevention and Control of Pollution) Act, 1974.

This is in reference to the sampling from the Final Outlet of ETP conducted by State Board Official on dated 08.10.2023 in your unit. In this context, the sample of treated trade effluent / domestic effluent / water / waste water of your unit was collected from **Final Outlet of ETP**.

The lab analysis results of the same vide Lab Analysis Report No. W-2260 dated 05.12.2023 vide which parameter **TSS, COD and BOD** are not meeting the prescribed limits (copies of the same enclosed). This establishes that the waste water treatment system is either not being operated /maintained properly or is not effective enough to treat the waste water from your unit and requires proper & regular operation, modification, proper maintenance, up-gradation or capacity enhancement.

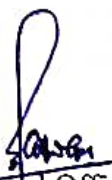
And whereas the above mentioned facts tantamount to the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Consent granted by the State Board there under constituting a cognizable offence.

However, before proceeding an action against you in the matter, you are hereby directed to show cause within **15 days** as to why your Consent/ Renewal of Consent not be refused / withdrawn and legal and penal action as mentioned above should not be initiated for the utter disregard toward the environment besides disconnection of power supply.

You are also hereby directed to provide adequate pollution control devices and improve the functioning of effluent treatment plant and bring down the parameters within the prescribed limits as prescribed in the Environment (Protection) Act, 1986.

Kindly treat it as most urgent.

Encl: as above


 Regional Officer
 HPSPCB, Paonta Sahib

o/c

HIMACHAL POLYOLEFINS LIMITED

Vill. Khari, Near Asgarpur Majra

Yamuna Nagar Road, Kala Amb - 173030 (HP)

CIN: U24114HP1994PLC014726

SLACKED LIME

Stock Item Register

1-Apr-23 to 21-Feb-24

Date	Particulars	Vch Type	Vch No.	QTY	AMT
02-Apr-23	JAGDAMBA CHEMICALS	GST SALES	23-24/0003	14.740 MT.	13266.00
04-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0010	15.410 MT.	13869.00
04-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0011	16.110 MT.	14499.00
04-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0012	15.550 MT.	13995.00
10-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0040	16.800 MT.	15120.00
10-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0041	16.380 MT.	14742.00
14-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0057	16.060 MT.	14454.00
14-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0059	16.670 MT.	15003.00
26-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0108	15.300 MT.	13770.00
26-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0109	17.290 MT.	15561.00
29-Apr-23	M.I INDUSTRIES	GST SALES	23-24/0124	18.140 MT.	16326.00
05-May-23	M.I INDUSTRIES	GST SALES	23-24/0147	14.090 MT.	12681.00
05-May-23	M.I INDUSTRIES	GST SALES	23-24/0148	16.450 MT.	14805.00
05-May-23	M.I INDUSTRIES	GST SALES	23-24/0149	15.680 MT.	14112.00
26-May-23	M.I INDUSTRIES	GST SALES	23-24/0234	12.430 MT.	11187.00
26-May-23	M.I INDUSTRIES	GST SALES	23-24/0235	12.570 MT.	11313.00
05-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0280	15.890 MT.	14301.00
06-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0293	13.290 MT.	11961.00
06-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0292	14.380 MT.	12942.00
07-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0294	14.840 MT.	13356.00
08-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0299	13.920 MT.	12528.00
08-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0300	14.430 MT.	12987.00
09-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0305	15.800 MT.	14220.00
09-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0306	15.330 MT.	13797.00
09-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0307	14.800 MT.	13320.00
14-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0333	14.730 MT.	13257.00
14-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0334	14.820 MT.	13338.00
14-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0335	13.930 MT.	12537.00
24-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0378	13.500 MT.	12150.00
24-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0379	14.880 MT.	13392.00
25-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0383	13.130 MT.	11817.00
25-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0384	15.600 MT.	14040.00
27-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0390	13.280 MT.	11952.00
27-Jun-23	M.I INDUSTRIES	GST SALES	23-24/0391	12.660 MT.	11394.00
02-Jul-23	M.I INDUSTRIES	GST SALES	23-24/0406	13.220 MT.	11898.00
02-Jul-23	M.I INDUSTRIES	GST SALES	23-24/0407	11.790 MT.	10611.00
02-Jul-23	M.I INDUSTRIES	GST SALES	23-24/0408	13.140 MT.	11826.00
22-Sep-23	M.I INDUSTRIES	GST SALES	23-24/0761	15.660 MT.	14094.00

22-Sep-23	M.I INDUSTRIES	GST SALES	23-24/0762	15.970 MT.	14373.00
23-Sep-23	M.I INDUSTRIES	GST SALES	23-24/0765	12.440 MT.	11196.00
04-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0811	11.070 MT.	9963.00
04-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0812	16.040 MT.	14436.00
04-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0813	6.000 MT.	5400.00
07-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0831	17.210 MT.	15489.00
07-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0832	16.890 MT.	15201.00
09-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0839	16.020 MT.	14418.00
10-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0843	13.580 MT.	12222.00
12-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0850	15.370 MT.	13833.00
12-Oct-23	M.I INDUSTRIES	GST SALES	23-24/0851	16.080 MT.	14472.00
02-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0940	17.260 MT.	15534.00
02-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0941	18.380 MT.	16542.00
11-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0986	17.790 MT.	16011.00
11-Nov-23	M.I INDUSTRIES	GST SALES	23-24/0987	16.550 MT.	14895.00
27-Nov-23	JAGDAMBA CHEMICALS	GST SALES	23-24/1049	13.740 MT.	12366.00
29-Nov-23	M.I INDUSTRIES	GST SALES	23-24/1063	14.360 MT.	12924.00
30-Nov-23	M.I INDUSTRIES	GST SALES	23-24/1068	16.120 MT.	14508.00
30-Nov-23	M.I INDUSTRIES	GST SALES	23-24/1069	16.220 MT.	14598.00
10-Dec-23	VEDIKA INDUSTRIES	GST SALES	23-24/1115	11.010 MT.	6606.00
18-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1153	15.530 MT.	13977.00
18-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1154	14.400 MT.	12960.00
29-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1211	14.790 MT.	13311.00
29-Dec-23	M.I INDUSTRIES	GST SALES	23-24/1212	16.830 MT.	15147.00
04-Jan-24	VEDIKA INDUSTRIES	GST SALES	23-24/1249	9.470 MT.	5682.00
15-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1287	16.130 MT.	14517.00
15-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1288	15.360 MT.	13824.00
19-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1310	16.430 MT.	14787.00
19-Jan-24	M.I INDUSTRIES	GST SALES	23-24/1311	16.220 MT.	14598.00
19-Jan-24	VEDIKA INDUSTRIES	GST SALES	23-24/1316	10.410 MT.	6246.00
27-Jan-24	VEDIKA INDUSTRIES	GST SALES	23-24/1356	8.520 MT.	5112.00
02-Feb-24	M.I INDUSTRIES	GST SALES	23-24/1390	15.040 MT.	13536.00
12-Feb-24	M.I INDUSTRIES	GST SALES	23-24/1449	14.940 MT.	13446.00
17-Feb-24	VEDIKA INDUSTRIES	GST SALES	23-24/1485	8.930 MT.	5358.00
				1053.790 MT.	933909.00

HIMACHAL POLYOLEFINS LIMITED

Vill. Khari, Near Asgarpur Majra

Yamuna Nagar Road, Kala Amb - 173030 (HP)

CIN: U24114HP1994PLC014726

SLACKED LIME

Stock Item Register

1-Apr-22 to 31-Mar-23

Date	Particulars	Vch Type	Vch No.	QTY	AMT
05-Apr-22	AMIT TRADING CO	GST SALES	22-23/0022	31.000 MT.	27900.00
17-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0066	16.860 MT.	15174.00
17-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0067	17.300 MT.	15570.00
21-Apr-22	AMIT TRADING CO	GST SALES	22-23/0086	2.770 MT.	9695.00
23-Apr-22	AMIT TRADING CO	GST SALES	22-23/0092	0.930 MT.	3255.00
23-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0093	16.230 MT.	14607.00
23-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0094	17.340 MT.	15606.00
26-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0109	16.760 MT.	15084.00
26-Apr-22	M.I INDUSTRIES	GST SALES	22-23/0110	17.060 MT.	15354.00
14-May-22	AMIT TRADING CO	GST SALES	22-23/0181	2.240 MT.	7840.00
19-May-22	M.I INDUSTRIES	GST SALES	22-23/0200	15.730 MT.	14157.00
21-May-22	M.I INDUSTRIES	GST SALES	22-23/0206	15.770 MT.	14193.00
21-May-22	M.I INDUSTRIES	GST SALES	22-23/0207	15.810 MT.	14229.00
21-May-22	AMIT TRADING CO	GST SALES	22-23/0208	2.870 MT.	10045.00
27-May-22	M.I INDUSTRIES	GST SALES	22-23/0226	12.880 MT.	11592.00
27-May-22	M.I INDUSTRIES	GST SALES	22-23/0227	13.600 MT.	12240.00
03-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0256	13.430 MT.	12087.00
03-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0257	13.370 MT.	12033.00
10-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0293	13.860 MT.	12474.00
14-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0309	12.930 MT.	11637.00
15-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0317	16.290 MT.	14661.00
19-Jun-22	JAGDAMBA CHEMICALS	GST SALES	22-23/0334	15.930 MT.	14337.00
20-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0336	16.830 MT.	15147.00
20-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0337	14.830 MT.	13347.00
20-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0338	15.760 MT.	14184.00
22-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0343	12.210 MT.	10989.00
22-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0344	14.840 MT.	13356.00
22-Jun-22	M.I INDUSTRIES	GST SALES	22-23/0345	15.730 MT.	14157.00
23-Jun-22	JAGDAMBA CHEMICALS	GST SALES	22-23/0350	14.380 MT.	12942.00
01-Jul-22	AMIT TRADING CO	GST SALES	22-23/0386	9.550 MT.	33425.00
05-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0404	16.130 MT.	14517.00
05-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0405	15.390 MT.	13851.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0414	15.220 MT.	13698.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0415	16.180 MT.	14562.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0416	12.900 MT.	11610.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0417	14.940 MT.	13446.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0418	14.440 MT.	12996.00
07-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0419	13.930 MT.	12537.00

08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0420	15.700 MT.	14130.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0421	13.500 MT.	12150.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0422	15.350 MT.	13815.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0426	14.270 MT.	12843.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0427	15.700 MT.	14130.00
08-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0428	14.550 MT.	13095.00
11-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0445	13.760 MT.	12384.00
11-Jul-22	M.I INDUSTRIES	GST SALES	22-23/0446	13.910 MT.	12519.00
30-Jul-22	AMIT TRADING CO	GST SALES	22-23/0535	14.950 MT.	13455.00
16-Aug-22	M.I INDUSTRIES	GST SALES	22-23/0602	14.900 MT.	13311.00
16-Aug-22	M.I INDUSTRIES	GST SALES	22-23/0603	16.430 MT.	14787.00
29-Aug-22	AMIT TRADING CO	GST SALES	22-23/0660	11.400 MT.	10260.00
10-Sep-22	AMIT TRADING CO	GST SALES	22-23/0710	8.600 MT.	7740.00
18-Sep-22	M.I INDUSTRIES	GST SALES	22-23/0743	14.330 MT.	12897.00
03-Oct-22	M.I INDUSTRIES	GST SALES	22-23/0808	13.760 MT.	12384.00
13-Oct-22	AMIT TRADING CO	GST SALES	22-23/0855	27.700 MT.	24930.00
13-Oct-22	M.I INDUSTRIES	GST SALES	22-23/0856	15.160 MT.	13644.00
22-Oct-22	AMIT TRADING CO	GST SALES	22-23/0882	9.000 MT.	8100.00
01-Nov-22	M.I INDUSTRIES	GST SALES	22-23/0908	12.880 MT.	11592.00
01-Nov-22	M.I INDUSTRIES	GST SALES	22-23/0909	12.680 MT.	11412.00
16-Nov-22	AMIT TRADING CO	GST SALES	22-23/0957	3.700 MT.	3330.00
28-Nov-22	AMIT TRADING CO	GST SALES	22-23/1003	17.350 MT.	15615.00
07-Dec-22	M.I INDUSTRIES	GST SALES	22-23/1065	13.790 MT.	12411.00
26-Dec-22	Cash	GST SALES	22-23/1138	7.890 MT.	7101.00
28-Dec-22	AMIT TRADING CO	GST SALES	22-23/1150	17.560 MT.	15804.00
29-Dec-22	M.I INDUSTRIES	GST SALES	22-23/1151	13.740 MT.	12366.00
02-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1168	13.580 MT.	12222.00
02-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1169	15.630 MT.	14067.00
03-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1173	14.630 MT.	13167.00
04-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1177	13.680 MT.	12312.00
05-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1181	14.360 MT.	12924.00
10-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1193	15.740 MT.	14166.00
10-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1194	16.150 MT.	14535.00
22-Jan-23	JAGDAMBA CHEMICALS	GST SALES	22-23/1241	14.500 MT.	13050.00
22-Jan-23	M.I INDUSTRIES	GST SALES	22-23/1242	14.470 MT.	13023.00
11-Feb-23	JAGDAMBA CHEMICALS	GST SALES	22-23/1329	12.200 MT.	10980.00
06-Mar-23	M.I INDUSTRIES	GST SALES	22-23/1406	18.380 MT.	16542.00
06-Mar-23	M.I INDUSTRIES	GST SALES	22-23/1407	14.990 MT.	13491.00
30-Mar-23	JAGDAMBA CHEMICALS	GST SALES	22-23/1512	14.820 MT.	13338.00
				1089.91	1028556

HIMACHAL POLYOLEFINS LIMITED,

Kala Amb, HP.

DISPOSAL AND REPROCESSING OF WATER POLICY

Himachal Polyolefins Limited, Kala Amb (HP) is manufacturing PCC by using lime stone as raw material. During manufacturing of PCC, we have sieving process and approximatly 1 to 3 percent material is retained on sieve and again which is low value product for animal feed and other industries. Further, we declare that no chemical hazrad is produced during manufacturing of calcium carbonate. Process water used in the cleaning of tanks also reprocessed in the manufacturing. Hence no wats material and hazzard is genrated in whole manuaufacturing of calcium carbonate. Also company will compaly all norms of ISO 14001 as well as ISO 45001 and follow all rules and regulations of HP State Pollution Control Board during running plant.

Date of Preparation:	01.09.2023	
Next due date of Revision:	01.08.2025	
Prepared By: <i>Tom</i>	Reviewed By: <i>Paramjeet</i>	Approved By: <i>Virender</i>
Name: TAMANA	Name: PARAMJEET	Name: DR VIRENDER
Designation:	Designation:	Designation:

